

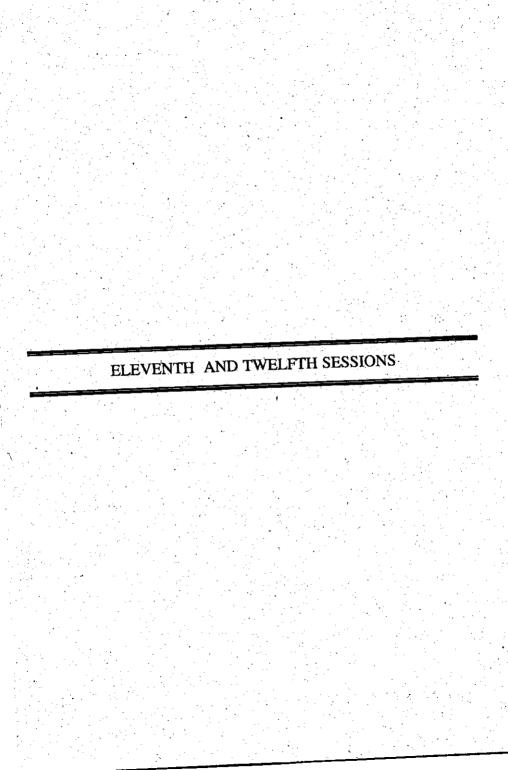
POURTEENTH KERALA LEGISLATIVE ASSEMBLY

RESUME OF BUSINESS TRANSACTED DURING THE ELEVENTH & TWELFTH SESSIONS

Kerala Legislature Secretariat
2019

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

RESUME OF BUSINESS TRANSACTED DURING THE ELEVENTH & TWELFTH SESSIONS



FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

Eleventh Session

Date of Commencement	June 4, 2018
Date of Adjournment	June 25, 2018
Date of Prorogation	June 25, 2018 (At the conclusion of its sitting)
Number of sittings	12 (Twelve)
PARTY POSITION OF FOURTEENTH K (As on June	erala Legislative Assembly 4, 2018)
Ruling	58 *
Communist Party of India (Marxist) Communist Party of India	19
Janata Dal (Secular)	03
Nationalist Congress Party	02 01
Congress (Secular) Kerala Congress (B)	01
Communist Marxist Party Kerala State	Committee 01
National Secular Conference	. 05
Independents Opposition	
Indian National Congress	22
Indian Union Muslim Leage	18
Kerala Congress (M) Kerala Congress (Jacob)	01
Bharatiya Janata Party	01
	01

Total

Speaker

Independents

01

140

01

141

Grand Total Shri Saji Cherian, elected Member from the "110-Chengannur" in bye-election made affirmation on June 4, 2018.

Speaker

SHRI P. SREERAMAKRISHNAN

Deputy Speaker

SHRI V. SASI

Council of Members

- 1. Shri Pinarayi Vijayan, Chief Minister
- Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs
- 3. Shri E. Chandrasekharan, Minister for Revenue & Housing
- 4. Dr. K. T. Jaleel, Minister for Local Self Governments, Welfare of Minorities, Wakf & Hajj Pilgrimage
- 5. Shri M. M. Mani, Minister for Electricity
- 6. Shri Mathew T. Thomas, Minister for Water Resources
- 7. Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering & Cashew Industry
- 8. Shri A. C. Moideen, Minister for Industries, Sports & Youth Affairs
- 9. Shri K. Raju, Minister for Forests, Animal Husbandry and Zoos
- 10. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archeology
- 11. Shri T. P. Ramakrishnan, Minister for Labour & Excise
- 12. Prof. C. Raveendranath, Minister for Education
- 13. Shri A. K. Saseendran, Minister for Transport
- 14. Smt. K. K. Shylaja Teacher, Minister for Health and Social Justice
- 15. Shri G. Sudhakaran, Minister for Public Works & Registration

- Shri V. S. Sunil Kumar, Minister for Agriculture 16.
- Shri Kadakampally Surendran, Minister for Co-operation, Tourism & 17. 18.
 - Shri P. Thilothaman, Minister for Food & Civil Supplies
- DR. T. M. Thomas Isaac, Minister for Finance & Coir 19.

Leader of the House SHRI PINARAYI VIJAYAN

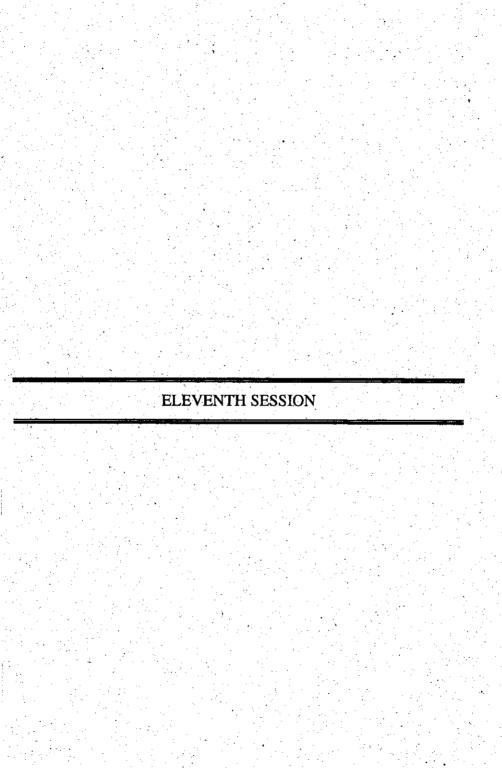
Leader of Opposition SHRI RAMESH CHENNITHALA

Secretary SHRI V. K. BABU PRAKASH

CONTENTS

LEVEN	TH Session	Page
1.	Obituary Reference	1
2.	Affirmation by the Member	1
3.	Panel of Chairmen	1
4.	Questions	1
5.	. Correction of answer to Unstarred Question	1
6.	Adjournment Motions Consent withheld	2
7.	Calling Attention	2
8	Matters raised by Members under Rule 304	· 2
9	Papers laid on the Table	2,2
10.	Presentation of Reports	3
11.	Consideration of Reports	8
12.	Statements under Rule 300	8
13.	Motion under Rule 218	8
14.	Personal explanation under Rule 288	9
15.	Rulings by the Speaker	9
16.	Legislative Business	12
17.	Bills passed	12
18.	Laying of Bills Assented to	13.
19.	Reference of Bills to Subject Committees and Presentation of the Subject Committee Reports	14
20.	Bills published and circulated to Members	14
21.	Bill for which assent was withheld	14
22.	Financial Business	14

23.	rnvate Member's Business
24.	Private Member's Bills 15
25.	Question of Breach of Privilege 15
26.	· Visitors - 16
27.	Termination of the Session 17
	Appendices 17



RESUME OF BUSINESS TRANSACTED DURING THE ELEVENTH SESSION OF THE FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated May 17, 2018 for the Eleventh Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on May 17, 2018. The Session commenced at 8.30 a.m. on Monday, June 4, 2018 and adjourned sine-die at 7.37 p.m. on Monday, June 25, 2018. The House met on the following days, viz., 2018 June 4, 5, 6, 7, 8, 11, 12, 18, 19, 20, 21 and 25 (12 days of sittings). The House transacted business for 77 Hours 12 Minutes.

Obituary Reference

On June 4, 2018, the Speaker made reference on the demise of Dr. A. V. Issac, former Member.

Affirmation by the Member

On June 4, 2018, Shri Saji Cherian, elected in the bye-election from 110-Chengannur Constituency, made affirmation as Member of the Legislative Assembly and signed in the form of affirmation and Roll of Members.

Panel of Chairmen

The following Members were nominated to the Panel of Chairmen for the Session:

- 1. Smt. E. S. Bijimol
- 2. Shri B. D. Devassy
- 3. Shri K. N. A.Khader

Questions

Details regarding the number of notices of questions received and the number of questions answered on the floor of the House are given in Appendix I.

Correction of answer to Unstarred Question

On 7th June, 2018 a statement correcting answer and the corrected answer to Unstarred Question No. 1021 dated 28th April 2017 of the Fifth session of the Fourteenth Kerala Legislative Assembly was laid on the table by Shri E. Chandrasekharan, the Minister for Revenue and Housing.

On 11th June, 2018 a statement correcting answer and the corrected answer to Unstarred Question No. 1612 dated 7th March 2018 of the Tenth session of the Fourteenth Kerala Legislative Assembly was laid on the table by the Chief Minister Shri Pinarayi Vijayan.

Adjournment Motions-Consent withheld

Out of 11 notices of Adjournment Motions received During the session the ten notices for which consent was withheld after hearing the views of Ministers concerned on the floor of the House are given in Appendix II. On 5th June 2018 consent was given to the moving of an Adjournment Motion on a notice given by Dr. M. K. Muneer and two other Members regarding the serious situation reported to have arisen due to the Nipah outbreak which took 17 lives in Malappuram and Kozhikode districts and the fear and apprehension among people about the disease. At 12.30 p. m. Dr. M. K. Muneer moved the motion and spoke. Smt. K. K. Shailaja Teacher, Minister for Health and Social Justice replied to the points raised during the discussion. Then the motion was withdrawn by the leave of the House.

Calling Attention

During the Session 20 Statements were made by Ministers under Rule 62, details of which are given in Appendix III.

Matters raised by Members under rule 304

During the Session, 129 matters were raised in the House by Members under Rule 304, details of which are given in Appendix IV.

Papers laid on the Table

The details of Papers laid on the Table are given in Appendix V.

Presentation of Reports

The following Reports were presented on the dates noted against each:

The Twelfth Report of the Business Advisory Committee	5-6-2018
The Thirteenth Report of the Committee on Private Members' Bills and Resolutions	7-6-2018
The state of the State Committee, VI on the Stee	11-6-2018
	11-6-2018
The Report of the Subject Committee VI on the Kerala University (Alternate Arrangement Temporarily of Senate and Syndicate) Bill, 2018	11-6-2018
The Report of the Subject Committee IX on the Kerala Panchayat Raj (Amendment) Bill, 2018	11-6-2018
The Report of the Subject Committee IX on the Kerala Municipality (Amendment) Bill, 2018	11-6-2018
The Report of the Subject Committee IX on the Kerala Panchayat Raj (Second Amendment) Bill, 2018	11-6-2018
The Report of the Subject Committee IX on the Kerala Municipality (Second Amendment) Bill, 2018	11-6-2018
The Report of the Subject Committee II on the Travancore-Cochin Hindu Religious Institutions (Amendment) Bill, 2018	12-6-2018
The Report of the Subject Committee III on the Kerala Irrigation and Water Conservation (Amendment) Bill, 2018	12-6-2018
	The Thirteenth Report of the Committee on Private Members' Bills and Resolutions The Report of the Subject Committee VI on the Sree Sankaracharya University of Sanskrit(Amendment) Bill, 2018 The Report of the Subject Committee VI on the Kerala University (Amendment) Bill, 2018 The Report of the Subject Committee VI on the Kerala University (Alternate Arrangement Temporarily of Senate and Syndicate) Bill, 2018 The Report of the Subject Committee IX on the Kerala Panchayat Raj (Amendment) Bill, 2018 The Report of the Subject Committee IX on the Kerala Municipality (Amendment) Bill, 2018 The Report of the Subject Committee IX on the Kerala Panchayat Raj (Second Amendment) Bill, 2018 The Report of the Subject Committee IX on the Kerala Municipality (Second Amendment) Bill, 2018 The Report of the Subject Committee II on the Travancore-Cochin Hindu Religious Institutions (Amendment) Bill, 2018 The Report of the Subject Committee III on the Kerala

		
12	The Report of the Subject Committee VI on the Kerala State Higher Education Council (Amendment) Bill, 2018	12-6-2018
13	The Twenty Second to Twenty Eighth Reports of the Committee on Public Accounts	12-6-2018
14	The Seventh Report of the Committee on Welfare of Women, Children and Physically Handicapped	12-6-2018
15	The Report of the Subject Committee VI on the A. P. J. Abdul Kalam Technological University (Amendment) Bill, 2018	18-6-2018
16	The Report of the Subject Committee-IX on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18	18-6-2018
17	The Report of the Subject Committee XIV on the Kerala High Court (Amendment) Bill, 2018	18-6-2018
18	The Periodical Report of the Subject Committee IX as on 31st March 2018	18-6-2018
19	The Report of the Subject Committee-XIV on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18	18-6-2018
20	The Periodical Report of the Subject Committee-XIV as on 31st March 2018	18-6-2018
21	The Twenty Fourth to Twenty Seventh Reports of the Committee on Local Fund Accounts	18-6-2018
22	The Fifteenth Report of the Committee on Subordinate Legislation	18-6-2018

		
23	The Third and Fourth Reports of the Committee on Government Assurances	18-6-2018
24	The Report of the Subject Committee-VI on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18	19-6-2018
25	The Periodical Report of Subject Committee-VI as on 31st March 2018	19-6-2018
26	The Report of the Subject Committee-VIII on the Kerala Abkari (Amendment) Bill, 2018	19-6-2018
27	The Report of the Subject Committee-XI on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18	19-6-2018
28	The Periodical Report of the Subject Committee-XI as on 31st March 2018	19-6-2018
29	The Fifteenth to Seventeenth Reports of the Committee on Estimates	19-6-2018
30	The Report of the Subject Committee-II on the Kerala Conservation of Paddy Land and Wet Land (Amendment) Bill, 2018	20-6-2018
31	The Report of the Subject Committee-II on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18	20-6-2018
32	The Periodical Report of Subject Committee-II as on 31st March 2018	20-6-2018

33	The Report of the Subject Committee-VIII on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	20-6-2018
34	The Periodical Report of the Subject Committee-VIII as on 31st March 2018.	20-6-2018
35	The Report of the Subject Committee-X on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	20-6-2018
36	The Periodical Report of the Subject Committee-X as on 31st March 2018.	20-6-2018
37	The Report of the Subject Committee-XII on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	20-6-2018
38	The Periodical Report of the Subject Committee-XII as on 31st March 2018.	20-6-2018
39	The Report of the Subject Committee-I on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	21-6-2018
40	The Periodical Report of Subject Committee-I as on 31st March 2018.	21-6-2018
41	The Report of the Subject Committee-IV on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	21-6-2018
42	The Periodical Report of the Subject Committee-IV as on 31st March 2018.	21-6-2018

43	The Report of the Subject Committee-V on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	21-6-2018
44	The Periodical Report of the Subject Committee-V as on 31st March 2018.	21-6-2018
45	The Report of the Subject Committee-VII on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	21-6-2018
46	The Periodical Report of the Subject Committee-VII as on 31st March 2018.	21-6-2018
47	The Report of the Subject Committee-XIII on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	21-6-2018
48	The Periodical Report of the Subject Committee-XIII as on 31st March 2018.	21-6-2018
49	The Twenty Ninth to Thirty First Reports of the Committee on Public Accounts.	21-6-2018
50	The Fourteenth Report of the Committee on Environment.	21-6-2018
51	The Report of the Subject Committee-III on the action taken on the recommendations contained in the Second Report on the scrutiny of demands for grants for the financial year 2017-18.	25-6-2018
52	The Periodical Report of the Subject Committee-III as on 31st March 2018.	25-6-2018
53	The Sixty Eighth to Seventy Second Reports of the Committee on Public Undertakings.	25-6-2018

Consideration of Reports

The following Report was adopted by the House on the dates noted against each:

1	The Twelfth Report of the Business Advisory Committee.	5-6-2018
2	The Thirteenth Report of the Committee on Private Members' Bills and Resolutions	8-6-2018
3	The House considered and adopted the Second Report of the Rules Committee with the following amendment "2018 ഏപ്രിൽ മൂന്നാം തീയതി സഭയിൽ സമർപ്പിച്ച ചട്ടങ്ങൾ സംബന്ധിച്ച സമിതി (2016-2019) യുടെ രണ്ടാമത് റിപ്പോർട്ടിലെ ഖണ്ഡിക 2-ലെ "ടെലഗ്രാമിന് പകരം അംഗങ്ങൾക്ക് അറിയിപ്പ് എസ്.എം.എസ്. ആയോ മറ്റ് ഇലക്ടോണിക് മാധ്യമങ്ങളിലൂടെയോ നൽകുന്നതിനായി ചട്ടം 3-ന് നിർദ്ദേശിച്ചിരുന്ന ഭേദഗതിയിൽ സമൂഹമാധ്യമങ്ങളിലൂടെയും ഇപ്രകാരം അറിയിപ്പ് നൽകുന്നതിനതകമാറ് ചട്ടത്തിൽ വ്യവസ്ഥ ചെയ്യണമെന്ന് സമിതി ശിപാർശ ചെയ്യുന്നു" എന്ന (i)-ാം നമ്പർ ശിപാർശ ഒഴിവാക്കുകയും മറ്റ് ശിപാർശകൾ പുനരക്കം ചെയ്യുകയും ചെയ്യുണം".	

Statements under Rule 300

On June 7, 2018, Shri V. S. Sunil kumar, Minister for Agriculture made a statement under Rule 300 regarding the Agriculture Debt Relief.

On June 19, 2018 Shri E. Chandrasekharan, Minister for Revenue and Housing, on behalf of the Chief Minister, made a statement under rule 300 regarding the relief measures taken by the Government and the assistance schemes proposed to solve the monsoon havoc in the State.

Motion under Rule 218:

On June 18, 2018, the House adopted the following motion moved by Shri Pinarayi Vijayan, the Chief Minister to amend the recommendations in the Twelfth Report of the Business Advisory Committee, adopted by the House on 5 th June, 2018.

"2018 ജ്രൺ .5-ാം തീയതി സഭ അംഗീകരിച്ച കാര്യോപദേശകസമിതിയുടെ 12-ാമത് റിപ്പോർട്ടിലെ ശിപാർശ പ്രകാരം സബ്ലക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്ത പ്രകാരമുള്ള 2018-ലെ കേരള നെൽവയൽ തണ്ണീർത്തട സംരക്ഷണ (ദേഗതി) ബിൽ 21-6-2018-ന് സഭയുടെ പരിഗണനയ്ക്ക് വരുന്നതാണ്. എന്നാൽ സബ്ലക്ട് കമ്മിറ്റിയുടെ പരിഗണനയ്ക്കായി അയച്ച പ്രസ്തത ബില്ലിൻമേലുള്ള പരിഗണന നിശ്ചിത സമയപരിധിക്കുള്ളിൽ പൂർത്തീകരിച്ച് അതുസംബന്ധിച്ച റിപ്പോർട്ട് സഭയിൽ സമർപ്പിക്കുവാൻ ബന്ധപ്പെട്ട സബ്ലക്ട് കമ്മിറ്റിക്ക് കഴിയാത്ത സാഹചര്യത്തിൽ കാര്യോപദേശക സമിതിയുടെ 12-ാമത് റിപ്പോർട്ടിലെ ശിപാർശ ഭാഗികമായി ഭേദഗതി ചെയ്തുകൊണ്ട്, 21-6-2018-ന് സഭ പരിഗണിക്കുവാൻ തീരുമാനിച്ചിരുന്ന സബ്ലക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്യപ്രകാരമുള്ള 2018-ലെ കേരള നെൽവയൽ തണ്ണീർത്തട സംരക്ഷണ (ഭേദഗതി) ബിൽ 25-6-2018-ലേക്ക് മാറ്റാന്തം, പകരം 25-6-2018 ന് പരിഗണിക്കുവാൻ തീരുമാനിച്ചിരുന്ന സബ്ലക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്യപ്രകാരമുള്ള 2018-ലെ എ.പി.ജെ. അബ്ലൾകലാം സാങ്കേതിക സർവ്വകലാശാല (ഭേദഗതി) ബിൽ, സബ്ലക്ട് കമ്മിറ്റി റിപ്പോർട്ട് ചെയ്യപ്രകാരമുള്ള 2018-ലെ കേരള ഹൈക്കോടതി (ഭേദഗതി) ബിൽ എന്നിവയുടെ പരിഗണന 21-6-2018-ലേക്ക് മാറ്റാനം ഈ സഭ തീരുമാനിക്കുന്നം."

Personal explanation under Rule 288:

On June 19, 2018, Shri K. B. Ganesh Kumar made a personal explanation under Rule 288 regarding the matter raised by Shri Anil Akkara under 304 on the same day.

Rulings by the Speaker

On June 25, 2018 the Speaker gave the following Ruling on a point of order raised by Sri V. D. Satheesan on 20^h June, 2018, regarding the infringement on the constitutional rights of the Hon'ble Speaker and Kerala Legislature Secretariat by the Finance Department

"ബഹുമാനപ്പെട്ട ഗവർണ്ണർ സ്പീക്കറുമായി കൂടിയാലോചിച്ച് പുറപ്പെടുവിച്ച 1979-ലെ കേരള നിയമസഭ സെക്രട്ടേറിയറ്റ് (റിക്രൂട്ട്മെന്റ് ആന്റ് കണ്ടീഷൻസ് ഓഫ് സർവ്വീസ്) റൂൾസിലെ വ്യവസ്ഥകൾ പ്രകാരം മാത്രമേ നിയമസഭ സെക്രട്ടേറിയറ്റുമായി ബന്ധപ്പെട്ട് കാര്യങ്ങളിൽ ധനകാര്യവകപ്പ് തീർപ്പ് കൽപ്പിച്ചിട്ടുള്ള എന്നും നിയമസഭയുടെ സ്വതന്ത്രപദവിയേയും സ്പീക്കറുടെ അധികാരത്തേയും ഹനിക്കുന്ന നടപടികൾ ഒന്നുംതന്നെ ധനകാര്യവകപ്പ് സ്വീകരിച്ചിട്ടില്ലെന്നും ധനകാര്യവകപ്പുമന്ത്രി സഭയിൽ മറുപടി പറയുകയുമുണ്ടായി.

തുടർന്ന്, ഉന്നയിക്കപ്പെട്ട വിഷയത്തിന്റെ പ്രാധാന്യം ഉൾക്കൊണ്ടുകൊണ്ട് ഇതു സംബന്ധിച്ച രേഖകൾ വിശദമായി പരിശോധിച്ച് വ്യക്തമായ റ്റൂളിംഗ് പിന്നീട് നൽകുന്നതാണെന്ന് ചെയർ അറിയിക്കുകയും ചെയ്തിരുന്നു.

ശ്രീ. വി. ഡി. സതീശൻ സഭയിൽ ഉന്നയിച്ച വിഷയത്തിൽ അടങ്ങിയിട്ടുള്ള കാര്യങ്ങളും അതു സംബന്ധിച്ച് ധനകാര്യമന്ത്രി നൽകിയ വിശദീകരണവും നിയമസഭാ സെക്രട്ടേറിയറ്റിൽ ലഭ്യമായ ബന്ധപ്പെട്ട ഫയൽ രേഖകളുടേയും മറ്റ് അടിസ്ഥാന പ്രമാണങ്ങളുടേയും അടിസ്ഥാനത്തിൽ ചെയർ വിശദമായി പരിശോധിക്കുകയുണ്ടായി

സഭാ നടപടികളുടെ കാര്യത്തിലെന്നപോലെ നിയമസഭാ സെക്രട്ടേറിയറ്റിന്റെ പ്രവർത്തനവും വ്യക്തമായ നിയമവ്യവസ്ഥകളുടേയും ചട്ടങ്ങളുടേയും നടപടിക്രമങ്ങളുടേയും അടിസ്ഥാനത്തിലാണ് ക്രമീകരിക്കപ്പെട്ടിരിക്കുന്നത്. എക്സിക്യൂട്ടീവിന്റെ ഭാഗമായ ഇതര സർക്കാർ വകപ്പുകൾക്ക് പൊതുവെ ബാധകമായ ഒട്ടേറെ നിയമവ്യവസ്ഥകളും പ്രവർത്തനശൈലിയും ലെജിസ്ക്കേച്ചറിന്റെ ഭാഗമായ നിയമസഭാ സെക്രട്ടേറിയറ്റിന്റെ പ്രവർത്തനത്തേയും നിയന്ത്രിക്കുന്നെങ്കിലും എക്സിക്യൂട്ടീവിൽ നിന്നും വിഭിന്നമായി സ്വീക്കറുടെ സമ്പൂർണ്ണ നിയന്ത്രണത്തിലുള്ളതും ഏറെക്കുറെ സ്വതന്ത്രമായതുമായ ഒരു ഭരണക്രമമാണ് നിയമസഭാ സെക്രട്ടേറിയറ്റിനായി ഭരണക്രടന വിഭാവനം ചെയ്തിട്ടുള്ളത്.

സംസ്ഥാനങ്ങളിലെ നിയമനിർമ്മാണ സഭകളുടെ നിഷ്പക്ഷവും സ്വതന്ത്രവുമായ പ്രവർത്തനത്തിന് ഒരു പ്രത്യേക സെക്രട്ടേറിയറ്റ് ഉണ്ടാകേണ്ടത് ഇന്ത്യൻ ജനാധിപത്യത്തിൽ അനിവാര്യമാണെന്നുള്ള ഭരണഘടനാ നിർമ്മാതാക്കളുടെ ബോധ്യത്തിന്റെ അടിസ്ഥാനത്തിലാണ് 187-ാം അനുപ്പേദമായി ഭരണഘടനയിൽ സംസ്ഥാന നിയമ നിർമ്മാണസഭകൾക്കായി പ്രത്യേക സെക്രട്ടേറിയറ്റിനുള്ള വ്യവസ്ഥ ഉൾച്ചേർത്തത്. അത്തരത്തിൽ രൂപീകരിക്കപ്പെടുന്ന സെക്രട്ടേറിയറ്റുകളുടെ സ്വതന്ത്രവും നിഷ്പക്ഷവും സൃഗമവുമായ പ്രവർത്തനം ഉറപ്പവരുത്തുന്നതിലേക്കായി സംസ്ഥാനത്തിന്റെ മൊത്തം വാർഷിക ബഡ്ജറ്റിന്റെ ഒരു നിശ്ചിത ശതമാനം ഇക പ്രതിവർഷം വകയിരുത്തുന്ന ഒരു കീഴ്വഴക്കം ഇന്ത്യയിലെ ഏതാനും ചില സംസ്ഥാന നിയമസഭകളിൽ നിലവിലുണ്ട്. ഇന്ത്യൻ പാർലമെന്റും ഈ രീതിയാണ് പിൻതുടരുന്നത്.

എന്നാൽ കേരളത്തിൽ നിയമസഭയുമായി ബന്ധപ്പെട്ട ബഡ്ജറ്റ് വിഹിതാ നിശ്ചയിക്കുന്നതിൽ മേൽപ്പറഞ്ഞ തരത്തിലുള്ള ഒരു കീഴ്വഴക്കാ സ്വീകരിച്ചിട്ടില്ലെങ്കിൽ പ്പോലും നിയമസഭയുമായി ബന്ധപ്പെട്ട ധനാഭ്യർത്ഥന യാതൊരുവിധ ചർച്ചയും കൂടാതെ ഐകകണ്യേനയാണ് സഭ പാസ്സാക്കുന്നത് മാത്രവുമല്ല, നിയമസഭയുടേയും അതിന്റെ സെക്രട്ടേറിയറ്റിന്റെയും പ്രവർത്തന സ്വാതന്ത്ര്യാം ഉറപ്പാക്കുന്നതിനാവശ്യമായ വാർഷിക ബഡ്ജറ്റ് വിഹിതവും മറ്റ് അനുബന്ധ കാര്യങ്ങളും ഉറപ്പാക്കുന്ന കാര്യത്തിൽ ധനകാര്യവകപ്പ് അങ്ങേയറ്റത്തെ ജാഗ്രതയാണ് പുലർത്തിവരുന്നത്. നിയമസഭയുടെയും വിവിധ കമ്മിറ്റികളുടെയും പ്രവർത്തനവുമായി ബന്ധപ്പെട്ട എല്ലാ അടിസ്ഥാന സൗകര്യങ്ങളും ഒരുക്കുന്ന കാര്യത്തിൽ ഇതര സർക്കാർ വകപ്പുകളും അർദ്ധ സർക്കാർ സ്ഥാപനങ്ങളും അങ്ങയറ്റത്തെ സൗമനസ്യവും സഹകരണവുമാണ് പ്രകടിപ്പിച്ചുവരുന്നത് എന്ന് ഏറെ ചാരിതാർത്ഥ്യത്തോടെ സഭാംഗങ്ങളെ അറിയിക്കട്ടെ ഇത്തരത്തിൽ ആരോഗ്യകരമായ എക്സിക്യൂട്ടീവ് ലെജിസ്ലേച്ചർ ബന്ധം നിലനിൽക്കുന്നതുമൂലം നിയമസഭയുടെ അന്തസ്സ് ഉയരുകയും നിയമസഭാ സെക്രട്ടേറിയറ്റിന്റെ പ്രവർത്തനമികവ് വർദ്ധിക്കുകയും ചെയ്തിട്ടുണ്ട് എന്നത് നമുക്കൊക്കെ അഭിമാനിക്കാൻ വക നൽകുന്ന ഒരു കാര്യം തന്നെയാണ്.

എന്നിരുന്നാലും സഭാ സമ്മേളനവുമായും നിയമസഭാ സെക്രട്ടേറിയറ്റിന്റെ ഒദനംദിന പ്രവർത്തനങ്ങളുമായും ബന്ധപ്പെട്ടതും സഭാദ്ധ്യക്ഷന്റെ exclusive financial jurisdiction-ൽ പെട്ടതുമായ കാര്യങ്ങളിൽ സ്പീക്കർ കൈക്കൊള്ളുന്ന തീരുമാനങ്ങളുടെ സാംഗത്യം ചോദ്യം ചെയ്യുകയും മേലിൽ ധനവകപ്പിന്റെ മുൻകൂർ അനമതിയോടുകൂടി മാത്രമേ അത്തരം അധികാരങ്ങൾ വിനിയോഗിക്കുവാൻ പാടുള്ളൂ എന്ന് ഫയലിൽ ഉത്തരവിടുകയും അത് ഔദ്യോഗികമായി നിയമസഭാ സെക്രട്ടേറിയറ്റിനെ അറിയിക്കുകയും ചെയ്യുന്ന പ്രവണത ധനകാര്യ വകപ്പിന്റെ ഭാഗത്തുനിന്നും ഉണ്ടാകന്നു എന്ന ശ്രീ. വി. ഡി. സതീശന്റെ ആരോപണം ശരിവയ്ക്കുന്ന ചില സന്ദർഭങ്ങൾ ഇതിനു മുമ്പുതന്നെ ചെയറിന്റെ ശ്രദ്ധയിൽ പ്പെട്ടിരുന്നു. നിയമസഭയുടെ പ്രത്യേക അധികാര അവകാശങ്ങൾ സംരക്ഷിച്ചുകൊണ്ട് സമവായത്തിലൂടെ ഇക്കാര്യങ്ങൾ നിർവ്വഹിക്കണമെന്ന് ബഹ മുഖ്യമന്ത്രിയുടെ നേതൃത്വത്തിൽ ബന്ധപ്പെട്ടവരുടെ ഒരു യോഗം ചേർന്ന് തീരുമാനിച്ചിരുന്നുമാണ്.

എന്നാൽ, 1979-ലെ കേരള ലെജിസ്തേച്ചർ സെക്രട്ടേറിയറ്റ് (റിക്രൂട്ട്മെന്റ് ആന്റ് കണ്ടീഷൻസ് ഓഫ് സർവ്വീസ്) റൂൾസിലോ, 1987-ലെ ദി പേഴ്ലണൽ സ്റ്റാഫ് ഓഫ് സ്വീക്കർ, ഡെപ്യൂട്ടി സ്വീക്കർ ആന്റ് ചെയർമെൻ ഓഫ് ഫിനാൻഷ്യൽ കമ്മിറ്റീസ് റൂൾസിലോ ഒന്നും തന്നെ ധനകാര്യവകപ്പിന്റെ മുൻകൂർ അന്മതിയോ അധികാരമോ വേണമെന്ന് നിഷ്ടർഷിക്കുന്നില്ല. എന്നിരിക്കേ, സമ്പൂർണ്ണമായും സ്വീക്കറുടെ അധികാരിതയിൽ വരുന്ന കാര്യങ്ങളിൽപ്പോലും നിയമസഭയിൽ നിന്നും തുടർനടപടികൾക്കായി അയയ്ക്കുന്ന ഫയലുകളിൽ ധനകാര്യവകപ്പിലെ ഉദ്യാഗസ്ഥർ അനാവശ്യ പരാമർശങ്ങൾ നടത്തുന്നത് ഒട്ടം തന്നെ ആശാസ്യകരമായ കാര്യമല്ലെന്ന് അസന്ദിശ്ചമായിത്തന്നെ അറിയിക്കുന്നു.

ഇതുസംബന്ധിച്ച് ചെയറിന്റെ ശ്രദ്ധയിൽപ്പെട്ട ഫയലുകളിലൊന്നിൽ ഏത് ചട്ടത്തിലെ ഏത് വ്യവസ്ഥയുടെ അഥവാ ഉത്തരവിന്റെ അടിസ്ഥാനത്തിലാണ് അപ്രകാരമാരു ഡയറക്ഷൻ നല്ലുന്നതെന്ന് പരാമർശിച്ചിട്ടില്ലെന്ന് മാത്രമല്ല മേൽപ്പറഞ്ഞ തരത്തിൽ പരാമർശം നടത്തിയ ഉദ്യാഗസ്ഥ/ഉദ്യോഗസ്ഥൻ തന്റെ പേരും ഓദ്യോഗിക പദവിയും ഫയലിൽ രേഖപ്പെടുത്തിയിട്ടുമില്ല ഫയലുകൾ പ്രോസസ് ചെയ്യുമ്പോശ പാലിക്കേണ്ട അംഗീകൃത ഓഫീസ് നടപടിക്രമത്തിന്റെ കടുത്ത ലംഘനം കൂടിയാണ് ഈ നടപടി. നിയമസഭാ സെക്രട്ടേറിയറ്റിൽ നിന്നുള്ള ഫയലുകൾ എത്ര ലാഘവത്തോടും നിരുത്തരവാദത്തോടും കൂടിയാണ് ധനകാര്യവകപ്പിലെ ചില ഉദ്യോഗസ്ഥർ കൈകാര്യം ചെയ്യുന്നത് എന്നതിന്റെ ഒരു ഉത്തമ ഉദാഹരണമായി ഈ നടപടിയെ കാണാവുന്നതാണ്.

ഇതിനുമുമ്പ് സ്പീക്കറുടേയും നിയമസഭാ സെക്രട്ടേറിയറ്റിന്റെയും സാമ്പത്തികാധി കാരത്തെ നിയന്ത്രിച്ചുകൊണ്ട് ധനകാര്യവകപ്പ് ഒരു ഉത്തരവ് പുറപ്പെടുവിച്ച കാര്യവും അതു സംബന്ധിച്ച് പത്താം കേരള നിയമസഭയുടെ കാലത്ത് 1996 നവംബർ 13-ാം തീയതി സഭാതലത്തിൽ ഉയർന്നുവന്ന പൊതുവികാരത്തിന്റെ അടിസ്ഥാനത്തിൽ ധനകാര്യമന്ത്രി അന്നുതന്നെ പ്രസ്തുത ഉത്തരവ് പിൻവലിച്ച് സഭയിൽ മാപ്പുപറഞ്ഞ സംഭവവും ശ്രീ. വി. ഡി. സതീശൻ ഇവിടെ ചൂണ്ടിക്കാണിക്കുകയുണ്ടായി.

നീണ്ടകാലങ്ങൾക്കുശേഷം അത്തരത്തിലുള്ള ദുഷ്ലവണതകൾ ധനകാര്യവകപ്പിലെ ചില ഉദ്യോഗസ്ഥരുടെ ഭാഗത്തുനിന്നും വീണ്ടും ഉണ്ടാകുന്നതായി കാണുന്നതിൽ ചെയറിനുള്ള കടുത്ത ആശങ്ക രേഖപ്പെടുത്തുന്നു. ഇക്കാര്യം സഭയുടെ ശ്രദ്ധയിൽ കൊണ്ടുവന്ന ശ്രീ. വി. ഡി. സതീശൻ സഭയുടെ അനമോദനം അർഹിക്കുന്നു.

പാർലമെന്റിനും മറ്റു സംസ്ഥാന നിയമസഭകൾക്കും മാത്വക ആകുന്ന തരത്തിൽ ഒട്ടേറെ വിപ്പവകരമായ മാറ്റങ്ങൾക്ക് വേദിയായിട്ടുള്ള നമ്മുടെ മഹത്തായ സഭയ്ക്ക് അത്തരം നേട്ടങ്ങൾ സ്വായത്തമാക്കുവാൻ കഴിഞ്ഞത് മാറിമാറിവന്ന സർക്കാരുകൾ അത് സമയം സഹിഷ്ണത്രയോടും സൗഹാർദ്ദപൂർവ്വവും പലർത്തിയ സഹകരണ മനോഭാവവും ഇറന്ന മനസ്സോടെ നൽകിയ പ്രവർത്തന സ്വാതന്ത്ര്യവും കൊണ്ടുമാത്രമാണ്. ഭരണഘടനാ തത്വങ്ങൾക്ക് അന്തസ്യതമായും പ്രത്യയശാസ്ത്രങ്ങൾക്കതീതമായിട്ടുമുള്ള അത്തരം സഹവർത്തിത്തം തകർക്കുന്ന തരത്തിൽ ഉയർന്നുവരുന്ന ദൃഷ്ടവണതകൾ അവസാനിപ്പിക്കുവാൻ നടപടി സ്വീകരിക്കണമെന്നും ഇക്കാര്യത്തിൽ കൂടുതൽ ജാഗ്രത ഉണ്ടാകണമെന്നും ചെയർ ബന്ധപ്പെട്ടവരെ ഇത്തരത്തിൽ ഓർമ്മപ്പെട്ടുത്തുകയും ചെയ്യന്നു."

Legislative Business

I. Bills Passed:

The following Bills were introduced, taken into consideration and passed by the Assembly during the session:

- 1. The Kerala Municipality (Amendment) Bill, 2018 (Bill No. 135).
- 2. The Kerala Panchayat Raj (Amendment) Bill, 2018 (Bill No. 136).
- 3. The Kerala Municipality (Second Amendment) Bill, 2018 (Bill No. 137).

- 4. The Kerala Appropriation (No.3) Bill, 2018 (Bill No. 153).
- The Sree Sankaracharya University of Sanskrit (Amendment) Bill, 2018 (Bill No. 143).
- 6. The Kerala University (Amendment) Bill, 2018 (Bill No. 134).
- The Kerala University (Alternate Arrangement Temporarily of Senate and Syndicate) Bill, 2018 (Bill No. 150).
- 8. The Kerala Panchayat Raj (Second Amendment) Bill, 2018 (Bill No. 138).
- The Travancore-Cochin Hindu Religious Institutions (Amendment) Bill, 2018 (Bill No. 144).
- The Kerala State Higher Education Council (Amendment) Bill, 2018
 (Bill No. 142).
- The Kerala Irrigation and Water Conservation (Amendment) Bill, 2018 (Bill No. 139).
- 12. The A. P. J. Abdul Kalam Technological University (Amendment) Bill, 2018 (Bill No. 145).
- 13. The Kerala High Court (Amendment) Bill, 2018 (Bill No. 140).
- The Kerala Conservation of Paddy Land and Wetland (Amendment) Bill,
 2018 (Bill No. 149)
- 15. The Abkari (Amendment) Bill, 2018 (Bill No. 141)

Details regarding the date of introduction and passing of Bills are given in Appendix-I. The salient features of the Bills are given in Appendix-II.

II. Laying of Bills Assented to:

- The Commonwealth Trust, Kozhikode (Acquisition and Transfer of Under Taking) Bill, 2012 (Bill No. 128 of XIII KLA).
- 2. The Kerala Appropriation Bill, 2018 (Bill No. 105).
- 3. The Kerala Appropriation (No. 2) Bill, 2018 (Bill No. 129).
- 4. The Kerala Finance Bill, 2018 (Bill No. 125).

- 5. The Kerala Finance (No.2) Bill, 2018 (Bill No. 126).
- 6. The Kerala Fiscal Responsibility (Amendment) Bill, 2018 (Bill No. 130).
- 7. The Payment of Salaries and Allowances (Amendment) Bill, 2018 (Bill No. 127)
- 8. The Kerala Payment of Pension to Members of Legislature (Amendment) Bill, 2018 (Bill No. 128).
- 9. The Kerala Road Safety Authority (Amendment) Bill, 2018 (Bill No. 109).
- 10. The Kerala Co-operative Societies (Amendment) Bill, 2018 (Bill No. 108).
- 11. The Madras Hindu Religious and Charitable Endowments (Amendment) Bill, 2018 (Bill No. 116).
- 12. The Kerala Investment Promotion and Facilitation Bill, 2018 (Bill No. 88).
- 13. The Kerala Investment Promotion and Facilitation (No. 2) Bill, 2018 (Bill No. 89)

III. Reference of Bills to Subject Committees and Presentation of the Subject Committee Reports

Fourteen Bills were referred to the respective Subject Committee and the Committee Reports of the same were presented to the House. Details thereof are given in Appendix-III.

IV. Bills published and circulated to Members

In addition to the Bills mentioned under item I, seven Bills were published and circulated to the Members. Details thereof are given in Appendix-IV.

V. Bill for which assent was withheld

The Hon'ble Governor withheld assent to the Kerala Professional Colleges (Regularisation of Admission in Medical Colleges) Bill, 2018. Bulletin Part II No. 516 dt. 22-6-2018 was circulated in this regard.

VI. Financial Business

Supplementary Demands for Grants

The Minister for Finance and Coir laid on the table the First Batch of Supplementary Financial statement for the year 2018-19 on 11-6-2018.

The First Batch of Supplementary Demands for Grants were passed on 12-6-2018. The house devoted 02 hours and 27 minutes for the business.

The Minister for Finance and Coir introduced the Kerala Appropriation (No.3) Bill, 2018 in respect of the First Batch of Supplementary Demands for Grants for the year 2018-2019 on 18-6-2018. The Bill was taken up for consideration and passed on the same day. The house devoted 01 Hour and 18 minutes for the business.

Private Members' Business

According to the Calendar of sittings for the eleventh session of the Fourteenth Kerala legislative Assembly one day was earmarked for Private Members' Business i.e. on 8th of june 2018. During the Session, the House devoted 150 minutes in total for Private Members' Business.

Private Members' Bills

During the session, the Business on Private Members' Bills was transacted on 8th of June 2018. Motions for leave to introduce 4 Bills and the continuation of discussion on motions for leave to introduce 3 Bills were listed for that day. Even though all motions for leave to introduce the Bills came up before the House, only one bill was discussed and set apart for continuing the discussion and the other motions were not introduced due to the absence of the members who had given notice for motion. All motions for which discussion was inconclusive previously and scheduled for the day came up before the House and were set apart for continuing the discussion.

The details regarding the name of the member who moved the motion for leave to introduce the Bill and the details of the motion for leave to introduce the bill in which discussion was continuing and the rsult thereof, on the aforesaid day is given in APPENDIX-X.

1. Question of Breach of Privilege

On June 25, 2018 the Speaker informed the following matters regarding Question of Breach of Privilege:

I. Notices of question of breach of privilege to which consent was withheld:

- (1) കേരളത്തിന്റെ പനിമരണങ്ങളെ സംബന്ധിച്ച് 10-8-2017-ന് അടിയന്തരപ്രമേയത്തിന് അവതരണാനുമതി തേടിക്കൊണ്ട് നൽകിയ നോട്ടീസിന്മേലുള്ള ചർച്ചാവേളയിൽ ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പുമന്ത്രി വാസ്തവവിരുദ്ധവും സഭയെ തെറ്റിദ്ധരിപ്പി ക്കുന്നുമായ പ്രസ്താവന നടത്തിയെന്നാരോപിച്ച് ശ്രീ. തിരുവഞ്ചൂർ രാധാകൃഷ്ണൻ നൽകിയ നോട്ടീസ്.
- (2) 19-10-2016-ലെ ചോദ്യോത്തര വേളയിൽ ശ്രീ. എൻ. ഷംസുദ്ദീൻ ഉന്നയിച്ച ഉപചോദ്യത്തിന് നൽകിയ ഉത്തരത്തിന് സമൂഹമാദ്ധ്യമത്തിലൂടെ പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്കസമുദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെൻററികാര്യവും വകപ്പുമന്ത്രി വിശദീകരണം നൽകിയെന്നും അത് സഭയിൽ ചോദ്യം ചോദിക്കാനും ഉത്തരം മനസ്സിലാക്കാന്മമുള്ള അവകാശത്തിന്റെ ലംഘനമാണെന്നും ആരോപിച്ച് മന്ത്രിക്കെതിരെ അവകാശലംഘന പ്രശ്നം ഉന്നയിക്കുന്നതിന് ശ്രീ.ഹൈബി ഈഡൻ നൽകിയ നോട്ടീസ്.
- (3) അമ്പലമുകൾ ഗവണ്മെന്റ് വൊക്കേഷണൽ ഹയർ സെക്കണ്ടറി സ്കൂൾ സ്ഥിതിചെയ്യുന്ന സ്ഥലം ഫാക്ടിൽ നിന്നും വാങ്ങുന്നത് സംബന്ധിച്ച് വിദ്യാഭ്യാസ് വകപ്പുമന്ത്രിയുടെ നിയമസഭാ മന്ദിരത്തിലെ ഓഫീസിൽ 18-5-2017-ൽ ചേർന്ന ആലോചനായോഗത്തിലേയ്ക്ക് സ്ഥലം എം.എൽ.എ.യായ തന്നെ ക്ഷണിക്കാത്തത് അവകാശ ലംഘനമാണെന്ന് ആരോപിച്ചുകൊണ്ട് ശ്രീ. വി. പി. സജീന്ദ്രൻ വിദ്യാഭ്യാസ വകപ്പുമന്ത്രിക്കെതിരെ നൽകിയ നോട്ടീസ്.
- (4) സാമൂഹ്യസുരക്ഷാ മിഷനിൽ ദിവസവേതന കരാർ അടിസ്ഥാനത്തിൽ പ്രോഗ്രാം കോ-ഓർഡിനേറ്റർ തസ്കികയിലേക്കുള്ള നിയമനം സംബന്ധിച്ച് 14-ാം കേരള നിയമസഭയിലെ 2-ാം സമ്മേളനത്തിലെ നക്ഷത്രചിംനമിടാത്ത 1475-ാം നമ്പർ ചോദ്യത്തിന് നൽകിയ ഉത്തരവും 10-ാം സമ്മേളനത്തിലെ നക്ഷത്രചിഹ്നമിടാത്ത 1824-ാം നമ്പർ ചോദ്യത്തിന് നൽകിയ ഉത്തരവും വ്യത്യസ്തമാണെന്നും ഇത് സഭയെ തെറ്റിദ്ധരിപ്പിക്കുന്നതാണെന്നും ആരോപിച് ആരോഗ്യവും സാമഹൃനീതിയം വകുപ്പമന്ത്രിക്കെതിരെ അവകാശലംഘന പ്രശ്നം ഉന്നയിക്കുന്നതിന് ശ്രീ. വി. പി. സജീന്ദ്രൻ നൽകിയ നോട്ടീസ്.

(5) പതിനാലാം കേരള നിയമസഭയുടെ പത്താം സമ്മേളന കാലയളവിൽ 4-4-2018-ന് നിലമ്പൂർ-നഞ്ചൻകോട് റെയിൽവേയുമായി ബന്ധപ്പെട്ട് സബ്മിഷന് പൊതുമരാമത്തും രജിസൂഷനം വകപ്പുമന്ത്രി നൽകിയ മറുപടി വസ്തതാവിരുദ്ധമാണെന്നും സഭയേയും അംഗങ്ങളെയും തെറ്റിദ്ധരിപ്പിക്കുന്നതാണെന്നും യാഥാർത്ഥ്യം മറച്ചുവച്ചെന്നും ആരോപിച്ച് ശ്രീ: എം. ഉമ്മർ പൊതുമരാമത്തും രജിസ്ലേഷനും വകപ്പുമന്ത്രിക്കെതിരെ നൽകിയ നോട്ടീസ്.

II. Notice of question of breach of privilege which was under the consideration of the Chair

ആഭ്യന്തരവകപ്പിന്റെ ചുമതലയുള്ള മുഖ്യമന്ത്രിക്ക് ഐ.പി.എസ്. ഓഫീസർമാരുടെ വീടുകളിൽ ക്യാമ്പ് ഫോളോവർ തസ്തികയിലെ ജീവനക്കാർ ജോലി നോക്കുന്ന വിവരം വ്യക്തമായി അറിയാമെന്നിരിക്കെ 21-3-2018-ലെ നക്ഷത്രചിഹ്നമിടാത്ത 4403-ാം നമ്പർ ചോദ്യത്തിന് "ക്യാമ്പ് ഫോളോവർ തസ്തികയിലെ ജീവനക്കാരെ ഉന്നത ഉദ്യോഗസ്ഥരുടെ വീടുകളിൽ ജോലിക്ക് നിയോഗിക്കാറില്ല് എന്ന് ഉത്തരം നൽകിയത് മന്പൂർവ്വവും സഭയെ തെറ്റിദ്ധരിപ്പിക്കണമെന്ന ഉദ്ദേശ്യത്തോടുകളിയാണെന്ന് ആരോപിച്ച് മുഖ്യമന്ത്രിക്കെതിരെ അവകാശലാഘന പ്രശ്നം ഉന്നയിക്കുന്നതിന് അനുമതി ചോദിച്ചുകൊണ്ട് ശ്രീ വി. ഡി. സതീശൻ നൽകിയ നോട്ടീസ്.

Visitors .

The number of persons who witnessed the proceedings of the Assembly during the Session was as follows:

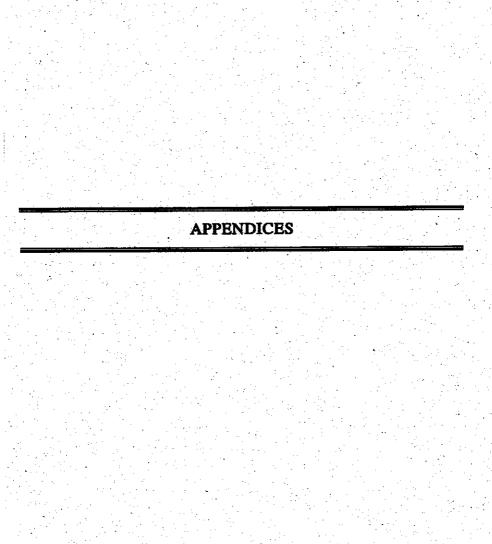
Public Gallery : 758

Speakers' Gallery : 806

Distinguished Visitors Gallery : 85

Termination of the Session

The Eleventh Session of the Fourteenth Kerala Legislative Assembly was adjourned sine-die on June 25, 2018 after the playing of the National Anathem and was prorogued by Hon'ble Governor of Kerala at the conclusion of its sitting on 27-6-2018 vide Notification No. 2793/Table-1/2018/Leg. dated 27-6-2018.



APPENDIX-I

FOURTEENTH KERALA LEGISLATIVE ASSEMBLY ELEVENTH SESSION (4-6-2018 to 25-6-2018)

STATEMENT SHOWING DETAILS OF QUESTIONS (RESUME)

. —		
1.	No. of Notices Received and Registered .	7056
2	No, of Starred Notices Received	3843
3	No. of Unstarred Notices Received	3213
4	No. of Notices Disallowed	40
5	No. of Notices Withdrawn	10
6	No. of Notices Admitted as Starred	3050
7	No. of Notices Admitted as Unstarred	3964
8	Total No. of Notices Admitted as Starred and Unstarred	7014
9	Starred Questions in the Printed List	360
10	Unstarred Questions in the Printed List	4293
11	Total No. of Starred and Unstarred Questions in the Printed List	4653
12	No. of Answers Received on Allotted days Itself	1892
13	No. of Answers received till 9-7-2018 through LAB	2636
14	Answers to be received	125
15	Questions Answered on the floor	43
16	No. of instances allowed to ask Supplementary Questions	277
17	No. of Supplementary Questions allowed	320
18	Short Notice Questions Received	2
19	Notices for Half an Hour discussion Received	1
20	No. of Short Notice Questions Allowed	1
21	No. of Half an Hour Discussion Allowed	0
للب		

APPENDIX-II

ADJOURNMENT MOTIONS

CONSENT WITHHELD AFTER HEARING MINISTERS CONCERNED

SI.	Date	Name of	Minister who	Subject Matters
No.		Member who	was heard	
		gave the Notice		
1	2	3	4	5
1	June 4, 2018	Shri Thiruvanchoor Radhakrishnan	Chief Minister	The serious situation reported to have arisen consequent on the murder of Kevin, a young
		and two other Members		man belonging to Kottayam, which was allegedly committed with the knowledge and backing of police.
2	June 7, 2018	Shri Anwar Sadath and two other Members	Chief Minister	The serious situation reported to have arisen consequent on the alleged outrage by Police in Edathala, Aluva against a Gulf Malayali Usman.
3	June 11, 2018	Shri V. P. Sajeendran and two other Members	Minister for Industries, Sports and Youth Affairs	The serious situation reported to have arisen consequent on the lock-out of Synthite Company in Kadayirippu, Kolenchery due
				to labour Strike and the reported inactiveness in enforcing the High Court order to give police protection for the functioning of the company.

1	2	3	4	5
4	June 12, 2018	Shri K. N. A. Khader and two other Members	Education	The serious situation reported to have arisen consequent on the lack of adequate seats for plus one and degree courses due to which opportunity was denied to students for continuing their education in Malabar Area especially in Malppuram district.
5	June 18, 2018	Shri Parakkal Abdulla and three other Members	Minister for Revenue and Housing and the Chief Minster	The casualties caused by the monsoon havoc in the state especially in northern districts and the necessity to accelerate the disaster management activities.
6	June 19, 2018	Shri K Muraleedharan and three other Members	Chief Minster	The serious situation reported to have arisen due to the unlawful deployment of police personnel by some higher officers of the department for their personal service.
7	June 21, 2018	Shri P. K. Basheer and three other Members	Finance and Coir	The serious situation reported to have arisen due to the decision to carry forward the amount of cheques shifted to treasury queue and expenditure of the spill over works during the end of previous financial year to the expenditure of the current financial year which stalemated the plan works of Local Self Government Institutions.

1	2	3	4	5
.8	June 25, 2018	Shri K. M. Mani and three other Members	Minister for Revenue and Housing and the Chief Minister	The serious situation reported to have arisen consequent on the difficulties faced by farmers of eight villages in Idukki district as a result of a government order which made NOC from village officers concerned mandatory for the construction of house in these
9	June 6, 2018			villages. Speaker withheld consent to the moving of an adjournment motion, given notice of by Shri V. D. Satheesan and two other Members regarding the custodial death of Sreejith in Varappuzha, Ernakulam as the matter was sub-judice.
10	June 8, 2018			Shri P. T. Thomas and two other Members had given a notice of adjournment motion regarding the serious situation reported to have arisen consequent on the statement reportedly made by the Chief Minister during the reply to the notice of an adjournment
				motion in the Assembly the other day that the members of the opposition had been siding with groups with terror links. The Speaker withheld consent to the moving of the motion on the ground that it sought discussion on a statement made in the House.

APPENDIX-III

CALLING ATTENTION

S1.	Date	Name of Member	Minister	Subject Matter
No.	Daw	who gave Notice	who made	Ozojove zamene.
140.		who gave reduce	statement	
1	2	3	4	5
1	June 4,	Shri A. N. Shamseer	Minister for	The necessity to take short
	2018		Water	term and long term
			Resources	defensive steps against sea
				erosion in the State.
2	June 5,	Shri A.	Minister for	The necessity to expand the
	2018	Pradeepkumar	Food and	arrangements made by the
			Civil	State Government to control
			Supplies	the hike in price of essential
				commodities and food
				items, resulting from the
				hike in price of cooking gas,
				petrol and diesel due to
				Central Government policy.
3	June 5,	Shri Shafi Parambil	Minister for	The necessity to give
	2018	X .	Finance and	permission to allot three
-			coir	wheelers and electronic
				wheel chairs from Asset
				Development Fund and
				Special Development
1.				Scheme for M.L.A.s in the
				name of guardians of
				differently abled.
			coir	wheel chairs from As Development Fund Special Developm Scheme for M.L.A.s in name of guardians

	· -	1		<u> </u>	
-:	1	+	3	4	5
	4	June 6 2018		Minister for Public Works and Registration	pressure on the Central Government to grant various rail projects and a railway zone that would help the overall rail development of
	5	June 7, 2018	Smt. E. S. Bijimol	Minister for Industries Sports and Youth Affairs as	the State. The necessity to implement wage revision for labourers in plantation sector of the State.
	6	June 8,	Ch., W.	authorised by the Minister for Labour and Excise	
	.	2018	Shri V. Abdurahiman	Chief Minster	The necessity to take steps to clean the Canolly Canal.
	7	June 11, 2018	Shrì K. B. Ganesh Kumar	Minister for Finance and Coir	The necessity to take steps to solve the shortage in tax revenue of the State and to end tax evasion in film sector, consequent to implementation of GST.
	3	June 11, 2018	Shri Mons Joseph	Chief 7 Minister p c N w	The necessity to exert pressure to take measures to correct the policy of Central Ministry of Commerce, which would adversely effect rubber cultivators in the State.

	1 1 1 1 1 1 1 1	<u> </u>		
1	2	3	4	5
9	June 12, 2018	Shri P. K. Sasi	Minster for Education	The necessity to take steps to solve the exploitation as well as insecurity in job being faced by teachers in the unaided schools in the State.
10	June 12, 2018	Shri N. Samsudheen	Minister for Health and Social Justice	The necessity to implement the decision of the Government to protect the Special Schools in the State by giving them aided status.
11	June 18, 2018	Shri C. K. Saseendran	Chief Minister	The necessity to intensify the ongoing disaster management activities to solve the devastation brought about by monsoon in the northern districts of the State.
12	June 18, 2018	Prof. Abid Hussain Thangal	Minister for Health and Social Justice	The necessity to take precautionary measures against contagious fever in the State.
13	June 19, 2018	Shri G. S. Jayalal	Minister for Health and Social Justice	The necessity to ensure the quality of medicines and to regulate the price of life saving medicines in the State.
14'	June 19, 2018	Shri Roshy Augustine	Minister for Health and Social Justice	The necessity to reform the State Old Age Policy and to form a department for the welfare of old aged.

1	2	3	4	5
15	June 20, 2018	Shri Saji Cherian	Minister for Health and Social Justice	The necessity to start Taluk level institutions for palliative treatment and geriatric care in the State.
16	June 20, 2018	Shri Thìruvanchoor Radhakrishnan	Chief Minister	The necessity to restart the developmental activities in Kottayam constitutency, which are reportedly at a standstill.
17	June 21, 2018	Shri K. Suresh Kurup	Chief Minister	The necessity to establish an Amul model Co-operative production unit for manufacturing rubber based products in Kottayam District to tackle the fall in price of rubber.
18	June 21, 2018	Shri K. S. Sabarinadhan	Minister for Health and social Justice	The necessity to take steps to equip the Department of Health to help general public to tackle the increasing cases of depression among people in the State.
19	June 25, 2018	Shri K, V. Abdul Khader	Minister for Local self Governments, Welfare of Minorities, Wakf and Hajj pilgrimage	The necessity to form a Development Authority to co-ordinate the Centrally Sponsored and State Schemes which are being implemented in Guruvayoor.

1	2	3	4	5
20	June 25, 2018	Shri Abdul Hameed. P.	Chief Minister	The necessity to exert pressure on the Central
				Government for the
				comprehensive development of Kozhikode International
				Airport.

APPENDIX-IV

MATTERS RAISED BY MEMBERS UNDER RULE 304

Monday, June 4, 2018

ക്രമ നമ്പർ —	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	2	3	4
1	ശ്രീ. രാജു എബ്രഹാം	ശബരിമല വിമാനത്താവള നിർമ്മാണം	മുഖ്യമന്ത്രി
2	ശ്രീ. പി. സി. ജോർജ്	കമാരി ജസ്ത മരിയ ജെയിംസിന്റെ തിരോധാനം	മുഖ്യമന്ത്രി
3	ശ്രീ. ജോർജ് എം. തോമസ്	പുയപ്പാടി ഈങ്ങാപ്പുഴ വില്ലേജു കളിൽ കൈവശക്കാർക്ക് ഭൂമി ക്രയവിക്രയം ചെയ്യുന്നതിനും നികതി അടക്കുന്നതിനമുള്ള തടസ്സം നീക്കുന്നത്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
4	ശ്ര ീ. എം. രാജഗോപാലൻ	ഗ്രാമപ്രദേശങ്ങളിൽ സിനിമാ തിയേറ്ററുകൾ അടച്ചുപൂടുന്നത്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നാക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററി കാര്യവു വകപ്പമന്ത്രി
5 (്ര ീ. കെ. ആൻസലൻ	നെയ്യാറ്റിൻകര താലൂക്ക് തിരുവനന്തപുരം ആർ.ഡി.ഒ. യിൽ നിലനിർത്തുന്നത്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
6 w	ത്രീ. റ്റി. വി. രാജേഷ്	വിദൂര വിദ്യാഭ്യാസ രംഗത്ത് യു.ജി.സി. യുടെ പുതിയ നിബന്ധന	വിദ്യാഭ്യാസ വകപ്പുമന്ത്രി

1	2	3	4
7	ശ്രീ. ആർ. രാമചന്ദ്രൻ	തഴവ ഗവ.കോളേജിൽ തസ്തിക സൃഷ്ടിക്കുന്നതും സ്ഥലം	വിദ്യാഭ്യാസ
		ഏറ്റെടുക്കുന്നതും	വകപ്പുമന്ത്രി
Fuesda	av. June 5, 2018		

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	2	3	4
1	ശ്രീ. രമേശ് ചെന്നിത്തല	എടപ്പാൾ സിനിമാ തിയേറ്റർ ഉടമയെ അറസ്റ്റ് ചെയ്തത്	മുഖ്യമന്ത്രി -
2	ശ്രീമതി ഇ. എസ്. ബിജിമോൾ	കമളി പഞ്ചായത്തിൽ രണ്ട് കുട്ടികളുടെ മരണം	മഖ്യമന്ത്രി
3	്ര ി. ഒ. ആർ. കേള	മാനന്തവാടിയിൽ ഭൂമി കൈവശ ക്കാർക്ക് പട്ടയം നൽകുന്നത്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
4	ശ്രീമതി ഗീതാ ഗോപി	ചെമ്മാപ്പിള്ളി ജുക്കപാലത്തിന്റെ അറ്റകറ്റപണികൾ പൂർത്തിയാക്കുന്നത്	റവനുവും വേനനിർമ്മാണവും വകപ്പുമന്ത്രി
5	ശ്രീ. എ. എം. ആരിഫ്	പെരുമ്പളം ജംഗാർ സർവ്വീസിന് കെ. എസ്. ഐ. എൻ. സിക്ക് ഗ്രാന്റ് അനുവദിക്കുന്നത്	തദ്ദേശസ്വയംഭരണവും നൂനപക്ഷക്ഷേമവും വഖഫ്, ഹജ്ജ് തീർത്ഥാടനവും വകപ്പുമന്ത്രി
6	ശ്രീം കെ. ജെ. മാക്ലി	എറണാകളം ജില്ലാ ടി.ബി. സെന്ററിന്റെ പ്രവർത്തനം	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പുമന്ത്രി

1	2	3	4
7	ശ്രീ. പി. ടി. തോമസ്	തമ്മനം പൂല്ലേപ്പടി റോഡിന്റെ വികസനം	പൊതുമരാമത്തും രജിസ്ലേഷന്തം വകപ്പമന്ത്രി
8	ശ്രീ. വി. എസ്. അച്ചതാനന്ദർ	ഇൻസ്ലമെന്റേഷൻ ലിമിറ്റഡിന്റെ പാലക്കാട് യൂണിറ്റ് ഏറ്റെടുക്കുന്നത്	വകപ്പിമന്ത്രി സ്വോർട് സ്വം വ്യവസായവും
9	ശ്രീ. വി. ടി. ബൽറാം	ചെങ്കൽ ഖനനംമൂലം പാരിസ്ഥിതിക പ്രശ്നങ്ങൾ ഉണ്ടാകുന്നത്	വ്യവസായവും സ്പോർട്സും യൂവജനകാര്യവും വകപ്പമന്ത്രി
10	The state of the s	മലബാർ മേഖലയിൽ പ്ലസ് വൺ സീറ്റുകൾ വർദ്ധിപ്പി ക്കുന്നത്	വിദ്യാഭ്യാസ വകപ്പമത്ത്രി

Wednesday, June 6, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പ മന്ത്രി
1	2	3	4
1	ശ്രീ. രമേശ് ചെന്നിത്തല	സർക്കാർ'എയ്ഡഡ് വിദ്യാലയങ്ങളിലെ പ്രീപ്രൈമറി ടീച്ചർമാരുടെയും ആയമാരുടെയും ആനുകൂല്യങ്ങൾ	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
2	ശ്രീമതി പി. അയിഷാ പോറ്റി	കൊട്ടാരക്കര അഗ്നിശമന രക്ഷാനിലയത്തിന്റെ അംഗബലം വർദ്ധിപ്പിക്കുന്നത്	മുഖ്യമന്ത്രി

1	2	3	4
3	ശ്രീ. വി. പി. സജീന്ദ്രൻ	സിഞ്ഞെറ്റിലെ തൊഴിലാളി സമരം	മുഖ്യമന്ത്രി
4	ശ്രീ. കെ. വി. അബൂൾ ഖാദർ	സൂാരകം നിർമ്മിക്കുന്നത്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നോക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പുമന്ത്രി
5 6	ശ്രീ. വി. എസ്. ശിവകമാർ ശ്രീ. അനിൽ അക്കര	ഈഞ്ചയ്ക്കൽ ബസ് ടെർമിനലിന്റെ പ്രവർത്തനം ആസ്കിവികസന ഫണ്ട്	ഗതാഗത വകപ്പുമന്ത്രി ധനകാര്യവും കയറും
7	ശ്രീ. സി. ദിവാകരൻ	കന്യാകളങ്ങര കമ്മ്യൂണിറ്റി ഹെൽത്ത് സെന്ററിന്റെ അടിസ്ഥാന സൗകര്യം മെച്ചപ്പെടുത്തുന്നത്	വകപ്പുമന്ത്രി ആരോഗ്യവം സാമൂഹ്യനീതിയും വകപ്പുമന്ത്രി
8	ശ്രീ. കെ. ദാസൻ	കൊയിലാണ്ടി താലൂക്ക് ഹെഡ്ക്വാർട്ടേഴ്ല് ആശുപത്രിയുടെ നവീകരണം	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
9	ശ്രീ. കെ. കുഞ്ഞി രാമൻ	ബേഡഡുക്ക സി.എച്ച്.സി.യെ താലൂക്ക് ആശുപത്രിയായി ഉയർത്തുന്നത്	ആരോഗ്യവും സാമൂഹൃനീതിയും വകപ്പുമന്ത്രി
10	ശ്രീ. പി. വി. അൻവർ	നിലമ്പൂർ ബൈപാസ നിർമ്മാണം	പൊതുമരാമത്തും രജിസ്ലേഷനം വകപ്പമന്ത്രി

Thursday, June 7, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര	റ് വിഷയം	വകപ്പമന്ത്രി
1	ശ്രീ. വി. അബ്ബ റഹിമാദ	താനാളൂർ വെള്ളിയത്ത് വീട്ടിൽ നബീലിന്റെ തിരോധാനം	മഖുമന്ത്രി
2	ശ്ര ീ . ജോണ ഫെർണാണ്ടസ്	നഗരകേന്ദ്രീകൃതമായി വിവിധ റ്റൂട്ടുകളിൽ വോൾവോ ബസ്സ് സർവ്വീസ് പുനരാരംഭിക്കുന്നത്	ഗതാഗത വകപ്പുമന്ത്ര
3	ശ്രീ. എൻ. വിജയൻ പിള്ള	ചവറ നാച്ചറൽ ഫൈബർ പാർക്കിന്റെ പ്രവർത്തനം വിപ്പലപ്പെടുത്തുന്നത്	ധനകാര്യവും കയറും വകപ്പമന്ത്രി
4 w	ಶീ. എം. സ്വ രാജ്	കമ്പളം-നെട്ടൂർ പാലത്തിന്റെ	മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഗും
		നിർമ്മാണ പ്രവർത്തനങ്ങൾ	ക <u>ശ</u> ്രവണ്ടി വ്യവസായവും വകപ്പമത്ത്രി
5 (6)	ീ. ബി. സത്യൻ	ആറ്റിങ്ങൽ ഗവൺമെന്റ് കോളേജിൽ പുതിയ കോഴ്ലുകൾ ജനവദിക്കുന്നത്	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
(Q)	······································		ഭക്ഷ്യവം സിവിൽ പ്ലൈസം വകപ്പമന്ത്രാ

Friday, June 8, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. സി. കെ. ശശീന്ദ്രൻ	വയനാട് ജില്ലയുടെ കോസ്റ്റ് ഇൻഡക്സം എച്ച്.റ്റി.എ. യും	പൊതുമരാമത്തും രജിസ്ലേഷനം വകപ്പമത്ത്രി
2	ശ്രീ. ബി. ഡി. ദേവസ്സി	വൈറ്റിലപ്പാറയിൽ പെൺകുട്ടികൾക്കുള്ള ഹോസ്റ്റലിന്റെ നിർമ്മാണം	പട്ടിജാതി പട്ടികവർഗ്ഗ പിന്നാക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പമന്ത്രി
3	ശ്രീ. കെ. ദാസൻ	അപകടാവസ്ഥയിലായ മത്സ്യബ്ബസ്ഥന ബോട്ടിനുള്ള ക്ഷോപ്രവർത്തനം ത്വരിതപ്പെടുത്തുന്നത്	മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഗും കശ്ശവണ്ടി വ്യവസായവും വകപ്പുമന്ത്രി
4	ശ്രീ. ആർ. രാജേഷ്	തഴക്കര പഞ്ചായത്തിലെയും മാവേലിക്കര മുനിസിപ്പാലിറ്റിയിലെയും കടിവെള്ള ക്ഷാമം	ജലവിഭവ വകപ്പമന്ത്രി
5	ശ്രീ. കെ. കൃഷ്ണൻകുട്ടി	പാലക്കാട് ജില്ലയിലെ കർഷകരുടെ .സബ്സിഡി ആനക്കലൃങ്ങൾ	കൃഷി വകപ്പുമന്ത്രി

1	2	3	4
6	ശ്രീ. എൽദോ എഇ്വഹാം	അഗതി മന്ദിരങ്ങളിലെ അന്തേവാസികൾക്ക് റേഷൻ പെർമിറ്റ് പുത്തക്കി നൽകുന്നത് .	9 6 5.1,21,00
7	ശ്രീ. വി. കെ. സി. മമ്മത് കോയ	കോഴിക്കോട് നഗരത്തിലെ മാലിന്യ സംസ്മരണ	തദ്ദേശസ്വയംഭരണവും ന്യൂനപക്ഷക്ഷേമവും
		സംവിധാനം	വഖഫ്, ഹജ്ജ് തീർത്ഥാടനവും വകപ്പമന്ത്രി

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പുമന്ത്രി
1	2	3.	4
1	ശ്രീ. രമേശ് ചെന്നിത്തല	കാലവർഷക്കെടുതി	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
2	ശ്രീ. ഡി. കെ. മുരളി	ഭൂമി ഒരു വില്ലേജിലും റവന്യൂരേഖകൾ മറ്റൊരു വില്ലേജിലും ഉൾപ്പെട്ടിരിക്കുന്നത്	2
3	ശ്രീ. വി. എസ്. ശിവകമാർ	വേളി മുതൽ പ <u>ൃന്ത</u> റ വരെ തീരദേശമേഖലയിൽ സ്വീവറേജ് സംവിധാനം ഏർപ്പെടുത്തുന്നത്	ജലവിഭവ വകപ്പുമന്ത്രി
4 (തീ. എം. വിൻസെന്റ് (കോവളം നിയോജകമണ്ഡലത്തിലെ കടിവെള്ള പദ്ധതികൾ	ജലവിഭവ വകപ്പമന്ത്രി

1	2	3	4
5	ഡോ. എൻ. ജയരാജ്	മണിമല മേജർ കടിവെള്ള പദ്ധതി	ജലവിഭവ വകപ്പുമന്ത്രി
6	ശ്രീ. പുരുഷൻ കടല്പണ്ടി	കോഴിക്കോട് മെഡിക്കൽ കോളേജിൽ കരൾമാറ്റ ശസ്ത്യക്രിയ ആരംഭിക്കുന്നത്	ആരോഗ്യവും സാമൂഹൃനീതിയും വകപ്പമന്ത്രി
7	ശ്രീ എൻ. എ നെല്ലിക്കുന്ന്	കാസർഗോഡ് ജനറൽ ആശുപത്രിയിലെ അടിസ്ഥാന സൗകര്യം വർദ്ധിപ്പിക്കുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
8	ശ്രീ. ജോർജ് എം. തോമസ്	താമരശ്ശേരി ചൂരം ബൈപ്പാസ് നിർമ്മാണം	പ <u>ൊത</u> മരാമ <u>ത്ത</u> ം രജിസൂേഷനം വകപ്പമന്ത്രി
9	ശ്രീമതി സി. കെ. ആശ	വെള്ളൂർ എച്ച്. എൻ.എൽ. സ്വകാര്യവത്കരണം	വ്യവസായവം സ്പോർട്സം യുവജനകാര്യവം വകപ്പമന്ത്രി
10	ശ്രീ: എ. പ്രദീപ്കമാർ	കോഴിക്കോട് വെള്ളയിൽ ഫിഷിംഗ് ഹാർബർ നിർമ്മാണം	മത്സ്യബന്ധനവും ഹാർബർ എഞ്ചിനീയറിംഗും കശ്വവണ്ടി വ്യവസായവും വകപ്പുമന്ത്രി

Tuesday, June 12, 2018

ωρα	അംഗത്തിന്റെ പേര്	വിഷയം		വകപ്പമന്ത്രി
നമ്പർ				
1	2	3		4
1	ശ്രീ. രമേശ്		നെ	മുഖ്യമത്ത്രി
	ചെന്നിത്തല	പോലീസ് മർദ്ദിച്ചത്		

1.	2	3	4
2	ശ്രീ. അനുപ ജേക്കബ് ശ്രീ. എൽദോസ് പി.		
	കന്നപ്പിള്ളിൽ ശ്രീ. എൽദോ എബ്രഹാം	പിറവം പള്ളിയിലെ പ്രശ്നങ്ങൾ	മഖ്യമന്ത്രി
. 3	ശ്രീ. തിരുവഞ്ചൂർ രാധാകൃഷ്ണൻ ശ്രീ. രാജു എബ്രഹാം	കാലവർഷക്കെടുതിയിൽ നഷ്ടം സംഭവിച്ചവർക്ക് ധനസഹായം	റവനൃവം ഭവന നിർമ്മാണവം വകപ്പമന്ത്രി/കൃഷി വകപ്പുമന്ത്രി
4	ശ്രീ. ചിറ്റയം ഗോപകമാർ	കാഷ്വൽ സ്വീപ്പർമാരുടെ സേവന വേതന വ്യവസ്ഥകൾ	ധനകാര്യവം കയറും വകപ്പമന്ത്രി
5	ശ്രീ. പി. ടി. എ. റഹീം	സാമാജികരുടെ ആസ്ക്ലിവികസന ഫണ്ട് ഉപയോഗിക്കുന്നതിനുള്ള നിബന്ധനകൾ	ധനകാര്യവം കയറ്റം വകപ്പമന്ത്രി
6	ശ്രീ. ഐ. സി. ബാലകൃഷ്ണൻ	കർഷകരുടെ ലോൺ സർക്കാർ ഏറ്റെടുക്കുന്നത്	കൃഷി വകുപ്പുമന്ത്രി
7	ശ്രീ. സി. കൃഷ്ണൻ	പയ്യന്നൂർ സബ് രജിസ്കാർ ഓഫീസിന് പൃതിയ കെട്ടിടം നിർമ്മിക്കുന്നത്	പൊതുമരാമത്തും രജിസ്ലേഷനും വകപ്പമന്ത്രി
8	ശ്രീ. എം. സ്വരാജ്	വ്യാപാര സ്ഥാപനങ്ങളിലെ തൊഴിലാളികളുടെ പ്രശ്നങ്ങൾ	തൊഴിലും ഏക്ലൈസും വകപ്പുമന്ത്രി
9	ശ്രീ. മുരളി പെരുനെല്ലി	തൃശ്ശൂർ ജില്ലയിലെ നെല്ല് സംഭരണം	ഭക്ഷ്യവും സിവിൽ സപ്ലൈസും വകപ്പമന്ത്രി, മുഖ്യമന്ത്രി
10	പ്രൊഫ. ആബിദ് ഇസൈൻ തങ്ങൾ	മാൽക്കോടെക്സിലെ ഭരണസമിതി തെരഞ്ഞെടുപ്പ്	വ്യവസായവും സ്പോർട്സും യവജനകാര്യവും വകപ്പമന്ത്രി

Monday, June 18, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	2	3	4
1	ശ്രീ. രമേശ് ചെന്നിത്തല	എളങ്കുന്നപ്പുഴ ഗ്രാമപഞ്ചായത്ത് മുൻ പ്രസിഡന്റ് ശ്രീ. വി. കെ. കൃഷ്ണന്റെ ആത്മഹത്യ	മഖ്യമന്ത്രി
2	ശ്രീ. കെ. വി. അബ്ദൾ ഖാദർ	പ്രവാസി പുനരധിവാസവും ക്ഷേമ പെൻഷൻ പദ്ധതിയും	മുഖ്യമന്ത്രി
3	ശ്രീ. കെ. എസ്. ശബരീനാഥൻ	സായുധസേന എ.ഡി.ജി.പി.യുടെ ഔദ്യോഗിക ഡ്രൈവറെ എ.ഡി.ജി.പി.യുടെ മകൾ മർദ്ദിച്ചത്	മുഖ്യമന്ത്രി
4	ശ്രീ. വി. ജോയി	പട്ടികജാതി ക്ഷേമവകപ്പിന് കീഴിലുള്ള വർക്കല ഐ.ടി.ഐ.യിൽ പുതിയ ട്രേഡുകൾ അനുവദിക്കുന്നത്	പട്ടികജാതി പട്ടികവർഗ്ഗ പിന്നാക്ക സമുദായക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പമന്ത്രി
5	ശ്രീ. എസ്. ശർമ്മ	കഴിപ്പിള്ളി ബീച്ചിൽ കടലിൽ കളിക്കാനിറങ്ങിയ കട്ടികളെ കാണാതായത്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
6	ശ്രീ. ജെയിംസ് മാതൃ	കറുമാത്തൂർ വില്ലേജിൽ മിച്ചഭ്രമിയായി ഏറ്റെടുക്കേണ്ട ഭ്രമിക്ക് പട്ടയം നല്ലന്നത്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി

1	2	. 3	4
7	ശ്രീ. എൻ. ഷംസുദ്ദീൻ	മണ്ണാർക്കാട് മണ്ഡലത്തിലെ വിവിധ കടിവെള്ള പദ്ധതികൾ	ജലവിഭവവകപ്പമത്തി
8	ശ്രീ. കെ. വി. വിജയദാസ്	പാലക്കാട് ജില്ലയിലെ വരൾച്ചാദുരിതാശ്വാസ ഇൻഷ്വറൻസ് തുക വിതരണം	കൃഷി വകപ്പുമന്ത്രി
9	ശ്രീമതി ഗീതാഗോപി	തൃപ്രയാർ ഗവ ആശുപത്രിയിൽ മാമോഗ്രാം സൗകര്യം ആരംഭിക്കുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
10	ശ്രീ. കോവൂർ കഞ്ഞുമോൻ	ആശാവർക്കർമാരുടെ വേതനവർദ്ധനവ്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി
11	ശ്രീ. പി. കെ. ശശി	സർക്കാർ വിദ്യാലയങ്ങൾ ഭിന്നശേഷി സൗഹൃദമാക്കുന്നതും രാഷ്ട്രീയ മാധ്യമിക് ശിക്ഷാ അഭിയാന്റെ കീഴിലുള്ള റിസോഴ്ല് അധ്യാപകരുടെ സേവന വേതന വ്യവസ്ഥകളം	വിദ്യാഭ്യാസ വകപ്പമത്ത്രി

Tuesday, June 19, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമത്തി
1	2	3	4
			മുഖ്യമന്ത്രിയ്ക്കുവേണ്ടി
1	ശ്രീ. രമേൾ	3.19.0000	സഹകരണവും ദേവസ്വവും
	ചെന്നിത്തല	സംഭവം	വിനോദസഞ്ചാരവും
			വകപ്പുമന്ത്രി

1	2	3	4
			മുഖ്യമന്ത്രിയ്ക്കുവേണ്ടി സഹകരണവം
2	ശ്ര ീ . എം. ഉമ്മർ	ടെയിനിന് നേർക്കുള്ള കുല്ലേറ്	ദേവസ്വവും വിനോദസഞ്ചാരവും വകപ്പമന്ത്രി
3	ശ്രീ. അനിൽ അക്കര	പത്തനാപ് രത്ത ് യൂവാവിനെ മർദ്ദിച്ചത്	മുഖ്യമന്ത്രിയ്ക്കുവേണ്ടി സഹകരണവും ദേവസ്വവും വിനോദസഞ്ചാരവും വകപ്പുമന്ത്രി
4	ശ്രീ. എ. പി. അനിൽ കമാർ	മമ്പാട്-ഓടായിക്കൽ റെഗുലേറ്റർ കം ബ്രിഡ്ജ് അപ്രോച്ച് റോഡിന്റെ പുനർനിർമ്മാണം	ജലവിഭവവകപ്പുമന്ത്രി
5	ശ്രീമതി വീണാ ജോർജ്ജ്	പത്തനംതിട്ട ജില്ലയിലെ റീസർവ്വേ	റവന്യവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
6	ശ്രീ. പി. കെ. ബഷീർ	ചാലിയാർ എടവണ്ണ പഞ്ചായത്തിലെ കാലവർഷക്കെടുതി മൂലമുള്ള നാശനഷ്ടം	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
7	ശ്രീ. പി. സി. ജോർജ്	പാറത്തോട് ഗ്രാമപഞ്ചായത്തിൽ ചുഴലിക്കാറ്റ് 'മൂലമുള്ള നാശനഷ്യം	റവന്യുവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
8	ശ്രീമതി പി. അയിഷാ പോറ്റി	മലബാർ മേഖലയിലെ വിവാഹിതരായ സ്കൂൾ വിദ്യാർത്ഥിനികൾ	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി

1	2	3	4
9	ശ്രീ. ബി. ഡി.	ചാലക്കുടി താലൂ <i>ർ</i> ഹെഡ്ക്വാർട്ടേഴ്ല്	ആരോഗ്യവും
	ദേവസ്സി	ആശുപത്രിയിലെ ട്രോഗ കെയർ യൂണിറ്റ്	സാമൂഹ്യനീതിയും വകപ്പുമന്ത്രി
10	ശ്രീ. മുഹമ്മദ് മുഹസിൻ പി.	ആർ.സി.സി-യിൽ വേദ സംഹാരികൾ ലഭ്യമാക്കുന്നത്	ആരോഗ്യവും സാമൂഹ്യനീതിയും വകപ്പമത്ത്രി

Wednesday, June 20, 2018

-	T .		
ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമന്ത്രി
1	2	3	4
	ശ്രീ . വി. ഡി.	ശ്രീജിത്തിന്റ മരണം	
I	സതീശൻ	സംബന്ധിച്ച കേസ് അട്ടിമറിക്കൽ	മഖ്യമന്ത്രി
		തമിഴ്ണാട്ടിലെ	
2	ശ്രീ. കെ. ബാബൂ	റോഡപകടങ്ങളിൽ മരണപ്പെടുന്ന മലയാളികളുടെ അവയവങ്ങൾ മുറിച്ചുമാറ്റുന്നത്	മുഖ്യമന്ത്രി
3	ശ്രീ. ഒ. രാജഗോപാൽ	തിരുവല്ലം തോടിന്റെ മലിനീകരണ നിർമ്മാർജ്ജനം	മുഖ്യമന്ത്രി
4	ശ്രീ. വി. എസ്. അച്ചുതാനന്ദൻ	പാലക്കാട് കോച്ച് ഫാക്ടറി	പൊതുമരാമത്തും രജിസ്ലേഷന്തം വകപ്പമന്ത്രി

1	2	3	4
5	ശ്രീ. അബൂൽ ഹമീദ്. പി.		. ജലവിഭവ വകപ്പുമന്ത്രി
6	ശ്രീ. പി. ടി. തോമസ്	വൈറ്റിലയിലെ ഗതാഗതക്കുരുക്ക്	ഗതാഗത വകപ്പുമന്ത്രി
7	ശ്രീ. അടൂർ പ്രകാശ്	കൊക്കോത്തോട്, ഊറ്റുപാറ,കളത്തുമൽ പ്രദേശങ്ങളിലെ വിദ്യാർത്ഥികൾക്ക് കെ.എസ്.ആർ.ടി.സി. ബസ്സുകളിൽ കൺസഷൻ അനവദിക്കുന്നത്	ഗതാഗത വകപ്പുമന്ത്രി
8	ശ്രീ. വി. ഡി. സതീശൻ	എം.ബി.ബി.എസ്. ഫീസ്	ആരോഗ്യവും സാമൂഹൃനീതിയും വകപ്പമന്ത്രി
9	ശ്രീ. ഐ. ബി. സതീഷ്	തിരുവനന്തപുരം റെയിൽവേ ഡിവിഷനിൽ നിന്നും തിരുനെൽവേലി ഭാഗം മാറ്റുന്നത്	പൊ <u>യ</u> മരാമ <u>ത്ത</u> ം രജിസ്ലേഷനം വകപ്പമത്ത്രി
10	ശ്രീ. കെ. രാജൻ	പാലിയേക്കര ടോൾ പ്ലാസയുടെ സമീപത്തുള്ള താമസക്കാർക്ക് സൗജന്യ പാസ് അനുവദിക്കുന്നത്	പൊ <u>യ</u> മരാമത്തും രജിസ്ലേഷന്തം വകപ്പമന്ത്രി
11	ശ്രീ. സി. മമ്മൂട്ടി	തിരൂരിൽ തീവണ്ടികൾക്ക് സ്റ്റോപ്പ് അനുവദിക്കുന്നത്	പൊതുമരാമ <u>ത്ത</u> ം രജിസ്ലേഷന്തം വകപ്പുമന്ത്രി

Thursday, June 21, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പമത്ത്രി
1.	2	3	4
1	ശ്രീ. കെ. സി ജോസഫ്	കണ്ണൂർ വിമാനത്താവളം	മുഖ്യമന്ത്രി
2	ശ്രീ. പി. ഉണ്ണി	കടമ്പഴിപ്പറം കൊലപാതക കേസിലെ പ്രതികളെ കണ്ടെത്തുന്നത്	മുഖ്യമന്ത്രി
3	ശ്രീ: വി. പി. സജീന്ദ്രൻ	കൊച്ചിൻ റിഫൈനറിയിൽനിന്നുള്ള മലിനീകരണം	മുഖ്യമന്ത്രി
4	ശ്രീ. എ. എം. ആരിഫ്	മിശ്ര വിവാഹിതരുടെ കുട്ടികൾക്ക് നോൺ ക്രീമിലെയർ സർട്ടിഫിക്കറ്റ് നൽകുന്നത്	പട്ടികജാതീ പട്ടികവഗ്ഗേ പിന്നോക്കസമുദായ ക്ഷേമവും നിയമവും സാംസ്കാരികവും പാർലമെന്ററികാര്യവും വകപ്പമത്ത്രി
5	ശ്രീ. കെ. ഡി. പ്രസേനൻ	തേങ്കറിശ്ശി 2-ാം വില്ലേജിലെ പട്ടയവിതരണം	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
6.	ശ്രീ. <u>ഇ</u> ്. ടി ടൈസൺമാസ്റ്റർ	കയ്യമംഗലം കടൽത്തീരത്ത് താമസിക്കുന്നവരെ മാറ്റി താമസിപ്പിക്കുന്നത്	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
7	്വീ. മുരളി പെരുനെല്ലി	തൃശൂർ ജില്ലയിലെ മലയോര കർഷകർക്ക് പട്ടയം നൽകന്നത്	റവന്യുവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി

1	2	3	4
8	ശ്രീ. എം. സ്വരാജ്	സ്കൂൾ ബസുകളുടെയും കുട്ടികളെ കൊണ്ടുപോകുന്ന മറ്റു വാഹനങ്ങളുടെയും ഫിറ്റ്നസ് പരിശോധന	ഗതാഗത വകുപ്പുമന്ത്രി
9	ശ്രീ. എൽദോസ് പി. കന്നപ്പിള്ളിൽ	പുല്ലുവഴിയിൽ കെ.എസ്.ആർ.ടി.സി.ദീർഘദ്ദര ബസുകൾക്ക് സ്റ്റോപ്പ് അനുവദിക്കുന്നത്	ഗതാഗത വകപ്പുമന്ത്രി
10	ശ്രീ. വി. കെ. ഇബ്രാഹിം കഞ്ഞ്	കളമശ്ശേരിയിലെ ബിനാനി സിങ്ക് ലിമിറ്റഡ്	വ്യവസായവും സ്പോർട്സം യവജനകാര്യവും വകപ്പമന്ത്രി
11	ശ്രീ. ഷാഫി പറമ്പിൽ	കാട്ടാനയുടെ ആക്രമണം മൂലമുള്ള മരണം	വനവം മൃഗസംരക്ഷണവം മൃഗശാലകളും വകപ്പുമന്ത്രി

Monday, June 25, 2018

ക്രമ നമ്പർ	അംഗത്തിന്റെ പേര്	വിഷയം	വകപ്പുമന്ത്രി
1	2	3	4
1	ശ്രീ. മുല്ലക്കര രത്നാകരൻ	ഹയർ സെക്കണ്ടറി അദ്ധ്യാപക തസ്തികയിലേക്കുള്ള പി.എസ്.സി. റാങ്ക് ലിസ്റ്റ്	മഖ്യമന്ത്രി
2	ശ്രീ. രമേശ് ചെന്നിത്തല	തുക്കുന്നപ്പുഴ ആറാട്ടുപുഴ തീരദേശ മേഖലയിലെ കടലാക്രമണം	ജലവിഭവ വകപ്പമന്ത്രി

1	2	3	4
3	ശ്രീ. എ. എൻ. ഷംസീർ	ഹരിപ്പാട് മൻ ICDS ഉദ്യോഗസ്ഥയുടെ പരാതി	മുഖ്യമന്ത്രി
4	ശ്രീ. റോജി എം. ജോൺ	കൊച്ചി മെട്രോ അങ്കമാലി വരെ നീട്ടുന്നത്	മുഖ്യമന്ത്രി
5	ഡോ. എൻ, ജയരാജ്	ചിറക്കടവ് പ്രദേശത്തെ രാഷ്ട്രീയ സംഘർഷങ്ങൾ	മുഖ്യമന്ത്രി
6	ശ്രീ. ഐ. സി. ബാലകൃഷ്ണൻ	വയനാട്ടിലെ കർഷകരിൽ നിന്നുള്ള സാമ്പത്തിക തട്ടിപ്പ്	മുഖ്യമന്ത്രി
7	ശ്രീ. അനുപ് ജേക്കബ്	ആമ്പല്ലൂർ വില്ലേജ് ഓഫീസിലെ കാലതാമസം	റവന്യുവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
8	ശ്രീമതി സി. കെ. ആശ	കണ്ടെയിനർ ലോറി മറിഞ്ഞ് തകർന്ന വീട് താമസയോഗ്യമാക്കി നൽകന്നത്	റവനുവും ഭവനനിർമ്മാണവും വകപ്പമന്ത്രി
9	ശ്രീ. കെ. എൻ എ. ഖാദർ	കാലവർഷ്ക്കെടുതിയുടെ നഷ്ടപരിഹാരം നൽകന്നതും പുനരുദ്ധാരണ പ്രവർത്തനങ്ങളും	റവന്യൂവും ഭവനനിർമ്മാണവും വകപ്പുമന്ത്രി
10	ശ്രീ. സജി ചെറിയാൻ	ചെങ്ങന്നൂരിലെ കടിവെള്ള പദ്ധതികൾ	ജലവിഭവ വകപ്പുമത്തി
11	ശ്രീ. ഡി. കെ. മുരളി	കിള്ളിയാർ മിഷൻ പദ്ധതി നടപ്പിലാക്കുന്നത്	ജലവിഭവ വകപ്പമന്ത്രി
12	ശ്രീമതി പി. അയിഷാ പോറ്റി	കൊട്ടാരക്കര താല്പക്കാ <u>ശ</u> ്രപത്രിയിൽ ഡയാലിസിസ് യൂണിറ്റ് ആരംഭിക്കുന്നത്	ആരോഗ്യവം സാമൂഹ്യനീതിയും വകപ്പമന്ത്രി

1	2	3	4
13	ശ്രീ. വി. എസ്. ശിവകമാർ	കിള്ളിപ്പാലം അട്ടക്കളങ്ങര റോഡ് നവീകരണം, വഴുതക്കാട്, തൈക്കാട് ഹൈം ഓവർ എന്നിവ സംബന്ധിച്ച്	പൊ <u>ത</u> മരാമത്താം രജിസൂഷന്മം വകപ്പമന്ത്രി
14	ശ്രീ. എം. നൗഷാദ്	ദക്ഷിണ റെയിൽവേയുടെ പൃതിയ സമയ ക്രമീകരണം	പൊതുമരാമ <u>ത്ത</u> ം രജിസ്ലേഷനം വകപ്പമന്ത്രി
15	ശ്രീ. കെ. എം. ഷാജി	ദേശീയപാത വികസനത്തിലെ അലൈന്മെന്റ്	പൊതുമരാമ <u>ത്ത</u> ം രജിസ്ലേഷന്ദം വകപ്പുമന്ത്രി
16	ശ്രീ. പി. ടി. തോമസ്	സീപോർട്ട്-എയർപോർട്ട് റോഡ് നവീകരണം	പൊതുമരാമത്തും രജിസ്ലേഷനം വകപ്പമന്ത്രി
17	ശ്രീ. ജി. എസ്. ജയലാൽ	്പള്ളിക്കമണ്ണടി പാലം നിർമ്മാണം	പൊതുമരാമ <u>ത്ത</u> ം രജിസ്ലേഷനം വകപ്പമന്ത്രി
18	ശ്രീ. സി. കെ. നാണ	വടകര ജില്ലാ ആശുപത്രി കെട്ടിട നീർമ്മാണത്തിലെ കാലതാമസം	പൊതുമരാമ <u>ത്തും</u> രജിസ്ലേഷനം വകപ്പുമന്ത്രി
. 19	ശ്രീ. വി. ടി. ബൽറാം	തൃത്താലയിലെ ഗ്രാമീണ റോഡുകൾ പൊതുമരാമത്ത് വകപ്പ് ഏറ്റെടുക്കുന്നത്	പൊതുമരാമത്തും രജിസ്ലേഷനം വകപ്പമന്ത്രി
20	ശ്രീ. അൻവർ സാദത്ത്	കളിമൺപാത്ര നിർമ്മാണം പരമ്പരാഗത വ്യവസായങ്ങളിൽ ഉൾപ്പെടുത്തുന്നത്	വ്യവസായവും സ്പോർട്സും യുവജനകാര്യവും വകപ്പമന്ത്രി

1	2	3	4
21	ശ്രീ. ആർ. രാജേഷ് ∴	സർക്കാർ ഹൈസ്കൂളുകളിൽ ഇംഗ്ലീഷ് അധ്യാപക തസ്തിക സൃഷ്ടിക്കുന്നത്	വിദ്യാഭ്യാസ വകപ്പമത്രി
22	ശ്രീ. കോവൂർ കുഞ്ഞുമോൻ	സ്പെഷ്യലിസ്റ്റ് അധ്യാപകരുടെ സേവന വേതന വ്യവസ്ഥകൾ	വിദ്യാഭ്യാസ വകപ്പമന്ത്രി
23	ശ്രീ. ഹൈബി ഈഡൻ	കമ്മട്ടിപ്പാടനിവാസികൾക്ക് ലൈഫ് പദ്ധതിയുടെ ഭാഗമായി വീട് വച്ച് നൽകുന്നത്	തദ്ദേശസ്വയംഭരണവും ന്യൂനപക്ഷക്ഷേമവും വഖഫ്, ഹജ്ജ് തീർത്ഥാടനവും വകപ്പമന്ത്രി
24	ശ്രീ. ജോൺ ഫെർണാണ്ടസ്	മട്ടാഞ്ചേരിയിലെ വഖഹ് ബോർഡിന് കീഴിലുള്ള കാലപ്പഴക്കം വന്ന കെട്ടിടങ്ങൾ പുതുക്കി പണിയുന്നത്	തദ്ദേശസ്വയംഭരണവും നൂനപക്ഷക്ഷേമവും വഖഫ്, ഹജ്ജ് തീർത്ഥാടനവും വകപ്പുമന്ത്രി
25	ശ്രീ: എൻ. വിജയൻ പിള്ള	ത്രിതല പഞ്ചായത്ത് അംഗങ്ങൾക്ക് പെൻഷൻ അനുവദിക്കുന്നത്	തദ്ദേശസ്വയാഭരണവും ന്യൂനപക്ഷക്ഷേമവും വഖഫ്, ഹജ്ജ് തീർത്ഥാടനവും വകപ്പമന്ത്രിയും മുഖ്യമന്ത്രിയും
26		പിലാത്തറ കേന്ദ്രമാക്കി വൈദൃതി സെക്ഷൻ ഓഫീസ് സ്ഥാപിക്കുന്നത്	വൈദ്യുതി വകപ്പുമന്ത്രി

APPENDIX-V

PAPERS LAID ON THE TABLE

Monday, June 4, 2018

Papers laid on the Table

The following Ordinances were laid on the Table:

- (1) The Kerala High Court (Amendment) Ordinance, 2018 (22 of 2018).
- (2) The Kerala Conservation of Paddy Land and Wetland (Amendment) Ordinance (30 of 2018).
- (3) The Kerala Irrigation and Water Conservation (Amendment) Ordinance, 2018 (21 of 2018).
- (4) The Kerala Co-opeartive Hospital Complex and the Academy of Medical Sciences (Taking over the Management and Administration) Ordinance, 2018 (33 of 2018).
- (5) The Abkari (Amendment) Ordinance, 2018 (20 of 2018).
- (6) The Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2018 (28 of 2018).
- (7) The Calicut University (Alternate Arrangement Temporarily Of The Senate and Syndicate) Ordinance, 2018 (23 of 2018).
- (8) The Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2018 (24 of 2018).
- (9) The A. P. J. Abdul Kalam Technological University (Amendment) Ordinance, 2018 (25 of 2018).
- (10) The Kerala State Higher Education Council (Amendment) Ordinance, 2018 (26 of 2018).
- (11) The Kerala University (Amendment) Ordinance, 2018 (27 of 2018).

- (12) The Kerala University(Alternate Arrangement Temporarily Of The Senate and Syndicate) Ordinance, 2018 (36 of 2018).
- (13) The Calicut University(Alternate Arrangement Temporarily Of The Senate and Syndicate) (Amendment) Ordinance, 2018 (37 of 2018).
- (14) The Kerala Public Service Commission (Additional Functions as Respects The Services Under the Wakf Board) Ordinance, 2018 (29 of 2018).
- (15) The Kerala Municipality (Amendment) Ordinance, 2018 (31of 2018).
- (16) The Kerala Panchayat Raj (Amendment) Ordinance, 2018 (32 of 2018).
- (17) The Kerala Municipality (Second Amendment) Ordinance, 2018 (34 of 2018).
- (18) The Kerala Panchayat Raj (Second Amendment) Ordinance, 2018 (35 of 2018).

Tuesday, June 5, 2018

Papers laid on the Table:

The following papers were laid on the Table:

i. Papers as per Rule 166 (1):

ക്രമ നമ്പർ	എസ്. ആർ. ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	
1	. 2	3	4
		നമ്പർ	തീയതി
1	114/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 20/2018/ഹോം.	16-2-2018
2	127/2018	ജി.ഒ.(പി.) നമ്പർ 2/2018/ജിഎഡി.	28-2-2018

1	2	3. 1 · 1 · 1 · 1 · 3. 1 · 1 · 1 · 1 · 1 · 1 · 1 · 1 · 1 · 1	4
3	147/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 496/2018/ഹോം.	16-2-2018
4	164/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 685/2018/ഹോം.	9-3-2018
5	165/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 739/2018/ഹോം.	14-3-2018
6	196/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 447/2018/ഹോം.	9-2-2018
7	213/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 773/2018/ഹോം.	17-3-2018
8	214/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 899/2018/ഹോം.	28-3-2018
9	221/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 59/2018/ഹോം.	5-4-2018
10	222/2018	നമ്പർ ഹോം-എസ്എസ്എ 5/38/	10-4-2018
		2018- ഫോം.	
11	233/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1068/2018/ഹോം.	12-4-2018
12	239/2018	ജി.ഒ.(പി.) നമ്പർ 13/2018/ഹോം.	24-3-2018
13	247/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1034/2018/ഹോം.	9-4-2018
14	267/2018	ജി.ഒ.(പി.) നമ്പർ 17/2018/ഹോം.	19-4-2018
15	269/2018	ജി.ഒ.(പി.) നമ്പർ 11/2018/ഹോം.	21-3-2018
16	270/2018	ജി.ഒ.(പി.) നമ്പർ 12/2018/ഹോം.	21-3-2018
.17	271/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1140/2018/ഹോം.	19-4-2018
18	282/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1237/2018/ഹോം.	28-4-2018
19	284/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1250/2018/ഹോം.	30-4-2018

			
1	2	3	4
20	291/2018	നമ്പർ 48308/സിഡിഎൻ5/ 2015/ജിഎഡി.	10-5-2018
21	293/2018	ജി.ഒ.(പി.) നമ്പർ 9/2018/പി&എആർഡി.	11-5-2018
22	294/2018	നമ്പർ 60903/എസ്എസ്എ 2/ 2016/ഹോം.	11-5-2018
23	300/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 71/2018/ഹോം.	24-4-2018
24	15/2018	ജി.ഒ.(പി.) നമ്പർ 01/2018/നിയമം.	8-1-2018
25	178/2018	ജി.ഒ.(പി.) നമ്പർ 2/2018/നിയമം.	24-3-2018
26	262/2018	ജി.ഒ.(പി.) നമ്പർ 4/2018/നിയമം.	12-4-2018
27	280/2018	ജി.ഒ.(പി.) നമ്പർ 5/2018/	26-4-2018
		എസ്സിഎസ്റ്റിഡിഡി.	
28	205/2016	നമ്പർ 46977/എൻ2/2013/ആർഡി.	20-2-2016
29	193/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 3/2018/ഹൗസിംഗ്.	29-3-2018
30	237/2018	ജി.ഒ.(പി.) നമ്പർ 16/2018/ആർഡി.	6-4-2018
31	258/2018	ജി.ഒ.(പി.) നമ്പർ 19/2018/ആർഡി.	19-4-2018
32	125/2018	ജി.ഒ.(പി.) നമ്പർ 1/2018/ ഡബ്ലൂആർഡി.	18-2-2018
33	181/2018	ജി.ഒ.(പി.) നമ്പർ 11/2018/ടാൻ.	28-3-2018
34	187/2018	ജി.ഒ.(പി.) നമ്പർ 9/2018/ടാൻസ്.	21-3-2018
35	197/2018	ജി.ഒ.(പി.) നമ്പർ 10/2018/ടാൻ.	28-3-2018
36	272/2018	ജി.ഒ.(പി.) നമ്പർ 13/2018/ടാൻ.	30-4-2018

1	2	3	4
37	105/2018	ജി.ഒ.(പി.) നമ്പർ 4/2018/ സിഎൽഎഡി.	22-2-2018
38	19/2018	ജി.ഒ.(പി.) നമ്പർ 1/2018/ടാക്സ്.	16-1-2018
39	140/2018	ജി.ഒ.(പി.) നമ്പർ 23/2018/ടാക്സസ്.	9-3-2018
40	156/2018	ജി.ഒ.(പി.) നമ്പർ 27/2018/റ്റിഡി.	15-3-2018
41	157/2018	ജി.ഒ.(പി.) നമ്പർ 28/2018/റ്റിഡി.	15-3-2018
42	168/2018	ജി.ഒ.(പി.) നമ്പർ 29/2018/റ്റിഡി.	16-3-2018
43	169/2018	ജി.ഒ.(പി.) നമ്പർ 30/2018/റ്റിഡി.	16-3-2018
44	189/2018	ജി.ഒ.(പി.) നമ്പർ 46/2018/ടാക്സസ്.	31-3-2018
45	190/2018	ജി.ഒ.(പി.) നമ്പർ 47/2018/ടാക്സസ്.	31-3-2018
46	205/2018	ജി.ഒ.(പി.) നമ്പർ 49/2018/റ്റിഡി.	7-4-2018
47	206/2018	ജി.ഒ.(പി.) നമ്പർ 50/2018/റ്റിഡി.	7-4-2018
48	207/2018	ജി.ഒ.(പി.) നമ്പർ 51/2018/റ്റിഡി.	7-4-2018
49	208/2018	ജി.ഒ.(പി.) നമ്പർ 52/2018/റ്റിഡി.	7-4-2018
50	209/2018	ജി.ഒ.(പി.) നമ്പർ 53/2018/റ്റിഡി.	7-4-2018
51	210/2018	ജി.ഒ.(പി.) നമ്പർ 54/2018/റ്റിഡി.	7-4-2018
52	211/2018	ജി.ഒ.(പി.) നമ്പർ 56/2018/റ്റിഡി.	7-4-2018
53	250/2018	ജി.ഒ.(പി.) നമ്പർ 63/2018/ടാക്സസ്.	23-4-2018
54	152/2018	ജി.ഒ. (പി.) നമ്പർ 6/2018/ എസ്ജെഡി.	7-3-2018
55	215/2018	ജി.ഒ. (പി.) നമ്പർ 40/2018/ എച്ച്&എഫ്ഡബ്ല്യഡി.	9-4-2018

1.,	2	3 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	4
56	216/2018	ജി.ഒ. (പി.) നമ്പർ 05/2018/ആയുഷ്.	26-3-2018
57	223/2018	ജി.ഒ. (പി.) നമ്പർ 42/2018/ എച്ച്&എഫ്ഡബ്ലൂഡി.	12-4-2018
58	228/2018	ജി.ഒ. (പി.) നമ്പർ 43/2018/ എച്ച്&എഫ്ഡബ്ലൂഡി.	13-4-2018
59	240/2018	ജി.ഒ. (പി.) നമ്പർ 45/2018/ എച്ച്&എഫ്ഡബ്ല്യൂഡി.	21-4-2018
60	297/2018	ജി.ഒ. (പി.) നമ്പർ 46/2018/ എച്ച്&എഫ്ഡബ്ല്യൂഡി.	27-4-2018
61	160/2018	ജി.ഒ.(പി.) നമ്പർ 31/2018/റ്റിഡി.	16-3-2018
62	161/2018	ജി.ഒ.(പി.) നമ്പർ 32/2018/റ്റിഡി.	16-3-2018
63	172/2018	ജി.ഒ.(പി.) നമ്പർ 33/2018/റ്റിഡി.	22-3-2018
64	173/2018	ജി.ഒ.(പി.) നമ്പർ 34/2018/റ്റിഡി.	22-3-2018
65	174/2018	ജി.ഒ.(പി.) നമ്പർ 35/2018/റ്റിഡി.	22-3-2018
66	176/2018	ജി.ഒ.(പി.) നമ്പർ 36/2018/റ്റിഡി.	24-3-2018
67	153/2018	ജി.ഒ.(പി.) നമ്പർ 25/2018/എൽബിആർ.	10-3-2018
68	154/2018	ജി.ഒ.(പി.) നമ്പർ 26/2018/റ്റിഡി.	14-3-2018
69	191/2018	ജി.ഒ.(പി.) നമ്പർ 44/2018/റ്റിഡി.	31-3-2018
70	192/2018	ജി.ഒ.(പി.) നമ്പർ 45/2018/റ്റിഡി.	31-3-2018
71	195/2018	ജി.ഒ.(പി.) നമ്പർ 48/2018/ടാക്സസ്.	4-4-2018

1	2	3	4
72	201/2018	ജി.ഒ.(പി.) നമ്പർ 27/2018/എൽബിആർ.	1-4-2018
73	202/2018	ജി.ഒ.(പി.) നമ്പർ 27/2018/എൽബിആർ.	1-4-2018
74	218/2018	ജി.ഒ.(പി.) നമ്പർ 28/2018/എൽബിആർ.	6-4-2018
75	244/2018	ജി.ഒ.(പി.) നമ്പർ 62/2018/റ്റിഡി.	23-4-2018
76	245/2018	ജി.ഒ.(പി.) നമ്പർ 33/2018/എൽബിആർ.	23-4-2018
77	254/2018	ജി.ഒ.(പി.) നമ്പർ 65/2018/റ്റിഡി.	27-4-2018
78	260/2018	ജി.ഒ.(പി.) നമ്പർ 30/2018/എൽബിആർ.	23-4-2018
79	261/2018	ജി.ഒ.(പി.) നമ്പർ 31/2018/എൽബിആർ.	23-4-2018
80	275/2018	ജി.ഒ.(പി.) നമ്പർ 29/2018/എൽബിആർ.	20-4-2018
.81	285/2018	സ.ഉ.(അച്ചടി) നമ്പർ 37/2018/തൊഴിൽ.	29-4-2018
82	227/2018	ജി.ഒ. (പി.) നമ്പർ 4/2018/ സിഎഡി.	12-4-2018
83	77/2018	ജി.ഒ.(പി.) നമ്പർ 75/2017/കോ-ഓപ്.	11-12-2017
84	124/2018	ജി.ഒ.(പി.) നമ്പർ 16/2018/കോ-ഓപ്.	21-2-2018
85	129/2018	ജി.ഒ.(പി.) നമ്പർ 19/2018/കോ-ഓപ്,	26-2-2018
86	133/2018	ജി.ഒ.(പി.) നമ്പർ 14/2018/കോ-ഓപ്.	15-2-2018
87	150/2018	ജി.ഒ.(പി.) നമ്പർ 12/2018/കോ-ഓപ്.	11-2-2018
88	151/2018	ജി.ഒ.(പി.) നമ്പർ 20/2018/കോ-ഓപ്.	26-2-2018
89	162/2018	ജി.ഒ.(പി.) നമ്പർ 17/2018/കോ-ഓപ്.	24-2-2018
90	163/2018	ജി.ഒ.(പി.) നമ്പർ 25/2018/കോ-ഓപ്.	13-3-2018

1	2	3	4
91	167/2018	ജി.ഒ.(പി.) നമ്പർ 23/2018/കോ-ഓപ്.	8-3-2018
92	171/2018	ജി.ഒ.(പി.) നമ്പർ 29/2018/കോ-ഓപ്.	21-3-2018
93	175/2018	ജി.ഒ.(പി.) നമ്പർ 24/2018/കോ-ഓപ്.	9-3-2018
94	179/2018	ജി.ഒ.(പി.) നമ്പർ 33/2018/കോ-ഓപ്.	22-3-2018
95	198/2018	ജി.ഒ.(പി.) നമ്പർ 38/2018/കോ-ഓപ്.	6-4-2018
96	199/2018	ജി.ഒ.(പി.) നമ്പർ 15/2018/കോ-ഓപ്.	15-2-2018
97	200/2018	ജി.ഒ.(പി.) നമ്പർ 28/2018/കോ-ഓപ്.	21-3-2018
98	212/2018	ജി.ഒ.(പി.) നമ്പർ 39/2018/കോ-ഓപ്.	7-4-2018
99	219/2018	ജി.ഒ.(പി.) നമ്പർ 32/2018/കോ-ഓപ്.	22-3-2018
100	229/2018	ജി.ഒ.(പി.) നമ്പർ 13/2018/കോ-ഓപ്.	14-2-2018
101	230/2018	ജി.ഒ.(പി.) നമ്പർ 27/2018/കോ-ഓപ്.	20-3-2018
102	231/2018	ജി.ഒ.(പി.) നമ്പർ 34/2018/കോ-ഓപ്.	23-3-2018
103	241/2018	ജി.ഒ.(പി.) നമ്പർ 41/2018/കോ-ഓപ്.	10-4-2018
104	246/2018	ജി.ഒ.(പി.) നമ്പർ 31/2018/കോ-ഓപ്.	21-3-2018
105	251/2018	ജി.ഒ.(പി.) നമ്പർ 44/2018/കോ-ഓപ്.	21-4-2018
106	252/2018	ജി.ഒ.(പി.) നമ്പർ 30/2018/കോ-ഓപ്.	21-3-2018
107	290/2018	ജി.ഒ.(പി.) നമ്പർ 40/2018/കോ-ഓപ്.	9-4-2018
108	207/2016	ജി.ഒ. (പി.) നമ്പർ 19/2016/ എസ്വൈഎ.	1-3-2016

1	2	3	4
109	239/2016	ജി.ഒ. (പി.) നമ്പർ 21/2016/എസ്& വൈ എ.	3-3-2016
110	240/2016	ജി.ഒ. (പി.) നമ്പർ 22/2016/എസ് &വൈഎ.	3-3-2016
111	241/2016	ജി.ഒ. (പി.) നമ്പർ 23/2016/ എസ് &വൈഎ.	3-3-2016
112	261/2016	ജി.ഒ. (പി.) നമ്പർ 27/2016/ എസ് &വൈഎ.	4-3-2016
113	501/2016	ജി.ഒ. (പി.) നമ്പർ 38/2016/ എസ് &വൈഎ.	22-7-2016
114	510/2016	ജി.ഒ. (പി.) നമ്പർ 39/2016/ എസ് &വൈഎ.	27-7-2016
115	525/2016	ജി.ഒ. (പി.) നമ്പർ 40/2016/എസ് &വൈഎ.	5-8-2016
116	541/2016	ജി.ഒ. (പി.) നമ്പർ 42/2016/ എസ് &വൈഎ.	12-8-2016
117	565/2016	ജി.ഒ. (പി.) നമ്പർ 43/2016/ എസ് &വൈഎ.	22-8-2016
118	135/2017	ജി.ഒ.(പി.) നമ്പർ 5/2017/ എഫ്&പിഡി.	6-3-2017
119	182/2018	ജി.ഒ.(പി.) നമ്പർ 6/2018/ എഫ്&പിഡി.	28-3-2018
120	177/2018	ജി.ഒ.(പി.) നമ്പർ 03/2018/ എച്ച്ഇഡിഎൻ:	12-3-2018
121	137/2018	ജി.ഒ.(പി.) നമ്പർ 2/2018/ എഎച്ച്ഡി.	27-2-2018
122	188/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 16/2018/ എഫ്&ഡബ്ലൂഎൽഡി.	31-3-2018
123	170/2018	സ.ഉ.(പി.) നമ്പർ 16/2018/ തസ്വഭവ	21-3-2018
124	203/2018	സ.ഉ.(അച്ചടി) നമ്പർ 18/2018/ തസ്വഭവ	31-3-2018

1	2	3	4
125	204/2018	സ.ഉ.(പി.) നമ്പർ 23/2018/ തസ്വഭവ	5-4-2018
126	220/2018	സ.ഉ.(അച്ചടി) നമ്പൂർ 22/2018/ തസ്വഭവ.	4-4-2018
127	234/2018	സ.ഉ.(അച്ചടി) നമ്പർ 20/2018/ തസ്വഭവ	4-4-2018
128	235/2018	സ.ഉ.(അച്ചടി) നമ്പർ 21/2018/ തസ്വഭവ.	4-4-2018
129	236/2018	ജി.ഒ.(പി.) നമ്പർ 14/2018/	27-2-2018
		എൽഎസ്ജിഡി.	
130	266/2018	ജി.ഒ.(പി.) നമ്പർ 32/2018/	20-4-2018
		എൽഎസ്ജിഡി.	
131	289/2018	സ.ഉ.(അച്ചടി) നമ്പർ 38/2018/ തസ്വഭവ.	4-5-2018

ii. Reports of various institutions:

ф а	സ്ഥാപനം	റിപ്പോ	പ്പാർട്ടിന്റെ	
നമ്പർ				
		വർഷം	സ്വഭാവം	
1	2	3	4	
1	രാജീവ് ഗാന്ധി അക്കാദമി ഫോർ ഏവിയേഷൻ ടെക്സോളജി	2015-16 2016-17	വാർഷിക റിപ്പോർട്ട്	
2	കേരള സ്റ്റേറ്റ് എക്സ് സർവീസ് മെൻ ഡെവലപ്മെന്റ് റീഹാബിലിറ്റേഷൻ കോർപ്പറേഷൻ	2013-14	വാർഷിക റിപ്പോർട്ട്	
3	കേരള സാഹിത്യ അക്കാദമി	2016-17	വാർഷിക	
			റിപ്പോർട്ട്	

1	2	3	4
4	കേരള സംസ്ഥാന പിന്നോക്ക	2015-16	വാർഷിക
	വിഭാഗ കമ്മീഷൻ		റിപ്പോർട്ട്
5	കേരള ഡാം സൂരക്ഷാ അതോറിറ്റി	2016-17	വാർഷിക
			റിപ്പോർട്ട്
6	കേരള ട്രാൻസ്പോർട്ട് ഡെവലപ്മെന്റ് ഫിനാൻസ് കോർപ്പറേഷൻ	2013-14	
7	കേരള സ്റ്റേറ്റ് ഫിനാൻഷ്യൽ	2015-16	വാർഷിക
	എന്റർപ്രൈസസ് ലിമിറ്റഡ്		റിപ്പോർട്ട്
8	കേരള സ്റ്റേറ്റ് ഫിനാൻഷ്യൽ എന്റർപ്രൈസസ് ലിമിറ്റഡ്	2015-16	വാർഷിക ഭരണ റിപ്പോർട്ട്
9	കേരള സംസ്ഥാന കർഷക കടാശ്വാസ കമ്മീഷൻ	2016-17	വാർഷിക റിപ്പോർട്ട്
10	കേരള സ്റ്റേറ്റ് വെയർഹൗസിംഗ് കോർപ്പറേഷൻ	2013-14	വാർഷിക റിപ്പോർട്ടം കണക്കുകളും
n	കേരള സംസ്ഥാന വികലാംഗ ക്ഷേമ കോർപ്പറേഷൻ ലിമിറ്റഡ്	2009-10	വാർഷിക റിപ്പോർട്ട
12	കേരള ഈറ്റ, കാട്ടുവള്ളി, തഴ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2014-15 2015-16 2016-17	ഭരണ റിപ്പോർട്ടും ആഡിറ്റ് റിപ്പോർട്ടും
13	കേരള സ്റ്റേറ്റ് ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് ഡിസൈൻ	2012-13	വാർഷിക ഭരണ റിപ്പോർട്ടം ആഡിറ്റ് റിപ്പോർട്ടം

1	2	3	4
14	കേരള അക്കാദമി ഫോർ സ്കിൽസ്	2012-13 മൃതൽ	വാർഷിക
	എക്സലൻസ്	2016-17 വരെ	കണക്കുകൾ
15	കേരള ദിനേശ് ബീഡി തൊഴിലാളി കേന്ദ്ര സഹകരണ	2016-17	വാർഷിക
	സംഘം ക്ലിപ്ലം		റിപ്പോർട്ട്
16	ട്രാവൻകൂർ കൊച്ചിൻ കെമിക്കൽസ്	2015-16	വാർഷിക
· · · · ·	ലിമിറ്റഡ്	2016-17	റിപ്പോർട്ട്
17	കേരള കരകൗശല വികസന	2015-16	വാർഷിക
	കോർപ്പറേഷൻ ലിമിറ്റഡ്		റിപ്പോർട്ടും കണക്കുകളും
18	ടാവൻകൂർ ടൈറ്റാന്നിയം	2010-11	വാർഷിക
	പ്രോഡക്ട്സ് ലിമിറ്റഡ്		റിപ്പോർട്ട്
19	നാഷണൽ യൂണിവേഴ്ലിറ്റി ഓഫ്	2015-16	വാർഷിക
	അഡ്വാൻസ്ഡ് ലീഗൽ സ്റ്റഡീസ്		റിപ്പോർട്ട്
20	കേരള സ്റ്റേറ്റ് ഇലക്ലിസിറ്റി	2015-16	വാർഷിക ഭരണ
· · · · · · · · · · · · · · · · · · ·	ബോർഡ് ലിമിറ്റഡ്		റിപ്പോർട്ട്
21	കേരള സ്റ്റേറ്റ് ഇലക്ലിസിറ്റി	2015-16	വാർഷിക
	ബോർഡ് ലിമിറ്റഡ്		റിപ്പോർട്ട്

(iii) Acts assented to by President / Governor among bills passed by the Assembly:

ക്രമ നമ്പർ	അദ്ദ	ക്സിന്റെ പേര്				
	വർഷം	നമ്പർ				
1	2	3	4			
i	2018	1	ദി കോമൺവെൽത്ത് ടസ്റ്റ്, കോഴിക്കോട് (അക്വുസിഷൻ ആന്റ് ട്രാൻസ്കർ ഓഫ് അണ്ടർടേക്കിംഗ്) ആക്സ്, 2012			
2	2018	3	2018-ലെ കേരള ധനവിനിയോഗ ആക്സ്			
3	2018	4	2018-ലെ കേരള ധനവിനിയോഗ (2-ാം നമ്പർ)ആക്സ്			
4	2018	5	ദി കേരള ഫിനാൻസ് ആക്ല്, 2018			
5	2018	6	2018-ലെ കേരള ധനകാര്യ (2-ാം നമ്പർ)ആക്ല്			
6	2018	7	2018- ലെ കേരള ധനസംബന്ധമായ ഉത്തരവാദിത്ത (ഭേദഗതി) ആക്സ്			

1	2	3	4
7	2018	8	ദി പേയ്മെന്റ് ഓഫ് സാലറീസ് ആന്റ് അലവൻസസ് (അമെന്റ്മെന്റ്) ആക്സ്, 2018
8	2018	9	ദി കേരള പേയ്മെന്റ് ഓഫ് പെൻഷൻ റ്റ മെമ്പേഴ്ല് ഓഫ് ലെജിസ്സേറ്റർ (അമെന്റ്മെന്റ്) ആക്സ്, 2018
9	2018	10	2018-ലെ കേരള റോഡ് സുരക്ഷാ അതോറിറ്റി (ഭേദഗതി) ആക്സ്
10	2018	11	ദി കേരള കോ- ഓപ്പറേറ്റീവ് സൊസൈറ്റീസ് (അമെന്റ്മെന്റ്) ആക്സ്, 2018
11	2018	12	ദി മദ്രാസ് ഹിന്റ റിലീജിയസ് ആന്റ് ചാരിറ്റബിൾ എൻഡോവ്മെന്റ്സ് (അമെന്റ്മെന്റ്) ആക്സ്, 2018
12	2018	13	ദി കേരള ഇൻവെസ്റ്റ്മെന്റ് പ്രമോഷൻ ആന്റ് ഫെസിലിറ്റേഷൻ ആക്സ്, 2018

13 2018 14	2018-ലെ കേരള
	നിക്ഷേപം
	പ്രോൽസാഹിപ്പിക്ക
	ലം സൃഗമമാക്കലും
	(2-ാം നമ്പർ)ആക്ല്

(iv) The following Papers were relaid on the Table:

கு മ	എസ് .ആർ.	വിജ്ഞാപനത്തിന്റെ	പനത്തിന്റെ		
നമ്പർ	ഒ. നമ്പർ	നമ്പർ	തീയതി		
1	2	3	4		
1	71/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 325/ 2018/ഹോം.	30-1-2018		
2	78/2018	ജി.ഒ.(പി.) നമ്പർ 3/2018/ പി&എആർഡി.	7-2-2018		
3.	121/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 30/ 2018/ഹോം.	1-3-2018		
4	144/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 495/ 2018/ഹോം.	16-2-2018		
5	145/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 498/ 2018/ഹോം.	16-2-2018		
6	159/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 58/ 2018/ജിഎഡി.	13-3-2018		
7	130/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 256/ 2018/നിയമും.	6-3-2018		
8	146/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 38/ 2018/നിയമം.	9-3-2018		
9	102/2018	ജി.ഒ.(പി.) നമ്പർ 3/2018/ടാൻ.	19-2-2018		
10	103/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 2/ 2018/എഫ്&പിഡി.	15-2-2018		
11	757/2017	ജി.ഒ.(പി.) നമ്പർ 32/2017 /ഐഎൻഡി.	8-11-2017		
12	49/2018	ജി.ഒ.(പി.) നമ്പർ 7/ 2018/ടാക്സ്.	27-1-2018		
13	79/2018	ജി.ഒ.(പി.) നമ്പർ 12/ 2018/ടാക്സ്.	7-2-2018		

1	2	3	4
14	88/2018	ജി.ഒ.(പി.) നമ്പർ 16/ 2018/ടാക്സസ്.	15-2-2018
15	131/2018	ജി.ഒ.(പി.) നമ്പർ 22/ 2018/ടാക്സസ്.	6-3-2018
16	138/2018	ജി.ഒ.(പി.) നമ്പർ 15/2018/ഫിൻ.	6-2-2018
17	141/2018	ജി.ഒ.(പി.) നമ്പർ 24/ 2018/ടാക്സസ്.	9-3-2018
18	142/2018	ജി.ഒ.(പി.) നമ്പർ 25/ 2018/ടാക്സസ്.	9-3-2018
19	37/2018	സ.ഉ. (അച്ചടി) നമ്പർ 6/2018/ തൊഴിൽ	17-1-2018
20	69/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 6/2018/ എൽബിആർ.	8-1-2018
21	99/2018	ജി.ഒ.(പി.) നമ്പർ 17/2018/റ്റിഡി.	20-2-2018
22	120/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 8/2018/ എൽബിആർ.	26-2-2018
23	126/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 9/2018/ എൽബിആർ.	2-3-2018
24	143/2018	ജി.ഒ. (പി.) നമ്പർ 24/2018/ എൽബിആർ.	5-3-2018
25	770/2016	ജി.ഒ.(പി.) നമ്പർ 602/2016/ ആർഡി.	20-12-2016
26	53/2017	ജി.ഒ.(പി.) നമ്പർ 9/2017/ ആർഡി.	27-1-2017
27	54/2017	ജി.ഒ.(പി.) നമ്പർ 10/2017/ ആർഡി.	27-1-2017
28	122/2018	ജി.ഒ.(പി.) നമ്പർ 2/2018/കോ-ഓപ്.	17-1-2018
29	123/2018	ജി.ഒ.(പി.) നമ്പർ 5/2018/കോ-ഓപ്.	24-1-2018
30	128/2018	ജി.ഒ.(പി.) നമ്പർ 18/2018/കോ-ഓപ്.	24-2-2018
31	134/2018	ജി.ഒ.(പി.) നമ്പർ 21/2018/കോ-ഓപ്.	28-2-2018
32	135/2018	ജി.ഒ.(പി.) നമ്പർ 22/2018/കോ-ഓപ്.	1-3-2018

1	2	3	4
33	136/2018	ജി.ഒ.(പി.) നമ്പർ 11/2018/കോ-ഓപ്.	5-3-2018
34	149/2018	ജി.ഒ.(പി.) നമ്പർ 09/2018/കോ-ഓപ്.	4-2-2018
35	166/2018	ജി.ഒ.(പി.) നമ്പർ 26/2018/കോ-ഓപ്.	17-3-2018
36	84/2018	സ.ഉ.(അച്ചടി.) നമ്പർ 3/ 2017/മതുവ.	7-2-2018
37	95/2018	ജി.ഒ.(പി.) നമ്പർ 11/2018/ എൽഎസ്ജിഡി.	15-2-2018
38	96/2018	ജി.ഒ.(പി.) നമ്പർ 12/2018/ എൽഎസ്ജിഡി.	15-2-2018
39	148/2018	ജി.ഒ.(പി.) നമ്പർ 15/2018/ എൽഎസ്ജിഡി.	12-3-2018
40	-	2114/എഡിഎൽ/ കെഎസ്ഇആർസ്/2014	1-2-2018

Wednesday, June 6, 2018

Papers laid on the Table:

The following papers were laid on the Table:

- (1) The Report of the Comptroller and Auditor General of India on State Finances for the year ended March 2017.
- (2) The answers to the following questions along with the statements showing the reason for delay in submitting them were laid under Rule 47(2):

Assembly	Session	Unstarred Question Numbers	
1	2	3	
13	2	4412	
13	11	9, 2654	
13	15	3383, 3333	

1	2	3
13	16	2855
14	5	1695, 2343; 2909, 3438, 3716, 4394
14	7	37, 1793, 1855, 2806, 3234, 3318, 3339, 3417
14	9	23, 137, 150, 156, 171, 180, 185, 322, 1252, 1473, 183, 1855, 1872, 1893, 1894, 1902, 1903, 1905, 1910, 1924, 193, 1948, 1984, 2001, 2011, 2105, 2113, 2313, 3013, 3015
14	10	20, 32, 39, 48, 57, 87, 102,106, 110, 115, 118, 126, 13 142, 146, 160, 261, 318, 336, 354, 357, 365, 385, 389, 39 621, 1321, 1439, 1489, 1512, 1538, 1543
		1573, 1585, 1606, 1625, 1627, 1646, 1655, 1667, 167 1675, 1678, 1691, 1692, 1693, 1705, 1715, 1729, 174 1788, 1825, 1900, 2601, 2703, 3068, 3231, 3333, 349 3882, 3884, 3900, 3934, 3965, 4234, 4313, 4317, 435
		4374, 4411, 4417, 4429, 4468, 4469, 4606, 5700, 5790 5820, 5996, 6236.

Papers laid on the Table:

The following papers were laid on the table:

(i) As per Rule 166 (1)

ക്രമ നമ്പർ	എസ് .ആർ. ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ		
		നമ്പർ	തീയതി	
1	2	3	4	
1	259/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 74/2018/ഹോം.	24-4-2018	
2	283/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1245/2018/ഹോം.		
3	312/2018	ജി.ഒ.(എം.എസ്) നമ്പർ 105/2018/ജിഎഡി	30-4-2018	
4	322/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1346/2018/ഹോം.	17-5-2018	
5	323/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1359/2018/ഹോം.	10-5-2018	
6		ജി.ഒ.(പി.) നമ്പർ 14/2018/ടാൻ.	11-5-2018	
		2. 00 (14) (14) (14) (15) (15) (15) (15) (15) (15) (15) (15	15-5-2018	

1	.2	3	4
7	243/2018	ജി.ഒ.(പി.) നമ്പർ 6/2018/സിഎൽഎഡി.	20-4-2018
8	224/2018	ജി.ഒ.(പി.) നമ്പർ 57/2018/റ്റിഡി.	11-4-2018
9	225/2018	ജി.ഒ.(പി.) നമ്പർ 58/2018/റ്റിഡി.	11-4-2018
10	238/2018	ജി.ഒ.(പി.) നമ്പർ 61/2018/റ്റിഡി.	19-4-2018
11	249/2018	ജി.ഒ.(പി.) നമ്പർ 64/2018/റ്റിഡി.	24-4-2018
12	301/2018	ജി.ഒ.(പി.) നമ്പർ 69/2018/റ്റിഡി.	16-5-2018
13	302/2018	ജി.ഒ.(പി.) നമ്പർ 70/2018/റ്റിഡി.	16-5-2018
14	303/2018	ജി.ഒ.(പി.) നമ്പർ 71/2018/റ്റിഡി.	16-5-2018
15	287/2018	ജി.ഒ.(പി.) നമ്പർ 67/2018/റ്റിഡി.	7-5-2018
16	288/2018	ജി.ഒ.(പി.) നമ്പർ 35/2018/എൽബിആർ.	26-4-2018
17	321/2018	ജി.ഒ.(പി.) നമ്പർ 41/2018/എൽബിആർ.	18-5-2018
18	292/2018	ജി.ഒ.(പി.) നമ്പർ 52/2018/കോ-ഓപ്.	3-5-2018
19	305/2018	ജി.ഒ.(പി.) നമ്പർ 35/2018/കോ-ഓപ്.	22-3-2018
20	306/2018	ജി.ഒ.(പി.) നമ്പർ 45/2018/കോ-ഓപ്.	. 21-4-2018
21	307/2018	ജി.ഒ.(പി.) നമ്പർ 47/2018/കോ-ഓപ്.	24-4-2018
22	308/2018	ജി.ഒ.(പി.) നമ്പർ 58/2018/കോ-ഓപ്.	10-5-2018
23	309/2018	ജി.ഒ.(പി.) നമ്പർ 60/2018/കോ-ഓപ്.	11-5-2018
24	317/2018	ജി.ഒ.(പി.) നമ്പർ 61/2018/കോ-ഓപ്.	11-5-2018
25	318/2018	ജി.ഒ.(പി.) നമ്പർ 22/2018/ആർഡി.	9-5-2018
26	327/2018	സ.ഉ. (അച്ചടി) നമ്പർ 5/2018/ കാ.യു.വ.	26-5-2018
27	248/2018	ജി.ഒ.(പി.) നമ്പർ 9/2018/ എഫ്&പി.	24-4-2018
28	263/2018	സ.ഉ. (അച്ചടി) നമ്പർ 33/2018/തസ്വഭവ.	24-4-2018
29	264/2018	സ.ഉ.(അച്ചടി) നമ്പർ 34/2018/ തസ്വഭവ	25-4-2018
30	265/2018	സ.ഉ.(അച്ചടി) നമ്പർ 35/2018/ തസ്വഭവ	25-4-2018
31	276/2018	സ.ഉ.(അച്ചടി) നമ്പർ 29/2018/ തസ്വഭവ	17-4-2018
32	277/2018	സ.ഉ.(അച്ചടി) നമ്പർ 30/2018/ തസ്വഭവ	17-4-2018
	മൃതൽ		
	279/2018 വരെ		<u> </u>

ii. Reports of various institutions.

1	കേരള പോലീസ് ഹൗസിംഗ് & കൺസൂക്ഷൻ കോർപ്പറേഷൻ ലിമിറ്റഡ്	2014-15	100 (0.12) (0.00)
2	കംപ്ട്രോളർ & ഓഡിറ്റർ ജനറൽ ഓഫ് ഇന്ത്യ	2016-17	
3	കേരള സംസ്ഥാന ഓഡിറ്റ് വകപ്പ്	2016-17	സമാഹൃത ഓഡിറ്റ് റിപ്പോർട്ട്
4	കേരള ലാൻഡ് ഡെവലപ്മെന്റ കോർപ്പറേഷൻ ലിമീറ്റഡ്	2012-13	വാർഷിക റിപ്പോർട്ടം കണക്കകളം
5	അംഗപരിമിതർക്കായുള്ള സംസ്ഥാന കമ്മീഷണറേറ്റ്	2014-15 2015-16	വാർഷിക റിപ്പോർട്ട
6	കേരള ടൂറിസം ഇൻഫ്രാസൂക്ചർ ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ടം കണക്കുകളം
7	കെൽട്രോൺ ഇലക്ടോ സെറാമിക്സ് ലിമീറ്റഡ്	2015-16	വാർഷിക റിപ്പോർട്ട്
. 1	കേരള സ്റ്റേറ്റ് ഇൻഡസ്മിയൽ എന്റർപ്രൈസസ് ലിമിറ്റഡ്	2014-15	വാർഷിക റിപ്പോർട്ട്
9	കേരള സ്റ്റേറ്റ് വഖഫ് ബോർഡ്	2016-17	വാർഷിക റിപ്പോർട്ട്
	കേരള സ്റ്റേറ്റ് ഇലക്ടിസിറ്റി റെഗുലേറ്ററി കമ്മീഷൻ	2015-16	വാർഷിക റിപ്പോർട്ടിന്റെ അനബന്ധം
	കേരള സ്റ്റേറ്റ് ഇലക്ടിസിറ്റി റെഗുലേറ്ററി കമ്മീഷൻ	2016-17	വാർഷിക റിപ്പോർട്ടം അനുബന്ധവും
12 6	എനർജി മാനേജ്മെന്റ് സെന്റർ കേരള	2015-16	വാർഷിക റിപ്പോർട്ട്
	കേരള സ്റ്റേറ്റ് പവർ & ഇൻഫ്രാസുക്ചർ ഫിനാൻസ് കോർപ്പറേഷൻ ക്ലിപ്ലം	2016-17	വാർഷിക റിപ്പോർട്ട്

Monday, June 18, 2018

Papers laid on the Table:

The following papers were laid on the table:

- (1) The Report of the Comptroller and Auditor General of India on Local Self Institutions for the year 2016-17.
- (2) The Report of the Comptroller and Auditor General of India on General Social Sector for the year 2016-17.

Tuesday, June 19, 2018

Papers laid on the Table:

The following papers were laid on the table.

- (1) The Report of the Comptroller and Auditor General of India on Public Undertakings for the year 2016-17.
- (2) As per Rule 236 (5)

	കാലതാമസ പത്രികകളുടെ വിശദാംശം			
സബ്ജക്ട് കമ്മിറ്റി	സാമ്പത്തിക വർഷം	റിപ്പോർട്ട് നമ്പർ	ഖണ്ഡിക നമ്പർ	
XIV—ആഭ്യന്തര കാര്യങ്ങൾ	2016-17	1	17	
II—ഭ്രനികതിയും ദേവസ്വവും	2015-16	5	1, 7, 13, 31, 32	
IX—തദ്ദേശസ്വയംഭരണവും ഗ്രാമവികസനവും ഭവന നിർമ്മാണവും	2015-16	5	19	
V—മരാമത്തും ഗതാഗതവും വാർത്താവിനിമയവും	2016-17	1	1, 2	
IV—വൃവസായവും ധാതുക്കളും	2015-16	5	9 മുതൽ 15 വരെ	

XII—അരോഗ്യവും	2015-16	5	36, 37, 38, 39,
കടുംബക്ഷേമവും			50, 51
IV — വ്യവസായവും ധാതുക്കളും	2013-14	3	30
VI—വിദ്യാഭ്യാസം	2013-14	3	20, 21, 22, 24, 25, 27, 29, 30, 34, 62
	2015-16	5	41
VIII—സാമ്പത്തിക കാര്യങ്ങൾ	2015-16	5	35

Wednesday, June 20, 2018

Papers laid on the Tale:

The following papers were laid on the table:

(1) The answers to the following questions along with the statements showing the reason for delay in submitting them were laid under Rule 47(2):

Assembly	Session	Unstarred question No.		
13	9	986		
13	11	1046		
13	13	1220		
14	1	1795		
14	9	115, 129, 142, 153, 174, 186, 221, 256, 374, 1400, 1942		
14	10	125, 132, 231, 1295, 1598, 2223, 3247, 4195, 4416,		
		4475, 4485, 4876, 5746, 5765, 6299		

(2) As per Rule 236(6)

ധനാഭ്യർത്ഥന നമ്പർ	വാർഷിക പ്രവർത്തന റിപ്പോർട്ടിന്റെ വിശദാംശം		
	സാമ്പത്തിക '	വകപ്പ്/സ്ഥാപനം	
1	2	3	
XIVസ്റ്റേഷനറിയും അച്ചടിയും മറ്റ് ഭരണപരമായ സർവ്വീസുകളും	2010-11	ആഭ്യന്തര വകപ്പ് (ഫയർ ആന്റ് റസ്ക്യൂ സർവ്വീസസ്)	
XIII-—ജയിലുകൾ	2011-12	ആഭ്യന്തര വകപ്പ്	
XIV—സ്റ്റേഷനറിയും അച്ചടിയും മറ്റ് ഭരണപരമായ സർവ്വീസുകളും	2012-13	ആഭ്യന്തര വകപ്പ് (ഫയർ ആന്റ് റസ്ക്യൂ സർവ്വീസസ്)	
XIV—സ്റ്റേഷനറിയും അച്ചടിയും മറ്റ് ഭരണപരമായ സർവ്വീസുകളും	2014-15	ഉദ്യോഗസ്ഥ ഭരണ പരിഷ്കാര വകപ്പ് (ഐ.എം.ജി.)	
XLVI—സാമൂഹ്യസുരക്ഷിതത്വവും	2015-16	ആഭൃന്തര വകപ്പ് (ജയിൽ)	
II—സംസ്ഥാന ഭരണത്തലവന്മാർ, മന്ത്രിമാർ, ആസ്ഥാന ഉദ്യോഗസ്ഥന്മാർ	2017-18	ആസൂത്രണ സാമ്പത്തിക കാര്യവകപ്പ് (സംസ്ഥാന ആസൂത്രണ ബോർഡ്)	
XIVസ്റ്റേഷനറിയും അച്ചടിയും മറ്റ് ഭരണപരമായ സർവ്വീസുകളും	2017-18	ഉദ്യോഗസ്ഥ ഭരണ പരിഷ്കാര (ഔദ്യോഗിക ഭാഷ) വകപ്പ്	
XVI—പെൻഷനം പലവകയും	2017-18	രാജീവ് ഗാന്ധി അക്കാഡമി ഫോർ ഏവിയേഷൻ ടെക്ലോളജി	
XXI—ഭവന നിർമ്മാണം	2017-18	സാമ്പത്തിക സ്ഥിതിവിവരക്കണക്ക് വകപ്പ്	
XXVIII—പലവക സാമ്പത്തിക സർവ്വീസുകൾ	2017-18	സാമ്പത്തിക സ്ഥിതിവിവര്ക്കണക്ക് വകപ്പ്	

1	2	3
XXIX— _{ф-М}	2017-18	സാമ്പത്തിക
		സ്ഥിതിവിവരക്കണക്ക് വകപ്പ്
		കേരള സംസ്ഥാന ഭൂവിനിയോഗ ബോർഡ്
		കേരള സംസ്ഥാന വിദ്ദര സംവേദന പരിസ്ഥിതി കേന്ദ്രം
XXXVII—വൃവസായങ്ങൾ	2017-18	സാമ്പത്തിക
		സ്ഥിതിവിവരക്കണക്ക് വകപ്പ്
XLI—ഗതാഗതം	2017-18	ഗതാഗത വകപ്പ് (കൊച്ചി മെട്രോ റെയിൽ ലിമിറ്റഡ്)
XLV—പലവക വായ്യകളം ^{മുൻകൂ} റുകളും	2017-18	പൊതുഭരണ (സ്പെഷ്യൽ-സി)
VI—ഭ്രനികതി	2013-14	റവനു വകപ്പ് (ലാന്റ് റവനു
XI—ജില്ലാ ഭരണവും പലവകയും		കമ്മീഷണറേറ്റ്, സ്റ്റേറ്റ് ലാൻഡ് ബോർഡ്), സർവ്വേയം ഭ്രരേഖയം
		വകപ്പ്
/I—ഭ്രനികതി	2014-15	റവനു വകപ്പ് (ലാന്റ് റവനു
(I—ജില്ലാ ഭരണവും പലവകയും)		കമ്മീഷണറേറ്റ്, സ്റ്റേറ് ലാൻഡ്
		ബോർഡ്), സർവ്വേയം ഭ്രരേഖയും വകപ്പ്
VI—പെൻഷന്തം പലവകയും	2017-18	റവന്യ വകപ്പ്
XIX—കൃഷി (ചെറുകിട	2016-17	ജലവിഭവ വകപ്പ്
		ലാൻഡ് റവനു കമ്മീഷണറേറ്റ്
XXVIII—ജലസേചനം	2016-17	ജലവിഭവ വകപ്പ്
—	2016-17	തുറമുഖ വകുപ്പ്, ഹാർബർ
		എഞ്ചിനീയറിംഗ് വകപ്പ്; ഹൈഡ്രോഗ്രാഫിക് സർവ്വേ വിംഗ്

1	2	3
XXIX—കൃഷി,	2015-16	കാർഷിക വികസന കർഷക ക്ഷേമവകപ്പ്
XXX—ഭക്ഷ്യം, XXXIX—വൈദ്യുത പദ്ധതികൾ (പുതിയഇം പുനഃസ്ഥാപിക്കാവുന്നഇമായ ഊർജ്ജം)		
XVIII-—വൈദ്യസഹായ രംഗവും പൊതുജനാരോഗ്യവും	2011-12	ഇൻഷ്വറൻസ് മെഡിക്കൽ സർവ്വീസസ് വകപ്പ്
XXIV—തൊഴിലും തൊഴിലാളിക്ഷേമവും പ്രവാസിക്ഷേമവും	2011-12	കേരള കൈത്തറി തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്
XXIV—തൊഴിലും തൊഴിലാളിക്ഷേമവും പ്രവാസിക്ഷേമവും	2013-14	വ്യാവസായിക പരിശീലന വകപ്പ്
XXIV—തൊഴിലും തൊഴിലാളിക്ഷേമവും പ്രവാസിക്ഷേമവും	2014-15	കേരള അസംഘടിത തൊഴിലാളി (റിട്ടയേർഡ്) പെൻഷൻ പദ്ധതി, കേരള കൈത്തൊഴിലാളി വിദധ്ധ തൊഴിലാളി ക്ഷേമ പദ്ധതി, കേരള ബാർബർ ബ്യൂട്ടീഷ്യൻ തൊഴിലാളി ക്ഷേമ പദ്ധതി, കേരള അലക്ക് തൊഴിലാളി ക്ഷേമ പദ്ധതി, കേരള കള്ള് വ്യവസായ തൊഴിലാളി ക്ഷേമ നിധി ബോർഡ്
XXIV—തൊഴിലും തൊഴിലാളിക്ഷേമവും പ്രവാസിക്ഷേമവും	2015-16	വ്യാവസായിക പരിശീലന വകപ്പ്
XXIV—തൊഴിലും തൊഴിലാളിക്ഷേമവും പ്രവാസിക്ഷേമവും	2016-17	വ്യാവസായിക പരിശീലന വകപ്പ്

1	2	3
XXIV—തൊഴിലും	2017-18	കേരള കർഷകത്തൊഴിലാളി
തൊഴിലാളിക്ഷേമവും		ക്ഷേമനിധി ബോർഡ്, കേരള
പ്രവാസിക്ഷേമവും		ഷോപ്സ് & കമേഴ്സ്യൽ
		എസ്റ്റാബ്ലിഷ്മെന്റ്സ് തൊഴിലാളി
		ക്ഷേമനിധി ബോർഡ്, കേരള
		അബ്കാരി തൊഴിലാളി
		ക്ഷേമനിധി ബോർഡ്, കേരള
		കൈത്തറി തൊഴിലാളി ക്ഷേമനിധ
		ബോർഡ്,
		കേരള ചുമട്ടുതൊഴിലാളി ക്ഷേമ
		ബോർഡ്, കേരള മോട്ടോർ
		തൊഴിലാളി ക്ഷേമനിധി ബോർഡ
		കേരള തയ്യൽ തൊഴിലാളി
		ക്ഷേമനിധി ബോർഡ്
XXVIII—പലവക സാമ്പത്തിക സർവ്വീസുകൾ	2014-15	ലീഗൽ മെട്രോളജി വകപ്പ്
XXVIII—പലവക സാമ്പത്തിക	2015-16	ലീഗൽ മെട്രോളജി വകപ്പ്
സർവ്വീസുകൾ		
XXVIII—പലവക സാമ്പത്തിക	2016-17	ലീഗൽ മെട്രോളജി വകപ്പ്
സർവ്വീസുകൾ		
XXVII—സഹകരണം	2016-17	സഹകരണ വകപ്പ്
XXXVII—വൃവസായങ്ങൾ	2010-11	വ്യവസായ വകപ്പ് (കരകൗശല
\int	or.	വികസന കോർപ്പറേഷൻ, കേരള
		ആർട്ടിസാൻസ് ഡെവലപ്മെന്റ്
		കോർപ്പറേഷൻ, കെൽപാം)

1	2	3
XXXVII—വ്യവസായങ്ങൾ	2011-12	വ്യവസായ വകപ്പ് (കരകൗശല വികസന കോർപ്പറേഷൻ, കേരള ആർട്ടിസാൻസ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ, കെൽപാം)
സ്ത്യായ്യായ്യുള്ള	2012-13	വൃവസായ വകപ്പ് (കരകൗശല വീകസന കോർപ്പറേഷൻ, കേരള ആർട്ടിസാൻസ് ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ, കെൽപാം)
XXXVII—വ്യവസായങ്ങൾ	2016-17	കെൽട്രോൺ ഇലക്ടോ സെറാമിക്സ് ലിമിറ്റഡ്
		കെൽട്രോൺ കോംപോണന്റ് കോംപ്ലക്സ് ലിമിറ്റഡ് കമ്പനി
		കെ. എസ്. ഇ. ഡി. സി. ലിമിറ്റഡ് (കെൽട്രോൺ) കമ്പനി
		കേരള ഖാദി ഗ്രാമ വ്യവസായ ബോർഡ്
		പബ്ലിക് സെക്ടർ റീസൂക്ചറിംഗ് ആന്റ് ഇന്റേണൽ ഓഡിറ്റ് ബോർഡ (റിയാബ്)
XXXIII—മത്സ്യബന്ധനം	2016-17	മത്സുബന്ധന വകപ്പ്, ഹാർബർ എഞ്ചിനീയറിംഗ് വകപ്പ്
XVII—വിദ്യാഭ്യാസം, കായിക വിനോദം, കല, സംസ്കാരം		ഉന്നതവിദ്യാഭ്യാസ വകപ്പ്

Thursday, June 21, 2018

Papers laid on the Table:

The following papers were laid on the table:

i. The papers as per Rule 166(1):

ക്രമ നമ്പർ	എസ്.ആർ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	
1		നമ്പർ	തീയര
	2	3	 4
1	316/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1476/2018/ഫോം.	23-5-201
2	334/2018	നമ്പർ 133/സ13/2018-I/വിജ്.	23-5-201
3.	335/2018	നമ്പർ 133/സ13/2018-II /വിജ്.	-
4	336/2018	നമ്പർ 133/സ13/2018-III/വിജ്.	23-5-201
5	337/2018	നമ്പർ 133/സി3/2018-IV/വിജ്:	23-5-2018
6	338/2018	ജി.ഒ.(ആർറ്റി.)നമ്പർ 1357/2018(ഹോം.	23-5-2018
7	340/2018		10-5-2018
8	343/2018	ജി.ഒ.(പി.) നമ്പർ 10/2018/പി&എആർഡി.	29-5-2018
9	344/2018	നമ്പർ ഹോം-എസ്എസ്എ 4/112/2018- ഹോം.	30-5-2018
		ജി.ഒ.(എംഎസ്.) നമ്പർ 92/2018/ഹോം.	28-5-2018
10	346/2018	നമ്പർ ഹോം-എസ്എസ്എ 1/138/2018- ഹോം.	31-5-2018
11	347/2018	നമ്പർ ഹോം എസ്എസ്എ 1/141/2018- ഹോം.	31-5-2018
2	353/2018	നമ്പർ 61646/എസ്എസ്എ 2/ 2015/ ആഭ്യന്തരം	1.6.0010
3	367/2018	ജി.ഒ.(പി.) നമ്പർ 5/2018/നിയമം.	
4	339/2018	ജി.ഒ.(പി.) നമ്പർ 18/2018/ട്രാൻസ്.	5-6-2018
5	342/2018	ജി.ഒ.(പി.) നമ്പർ 75/2018/ടാക്സസ്.	29-5-2018
5	345/2018	ജി.ഒ.(പി.) നമ്പർ 76/2018/ടാക്സസ്.	30-5-2018
,		2018 (all) mms 59/2010	31-5-2018
		ജി.ഒ. (പി.) നമ്പർ 58/2018/ എച്ച്& എഫ്ഡബ്ലൂ ഡി.	5-5-2018
`\-		ജി.ഒ.(പി.) നമ്പർ 38/2018/എൽബിആർ.	29-4-2018
ـــــــ	2010	ജി.ഒ.(പി.) നമ്പർ 43/2018/എൽബിആർ.	22-5-2018

1	2	3	4
20	364/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 30/2018/എൽബിആർ.	25-5-2018
21	369/2018	ജി.ഒ.(എംഎസ്.)നമ്പർ 32/2018/എൽബിആർ.	2-6-2018
22	348/2018	ജി.ഒ. (പി.) നമ്പർ 6/2018/ സിഎഡി.	30-5-2018
23	242/2018	ജി.ഒ.(പി.) നമ്പർ 37/2017/കോ-ഓപ്.	2-4-2018
24	268/2018	ജി.ഒ.(പി.) നമ്പർ 42/2018/കോ-ഓപ്.	17-4-2018
25	274/2018	ജി.ഒ.(പി.) നമ്പർ 43/2018/കോ-ഓപ്.	20-4-2018
26	330/2018	ജി.ഒ.(പി.)നമ്പർ 55/2018/കോ-ഓപ്	10-5-2018
27	331/2018	ജി.ഒ.(പി.) നമ്പർ 56/2018/കോ-ഓപ്.	10-5-2018
28	332/2018	ജി.ഒ.(പി.) നമ്പർ 57/2018/കോ-ഓപ്.	10-5-2018
29	359/2018	ജി.ഒ.(പി.) നമ്പർ 46/2018/കോ-ഓപ്.	23-4-2018
30	360/2018	ജി.ഒ.(പി.) നമ്പർ 59/2018/കോ-ഓപ്.	11-5-2018
31	361/2018	ജി.ഒ.(പി.) നമ്പർ 62/2018/കോ-ഓപ്.	11-5-2018
32	362/2018	ജി.ഒ.(പി.) നമ്പർ 63/2018/കോ-ഓപ്.	11-5-2018
33	387/2018	ജി.ഒ.(പി.) നമ്പർ 66/2018/കോ-ഓപ്.	19-5-2018
34	324/2018	സ.ഉ.(അച്ചടി) നമ്പർ 39/2018/ തസ്വഭവ.	16-5-2018
35	325/2018	സ.ഉ.(അച്ചടി) നമ്പർ 40/2018/ തസ്വഭവ.	22-5-2018

ii. Reports of various institutions:

		റിപ്പോർട്ടിന്റെ							
ക്രമ നമ്പർ	സ്ഥാപനം	വർഷം	ഗിഭാഗം						
1	2	3	4						
1	കേരള സംസ്ഥാന ചലച്ചിത്ര വികസന കോർപ്പറേഷൻ ലിമിറ്റഡ്	2012-2013	വാർഷിക രിപ്പോർട്ടം കണക്കുകളും						
2	കേരള സാഹിത്യ അക്കാദമി	2013-2014	വാർഷിക റിപ്പോർട്ട്						
3	കേരള ബീഡി, ചുരുട്ട് തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2015-2016	വാർഷിക റിപ്പോർട്ടും ആഡിറ്റ് റിപ്പോർട്ടും						

1	2	3	4
4	കേരള ആട്ടോമൊബൈൽ വർക്ക്ഷോപ്പ് തൊഴിലാളി ക്ഷേമനിധി പദ്ധതി	2012-2013 മുതൽ 2015-2016 വരെ	ഭരണ ആഡിറ്റ് റിപ്പോർട്ട്
5	കേരള ആട്ടോറിക്ഷാ തൊഴിലാളി ക്ഷേമനിധി പദ്ധതി	2012-2013 മുതൽ	ഭരണ ആഡിറ്റ് റിപ്പോർട്ട്
		2015-2016 വരെ	
6	കേരള മോട്ടോർ തൊഴിലാളി ക്ഷേമനിധി ബോർഡ്	2016-17	ഭരണ റിപ്പോർട്ടം ആഡിറ്റ് റിപ്പോർട്ടം
7	കേരള ഇൻസ്റ്റിറ്റ്യൂട്ട് ഓഫ് വെൽഡിംഗ് & റിസർച്ച്	2010-2011, 2012-2013 മൃതൽ 2015- 2016 വരെ	വാർഷിക റിപ്പോർട്ട്
8	കേരള സ്റ്റേറ്റ് സ്പോർട്സ് കൗൺസിൽ	2016-2017	വാർഷിക റിപ്പോർട്ട്
9	കേരള സ്റ്റേറ്റ് കോസ്റ്റൽ ഏരിയ ഡെവലപ്മെന്റ് കോർപ്പറേഷൻ ലിമിറ്റഡ്	2012-2013	വാർഷിക റിപ്പോർട്ടും കണക്കുകളും
10	കേരള ലൈവ് സ്റ്റോക്ക് ഡെവലപ്മെന്റ് ബോർഡ് ലിമിറ്റഡ്	2013-2014	വാർഷിക റിപ്പോർട്ടം കണക്കുകളും

Papers laid on the Table:

The following papers were laid on the table:

i. As per Rule 166 (1)

ക്രമ നമ്പർ	എസ്. ആർ. ഒ. നമ്പർ	വിജ്ഞാപനത്തിന്റെ	
	CDCCZCO	നമ്പർ	തീയതി
1	2	3	4
1	576/2016	ജി.ഒ.(ആർറ്റി.) നമ്പർ 2630/2016/ഹോം.	25-8-2016
2	286/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 361/2018/ഫോം.	2-2-2018

1	2	3	4
3	341/2018	ജി.ഒ.(പി.) നമ്പർ 24/2018/ഹോം.	27-5-2018
4	357/2018	ജി.ഒ.(എംഎസ്.) നമ്പർ 77/2018/ഹോം.	28-4-2018
5	386/2018	ജി.ഒ.(ആർറ്റി.) നമ്പർ 1486/2018/ഹോം.	24-5-2018
6	379/2018	ജി.ഒ.(പി.) നമ്പർ 19/2018/ടാൻ.	4-6-2018
7	398/2018	ജി.ഒ.(പി.) നമ്പർ 20/2018/ടാൻ.	13-6-2018
8	384/2018	ജി.ഒ.(പി.) നമ്പർ 14/2018/ഐ.ഡി.	4-6-2018
9	253/2018	ജി.ഒ.(പി.)നമ്പർ 44/2018/എച്ച്&എഫ്ഡബ്ലഡി.	20-4-2018
10	350/2018	ജി.ഒ.(പി.) നമ്പർ 77/2018/റ്റിഡി.	1-6-2018
11	351/2018	ജി.ഒ.(പി.)നമ്പർ 78/2018/റ്റിഡി.	1-6-2018
12	352/2018	ജി.ഒ.(പി.) നമ്പർ 79/2018/റ്റിഡി.	1-6-2018
13	373/2018	സ.ഉ. (അച്ചടി) നമ്പർ 48/2018/തൊഴിൽ	31-5-2018
14	328/2018	ജി.ഒ.(പി.) നമ്പർ 53/2018/കോ-ഓപ്.	5-5-2018
15	329/2018	ജി.ഒ.(പി.) നമ്പർ 54/2018/കോ-ഓപ്.	8-5-2018
16	382/2018	ജി.ഒ.(പി.)നമ്പർ 11/2018/ എഫ്&പിഡി.	7-6-2018

ii. Reports of various Institutions

(д) Д	സ്ഥാപനം		റിപ്പോർട്ടിന്റെ
നമ്പർ		വർഷം	സിഭാവം
1	ട്രാവൻകൂർ ഷൂഗേഴ്ല് & കെമിക്കൽസ് ലിമിറ്റഡ്	2016-17	വാർഷിക റിപ്പോർട്ടും വാർഷിക ഫിനാൻഷ്യൽ സ്റ്റേറ്റ്മെന്റം
2	കേരള സംസ്ഥാന നൂനപക്ഷ കമ്മീഷൻ	2014-15	വാർഷിക റിപ്പോർട്ട്

iii. As per rule 47(2):

The following answers along with delay statement as per Rule 47(2)

Assembly	Session	Unstarred question number
13	10	3523
14	7	. 1755
14	9	157, 1839
14	10	3, 15, 77, 241, 1052, 1484, 3228, 3280, 4295, 4345, 4386, 5769, 5776, 5816, 5858, 6216

APPENDIX-VI

STATEMENT SHOWING THE DETAILS OF BILLS PASSED, DATE OF INTRODUCTION, AMENDMENTS RECEIVED, DATE OF PASSING Etc.

		Date of			nendments				Number of Members				
Sl. No	Name of Bill	Introduction of the Bill	Before reference to Subject/ Select Committee			Aft referen Subject Comm	rce to /Select	Clau se by	participated in the discussion		Time taken	Date of Passing	
			Ordin- ance disap- proval motion	Cir- cula tion	Sub- ject/ Select Com- mittee	Cir- cula- tion	Reco m- mittal	Clau se Cons idera tion	Before reference to subject Committee	After refere nce to Subje ct	(H.M)		
							(0)	1 (0)	(10)	Com mitte e (11)	(12)	(13)	
(1)	(2) The Kerala Municipality (Amendment) Bill, 2018 (Bill No. 135)*	(3) 4-6-2018	38	105	105	110	110	84	(10)	(11)	(12)	18-6-2018	
	(15)	•						<u> </u>					

8

2 * * *	The Kerala						-		Ī			
2	Panchayat Raj											
	(Amendment)											
	Bill, 2018	4-6-2018	38	104	104	110	110	73		9	02.57	18-6-2018
	(Bill No. 136)*											
	The Kerala											
- 3	Municipality											
	(Second			·		- 4						
	Amendment)	4-6-2018	37	104	104	110	110	48	-	- ,		18-6-2018
	Bill, 2018			::			1.					
	(Bill No. 137)*											
	The Kerala											
4	Appropiation											
	(No.3)Bill,2018	18-6-2018							12	•	01.18	18-6-2018
	(Bill No.153)		-									
												•

^{*} The introduction, taken into consideration and passing of Bills mentioned against No. 1,2,3 were held together.

		<u></u>											
5	The Sree Sankaracharya												
	University of												
	Sanskrit				1	* * . *		,					
	(Amendment)	5-6-2018	37	105	105	106	106	63		•		19-6-2018	
	Bill, 2018								•				
	(Bill No. 143)											<u> </u>	
	@									•			
									•				
				200			100						
											3 4	* :	
	The Kerala	•				•			•				٠
	University												. 1
6	(Amendment)	5-6-2018	37	106	106	106	106	73	17	34	7.50	19-6-2018	
	Bill, 2018	^ '					Prof. of		·				
1	(Bill No. 134)												
	(e					'							

∞∶

	The Kerala University											
7	(Alternate Arrangement	5-6-2018	37	106	106	106	106	103				19-6-2018
	Temporarily of Senate and											
	Syndicate) Bill, 2018											
	(Bill No. 150) @			14 2 2								
8	The Kerala Panchayat Raj			1 - 1								
	(Second Amendment)											
	Bill, 2018 (Bill No. 138)	6-6-2018,	40 \	107	107	107	107	50	-	17	01.49	20-6-2018
										•		

[@] Bills mentioned against No.5,6,7 were taken together for various stages like introduction, taken into consideration and passing.

	779		, 						· ·			
	The Travancore-											
9	Cochin Hindu											
	Religious		la e e e e				1 11 1					
	Institutions	6-6-2018	39	104	104	106	106	85		12	02.44	20-6-2018
	(Amendment)					1		05		**	02.44	20-0-2018
	Bill, 2018		[
	(Bill No. 144)											
	The Kerala					 						
10	State Higher											
	Education											
1	Council	6-6-2018	39	103	103	106	106	132		5	0.56	20-6-2018
	(Amendment)				·	** * .						
	Bill, 2018						·	*.				
	(Bill No. 142)					· · ·	. [i	
					-							

-
_
~
\sim

	The Kerala											
11	Irrigation and											
4.44	Water			١.								
	Conservation	7-6-2018	37	107	107	110	110	86		19	2.56	21-6-2018
	(Amendment)											
	Bill, 2018											j , t i t
	(Bill No. 139)											peis j
			100			1. 1. 1						
											1	
									F 12			
								1				
10	77L - A TO T											
12	The A. P. J.					1				3. S. S. S.		5 9.3
	Abdul Kalam	and the second	:			3.7			-			grade de la companya
	Technological											
	University	11-6-2018	40	108	108	109	109	239	7	2	01.32	21-6-2018
	(Amendment)					a mari	2.5					1.
***	Bill, 2018,							44.	and the second			
	(Bill No. 145)									· ·	i i	
										1.00		
		k	- 1			-				ſ		

13	The Kerala											
	High Court							-13-5 				
	(Amendment)							1 - 1	1 1 1			
	Bill, 2018	11-6-2018	40	108	108	109	109	55 ,	12	. 9 .	03.31	21-6-2018
	(Bill No. 140)					1						
. 1							5.					**
14	The Kerala						-,					
14 1	Conservation											
.	of Paddy Land	7-6-2018	38	108	108	109	109	786	-	28	05.28	25-6-2018
	and Wetland											
	(Amendment)					1						
	Bill, 2018									- ,		
- 1	(Bill No. 149)		- ' . '		-							
								No. of the second				
		l :			•			'				

15 Th		- 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1				, 					
(An	ne Abkari nendment) 11-6 ill, 2018	2018 39	108	108	108	108	147	12	8	02.24	25-6-2018
	ll No. 141)										

APPENDIX-VII

SALIENT FEATURES OF THE BILLS

THE KERALA MUNICIPALITY (AMENDMENT) BILL, 2018

Sub-section (1) of section 407 of the Kerala Municipality Act, 1994 (20 of 1994) provides that, notwithstanding anything contained in the Act, if any person or institution unlawfully, developed any land or constructed any building on or before 31st March, 2013, the Government may, after consultation with the Municipality concerned on realisation of a compounding fee as prescribed, regularize such land development or building construction. The second provise to the above sub-section provides that no building construction shall be regularised, which is done in contravention of the provisions in respect of the security arrangements provided in this Act, or the Building Rules made thereunder.

- 2. The Government have decided to regularise the unlawful constructions, reconstructions and additions of the building carried out without contravening the provisions in respect of security arrangements provided in the Act, on or before 31st July, 2017 by realising the prescribed compounding fee, on certain condition. It has also been decided to entrust the power of the same to a committee consisting of the District Town Planner, Regional Joint Director and the Secretary of the Local Self Government Institution concerned.
- 3. Therefore, the Government have decided to amend the said section in order to provide that, the committee consisting of the District Town Planner, Regional Joint Director and the Secretary of the Local Self Government Institution concerned may subject to certain conditions and on realization of a compounding fee as prescribed regularise the building construction or additions or reconstructions carried out on or before 31st July, 2017, without contravening the provisions in respect of the security arrangements provided in the Act.
- 4. As the Legislative Assembly of the State of Kerala was not in session, and the said proposal had to be given effect to immediately, the Kerala Municipality (Second Amendment) Ordinance, 2017 (33 of 2017) was promulgated by the Governor of Kerala on the 16th day of December, 2017 and the same was published in the Kerala Gazette Extraordinary No. 2761 dated 16th day of December, 2017.

- 5. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No.98 of the fourteenth Kerala Legislative Assembly, the same could not be introduced in and passed by, the Legislative Assembly of the state of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 6. As the provisions of the said Ordinance were to be kept alive and the Legislative Assembly of the State of Kerala was not in session the Kerala Municipality (Amendment) Ordinance, 2018 (7 of 2018) was promulgated by the Governor of Kerala on the 12th day of February 2018 and the same was published in the Kerala Gazette Extraordinary Number 344 dated 12th day of February, 2018.
- 7. Though a Bill to replace the said Ordinance by an Act of the State. Legislature was published as Bill No. 112 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 8. As the provisions of the said Ordinance were to be kept alive and the Legislative Assembly of the State of Kerala was not in session and the Kerala Municipality (Amendment) Ordinance, 2018 (31 of 2018) was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published in the Kerala Gazette Extraordinary Number 920 dated 7th April, 2018.
- 9. The Bill seeks to replace Ordinance Number 31 of 2018 by an Act of the State Legislature.

THE KERALA PANCHAYAT RAJ (AMENDMENT) BILL, 2018

Sub-section (1) of section 235AB of the Kerala Panchayat Raj Act, 1994 (13 of 1994) provides that, notwithstanding anything contained in this Act, if any person or institution unlawfully, developed any land or constructed any building on or before 31st March, 2013, the Government may, on realisation of a compounding fee as prescribed, regularize such land development or building construction. The second proviso to the above sub-section provides that no building construction shall be regularised, which is done in contravention of the provisions in respect of the security arrangements provided in this Act, or the Building Rules made thereunder.

- 2. Now the Government have decided to regularise the unlawful constructions, reconstructions or additions of the building carried out without contravening the provisions in respect of the security arrangements provided in the Act, on or before 31st July, 2017 by realizing prescribed compounding fee, on certain conditions. It has also been decided to entrust the power to regularize such unlawful building constructions to a committee consisting of the District Town Planner, Deputy Director of Panchayat and the Secretary of the Local Self Government Institutions concerned.
- 3. Therefore, the Government have decided to amend said section in order to provide that, the committee consisting of District Town Planner, Deputy Director of Panchayat and the Secretary of the Local Self Government Institution concerned may subject to certain conditions and on realization of compounding fee as prescribed regularize the building construction or addition or reconstructions carried out on or before 31st July, 2017 without contravening the provisions in respect of the Security arrangements provided in the Act.
- 4. As the Legislative Assembly of the State of Kerala was not in session, and the said proposal has to be given effect to immediately, the Kerala Panchayat Raj (Second Amendment) Ordinance, 2017 (32 of 2017) was promulgated by the Governor of Kerala on the 16th day of December, 2017 and same was published in the Kerala Gazette Extraordinary No. 2760 dated 16th day of December, 2017.
- 5. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 95 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in and passed by, the Legislative Assembly of the State of Kerala in its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.

- 6. As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State of Kerala was not in session the Kerala Panchayat Raj (Amendment) Ordinance, 2018 (6 of 2018) was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published in the Kerala Gazette Extraordinary No. 343 dated 12th February, 2018.
- 7. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 111 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in and passed by, the Kerala Legislative Assembly during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 8. As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State of Kerala was not in session the Kerala Panchayat Raj (Amendment) Ordinance, 2018 (32 of 2018) was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published in the Kerala Gazette Extraordinary No. 921 dated 7th April, 2018.
- 9. The Bill seeks to replace Ordinance No. 32 of 2018 by an Act of the State Legislature.

THE KERALA MUNICIPALITY (SECOND AMENDMENT) BILL, 2018

Sub-section (1) of section 143A of the Kerala Municipality Act, 1994 (20 of 1994) provides that a Councillor shall, within fifteen months from the date of assuming his office submit a statement of assets and liabilities of himself and of other members of his family in the prescribed form, before the competent authority as may be authorised by the Government by notification in this behalf. As per the amendment brought to the Kerala Municipality Act, 1994 (20 of 1994), by the Kerala Municipality (Amendment) Act, 2012 (1 of 2013), the period of "within three months" existing prior to such amendment was extended to a period "within fifteen months". But it has come to notice of the Government that, many of the councillors could not submit their statement of assets within this time limit on account of several reasons. Hence, the Government have decided to amend the said section by extending the period of "within fifteen months" as a period of "within thirty months".

As the Legislative Assembly of the State of Kerala was not in session, and the said proposal had to be given effect to immediately, the Kerala Municipality (Second Amendment) Ordinance, 2018 (34 of 2018) was promulgated by the Governor of Kerala on the 26th day of April, 2018 and same was published in the Kerala Gazette Extraordinary No. 1071 dated 26th day of April, 2018.

The Bill seeks to replace Ordinance No. 34 of 2018 by an Act of the State Legislature.

THE KERALA APPROPRIATION (NO. 3) BILL, 2018

The Bill is introduced in pursuance of clause (1) of Article 204 of the Constitution of India read with Article 205 thereof, to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala required to meet the supplementary expenditure charged on the Consolidated Fund of the State of Kerala and the grants made by the Legislative Assembly for the expenditure of the Government of Kerala for the financial year 2018-2019.

THE SREE SANKARACHARYA UNIVERSITY OF SANSKRIT (AMENDMENT) BILL, 2018

Government have decided to bring uniformity in the retirement age of teachers of all the Universities in the State and to avoid the hardships caused to the students due to the retirement of teachers in the midst of academic year. Accordingly in tune with the provisions of Acts and Statutes of other Universities in the State regarding the retirement age of the teachers of the University, it is decided to extend the service of teachers having qualified as per the Regulations of University Grants Commission till the end of the academic year if the date of retirement of such teachers falls within the academic year. The Government have also decided to fix the retirement age of the teachers, not qualified as per the Regulations of University Grants Commission, officers and employees of the University as in the case of employees in the Government service. Hence, the Government have decided to amend sub-section (3) of section 31 of the Sree Sankaracharya University of Sanskrit Act, 1994 (5 of 1994) for the above purposes.

- 2. As the Kerala State Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on 1st December, 2017 and the same was published as Ordinance No. 26 of 2017 in the Kerala Gazette Extraordinary No. 2670 dated 1st December, 2017.
- 3. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 102 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 4. In order to keep alive the provisions of the said Ordinance, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No. 17 of 2018 in the Kerala Gazette Extra ordinary No. 341 dated the 12th day of February, 2018.

- 5. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 114 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 6. In order to keep alive the provisions of the said Ordinance, the Sree Sankaracharya University of Sanskrit (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No. 24 of 2018 in the Kerala Gazette Extraordinary No. 912 dated the 7th day of April, 2018.
- 7. The Bill seeks to replace Ordinance No. 24 of 2018 by an Act of the State Legislature.

THE KERALA UNIVERSITY (AMENDMENT) BILL, 2018

In the Senate and Syndicate of the University of Kerala, some stake holders are not seen adequately represented. But, at the same time, some categories are overrepresented. Information Technology is the most developed and critical component in the higher education sphere today. That field has to be given adequate representation. The Government have decided to amend the Kerala University Act, 1974 (17 of 1974) so as to ensure adequate representation in the Senate and Syndicate of the University by amending items (1) and (11) of section 17 under the heading " Elected Members" and inserting a new item (5) in the same section under the heading "Other Members". It is proposed that under the heading "Elected Members", under section 17, there shall be three Principals of Government colleges, elected from among themselves, three Principals of private colleges, other than unaided colleges, elected from among themselves and one Principal of unaided colleges elected from among themselves. One person from the field of Information Technology also has to be included as a member in the Senate by inserting new item (5) under the heading "Other Members". The Government have also decided to amend item (a) of section 21 and to amend sub item (i) and to substitute sub item (ii) of item (a) of section 21 under the heading "Other Members" and to insert a new item (e) after item (d) in the same section. By substituting sub-item (ii) in item (a) of section 21 under the heading "Other Members", there would be two Principals of colleges of whom one shall be a Principal of a Government college and the other, a Principal of a private college other than an unaided college.

- 2. As the Kerala Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the Kerala University (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on 26th day of December, 2017 and the same was published as Ordinance No. 40 of 2017 in the Kerala Gazette Extraordinary No. 2862 dated 26th December, 2017.
- 3. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 97 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 4. In order to keep alive the provisions of the said Ordinance, the Kerala University (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No. 16 of 2018 in the Kerala Gazette Extraordinary No. 340 dated the 12th day of February, 2018.

- 5. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 115 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 6. In order to keep alive the provisions of the said Ordinance, the Kerala University (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No. 27 of 2018 in the Kerala Gazette Extraordinary No. 915 dated the 7th day of April, 2018.
- 7. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

THE KERALA UNIVERSITY (ALTERNATE ARRANGEMENT TEMPORARILY OF THE SENATE AND SYNDICATE) BILL, 2018

As per sub-section (1) of section 18 of the Kerala University Act, 1974, the Senate of the University shall be reconstituted every four years. As per the 3rd proviso to sub-section (1) of section 22 of the said Act, the term of the Syndicate is coterminus with the term of the Senate.

- 2. The Senate of the University was reconstituted on 17th May, 2014. Accordingly, the term of the Senate and Syndicate of the Kerala University was expired on the 16th day of May, 2018. The Senate and Syndicate could not be reconstituted within the period specified in the Kerala University Act, 1974. Hence, the Government have decided to bring an alternate arrangement temporarily to exercise the powers and perform the functions of the Senate and Syndicate of the University till the reconstitution of the Senate and Syndicate in accordance with the provisions of the Act.
- 3. As the Kerala State Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the Kerala University (Alternate Arrangement Temporarily of the Senate and Syndicate) Ordinance, 2018 was promulgated by the Governor of Kerala on 14th day of May, 2018 and the same was published as Ordinance No. 36 of 2018 in the Kerala Gazette Extraordinary No. 1273 dated 15th day of May, 2018.
- 4. The Bill seeks to replace the said Ordinance by an Act of the State Legislature.

THE KERALA PANCHAYAT RAJ (SECOND AMENDMENT) BILL, 2018

Sub-section (1) of section 159 of the Kerala Panchayat Raj Act, 1994 (13 of 1994) provides that a member of the Panchayat shall, within fifteen months from the date of assuming his office, file a statement of assets and liabilities of himself and of the members of his family, in the form prescribed, before the competent authority authorised in this behalf by the Government by notification in the Gazette. As per the amendment brought to the Kerala Panchayat Raj Act, 1994 (13 of 1994), by the Kerala Panchayat Raj (Amendment) Act, 2012 (5 of 2013), the period of "within three months" existing prior to such amendment was extended to a period "within fifteen months". But it has come to the notice of the Government that, many of the members of the Panchayat could not submit their statement of assets within this time limit on account of several reasons. Hence, the Government have decided to amend the said section, by extending the period of "within fifteen months" as a period of "within thirty months".

As the Legislative Assembly of the State of Kerala was not in session, and the said proposal had to be given effect to immediately, the Kerala Panchayat Raj (Second Amendment) Ordinance, 2018 (35 of 2018) was promulgated by the Governor of Kerala on the 26th day of April, 2018 and same was published in the Kerala Gazette Extraordinary No.1072 dated 26th day of April, 2018.

The Bill seeks to replace Ordinance No. 35 of 2018 by an Act of the State Legislature.

THE TRAVANCORE-COCHIN HINDU RELIGIOUS INSTITUTIONS (AMENDMENT) BILL, 2018

Section 10 of the Travancore-Cochin Hindu Religious Institutions Act, 1950 provides for the term of office of members of the Travancore Devaswom Board. Section 12 of the Act provides for the honoraria for President and members of the Travancore Devaswom Board and section 71 of the said Act provides for the honoraria for the President and members of the Cochin Devaswom Board.

- 2. As per section 10 of the said Act, the term of office of the members of the Travancore Devaswom Board shall be three years. The Government have decided to reduce the term of office of the members as two years. As per section 12 of the said Act, the President and members of the Travancore Devaswom Board shall receive such honoraria as the Board may decide subject to a maximum of rupees five thousand only per mensem in the case of the President and rupees three thousand and five hundred only per mensem in the case of each of the other two members. As per sub-section (2) of section 71 of the said Act, the President of the Cochin Devaswom Board shall receive an honorarium of rupees five thousand per mensem and each of the other two members an honorarium of rupees three thousand and five hundred per mensem from out of Devaswom funds.
- 3. The Government have also decided to revise the honorarium of the President and members of the Travancore Devaswom Board and of the Cochin Devaswom Board and also decide to bring amendment to the said Act to the effect that the President and members of the Travancore and Cochin Devaswom Board shall be entitled to receive per mensem such honoraria and sitting fee, as may be fixed by the Government from time to time. Accordingly, the Government have decided to make suitable amendments to the Travancore-Cochin Hindu Religious Institutions Act, 1950.
- 4. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 14th day of November, 2017 and the same was published as Ordinance No. 23 of 2017 in the Kerala Gazette Extraordinary No. 2479 dated the 14th day of November, 2017.
- 5. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.

- 6. As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No.10 of 2018 in the Kerala Gazette Extraordinary No. 345 dated 12th February, 2018.
- 7. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 121 of the Fourteenth Kerala Legislative Assembly along with certain other amendments to the Act, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 8. As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Travancore-Cochin Hindu Religious Institutions (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No. 28 of 2018 in the Kerala Gazette Extraordinary No. 916 dated 7th April, 2018.
- 9. Further the Government have also decided to bring in certain other amendments to said Act, in order to provide for the qualification for the appointment of Devaswom Commissioners of Travancore Devaswom Board and Cochin Devaswom Board and to reduce the term of the Cochin Devaswom Board to two years.
- 10. The Bill seeks to replace Ordinance No. 28 of 2018 by an Act of the State Legislature and also to achieve the above object.

THE KERALA STATE HIGHER EDUCATION COUNCIL (AMENDMENT) BILL, 2018

The Government have decided to amend the Kerala State Higher Education Council Act, 2007 (22 of 2007) in accordance with the guidelines of the Rashtriya Uchchatar Shiksha Abhiyan (RUSA).

- 2. In order to avoid the confusion that may arise due to the nomenclature of the Kerala State Higher Education Council, the Government have decided to substitute the words 'Advisory Council', 'Executive Council' and 'Governing Council' as 'Advisory Body', 'Executive Body' and 'Governing Body', respectively. It is also decided to incorporate certain provisions in the Act for the furtherance of the responsibilities and functions of the Council and for promoting higher education system. It is decided to constitute all bodies of the Council simultaneously for the proper and continuous functioning of the Council without any break.
- 3. Government have also decided to include one Vice-Chancellor of a University outside the State and one Chairman or Vice-Chairman of a State Higher Education Council outside the State in the Advisory Body to strengthen the synergy of relations among the State Higher Education Councils. It is also proposed to include the State Project Director, RUSA in the Governing Body and to ensure representation of the categories of principals and non-teaching staff. As the students constitute the primary clientele of the Higher Education Council, it is decided to include the term "students" also in the preamble to the said Act.
- 4. In order to get over the difficulty created by technical continuance of the Governing Council which was constituted at a later period after the constitution of its Executive Council, it is decided to include a special provision to dissolve the existing Governing Council.
- 5. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala State Higher Education Council (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 5th day of July, 2017 and the same was published as

Ordinance No. 13 of 2017 in the Kerala Gazette Extraordinary No. 1408 dated the 5th day of July, 2017.

- 6. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala in its session which commenced on the 7th day of August, 2017 and ended on the 24th day of August, 2017.
- 7. In order to keep alive the provisions of the said Ordinance, the Kerala State Higher Education Council (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 16th day of September, 2017 and the same was published as Ordinance No. 20 of 2017 in the Kerala Gazette Extraordinary No. 1975 dated the 16th day of September, 2017.
- 8. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala in its session which commenced on the 9th day of November, 2017 and ended on the same day itself.
- 9. In order to keep alive the provisions of the said Ordinance, the Kerala State Higher Education Council (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 21st day of December, 2017 and the same was published as Ordinance No. 37 of 2017 in the Kerala Gazette Extraordinary No. 2786 dated the 21st day of December, 2017.
- 10. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 90 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala Legislative Assembly during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 11. In order to keep alive the provisions of the said Ordinance, the Kerala State Higher Education Council (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No. 14 of 2018 in the Kerala Gazette Extraordinary No. 338 dated the 12th day of February, 2018.

- 12. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 119 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala Legislative Assembly during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 13. In order to keep alive the provisions of the said Ordinance, the Kerala State Higher Education Council (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No. 26 of 2018 in the Kerala Gazette Extraordinary No. 914 dated the 7th day of April, 2018.
- 14. The Bill seeks to replace Ordinance No. 26 of 2018 by an Act of the State Legislature.

THE KERALA IRRIGATION AND WATER CONSERVATION (AMENDMENT) BILL, 2018

The Kerala Dam Safety Authority was constituted as per sub-section (1) of section 57 of the Kerala Irrigation and Water Conservation Act, 2003 (31 of 2003) for the purposes of ensuring the safety and security and advice on maintenance of dams situated within the territory of the State. Considering the increasing threats to the safety of dams, it is proposed to nominate a police officer not below the rank of an Inspector General of Police to the Kerala Dam Safety Authority as a member.

- 2. At present the quorum for a meeting of the Kerala Dam Safety Authority shall not be less than fifty per cent of the total number of members of the Authority. The Authority often faces inconvenience to maintain the required quorum in the meetings since most of the members are ex-officio and they may be engaged with pre-assignments. Therefore, the Authority faces practical difficulties in deciding urgent and important matters.
- 3. The Government proposes to incorporate penal provision for the offence of polluting water bodies and to enhance the punishment of imprisonment upto three years or with fine which may extend to two lakh rupees or with both. As the Judicial Magistrate of the First Class is not empowered to impose a fine exceeding ten thousand rupees, the Government have also decided to give special jurisdiction to the court so as to empower it to impose a fine upto two lakh rupees for the offences punishable under the said Act. The Government have, therefore, decided to amend sections 37, 58, 59, 70 and 72 of the Kerala Irrigation and Water Conservation Act, 2003 and to insert a new section 70A for the above purposes.
- 4. As the Kerala Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the Kerala Irrigation and Water Conservation (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on 7th December, 2017 and the same was published as Ordinance No. 27 of 2017 in the Kerala Gazette Extraordinary No. 2698 dated 8th December, 2017.
- 5. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 92 of the Fourteenth Kerala Legislative

Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.

- 6. Inorder to keep alive the provisions of the said Ordinance, the Governor of Kerala has promulgated the Kerala Irrigation and Water Conservation (Amendment) Ordinance, 2018 on the 12th day of February, 2018 and the same was published as Ordinance No. 19 of 2018 in the Kerala Gazette Extraordinary No. 334 dated 12th February, 2018.
- 7. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 110 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 8. Inorder to keep alive the provisions of the said Ordinance, the Governor of Kerala has promulgated the Kerala Irrigation and Water Conservation (Amendment) Ordinance, 2018 on the 7th day of April, 2018 and the same was published as Ordinance No. 21 in the Kerala Gazette Extraordinary No. 909 dated 7th April, 2018.
- 9. The Bill seeks to replace Ordinance No. 21 of 2018 by an Act of the State Legislature.

THE A. P. J. ABDUL KALAM TECHNOLOGICAL UNIVERSITY

(AMENDMENT) BILL, 2018

Various issues relating to the A.P.J. Abdul Kalam University have come to the notice of the Government. Taking into account the current situation in the University, the Government considers it necessary to bring certain amendments in the A.P.J. Abdul Kalam Technological University Act, 2015 (17 of 2015). The provisions of the Cochin University of Science and Technology Act, 1986, is a model to resolve certain problems and practical issues being faced by the University. Hence, the Government have decided to amend the A.P.J. Abdul Kalam Technological University Act, 2015.

- 2. In addition to the existing Authorities of the University, it has been decided to constitute the Board of Studies, Financial Committee, Planning Committee and a Students Council in the University. It is also decided to bring major changes in the constitution of the Board of Governors by including representatives of students and teachers, representing various categories of colleges, having experience and higher qualifications. Changes have been proposed in the Executive Committee and in the Academic Committee. Government have also decided to substitute the names 'Academic Council' and 'Syndicate' in the places of the authorities, 'Academic Committee' and 'Executive Committee', respectively.
- 3. As the Kerala State Legislative Assembly was not in session and the above proposals had to be given effect to immediately, the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on 8th December, 2017 and the same was published as Ordinance No. 28 of 2017 in the Kerala Gazette Extraordinary No. 2700 dated 8th December, 2017.
- 4. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 101 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala State Legislative Assembly during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 5. In order to keep alive the provisions of the said Ordinance, the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No. 18 of 2018 in the Kerala Gazette Extraordinary No. 342 dated the 12th day of February, 2018.

- 6. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 117 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Kerala State Legislative Assembly during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 7. In order to keep alive the provisions of the said Ordinance, the A.P.J. Abdul Kalam Technological University (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No. 25 of 2018 in the Kerala Gazette Extraordinary No. 913 dated the 7th day of April, 2018.
- 8. The Bill seeks to replace Ordinance No. 25 of 2018 by an Act of the State Legislature.

THE KERALA HIGH COURT (AMENDMENT) BILL, 2018

Under sub-clause (b) of clause (13) of section 3 of the Kerala High Court Act, 1958 (5 of 1959), the power of the High Court to hear appeals from original decree or order in any suit or other proceedings, where the amount or value of the subject matter of the suit or other proceedings does not exceed one lakh rupees, can be exercised by the Single Judge of the High Court. The appellate pecuniary limit of the Single Judge was enhanced to one lakh rupees as early as in 1989 by the Kerala High Court (Amendment) Act, 1989 (36 of 1989).

- 2. As per the Kerala Civil Courts (Amendment) Act, 2013 (26 of 2013), sections 11 and 13 of the Kerala Civil Courts Act, 1957 (1 of 1957) have been amended and the pecuniary jurisdiction of the Munsiff's Court based on value of the subject matter of the suit has been enhanced from one lakh rupees to ten lakh rupees and the appellate jurisdiction of the District Court and the Subordinate Judge's Court, based on value of the subject matter of the suit, have been enhanced from two lakh rupees to twenty lakh rupees. But, the pecuniary jurisdiction of the Single Judge of the High Court was not enhanced. On the basis of the proposal of the Hon'ble High Court of Kerala, the Government have décided to enhance the appellate pecuniary jurisdiction of the single Judge from one lakh rupees to forty lakh rupees.
- 3. The Hon'ble High Court has pointed out that at present appeals arising from the awards passed by the Motor Accidents Claims Tribunals, the value of which is above one lakh rupees, is heard by a Bench of two Judges and proposed that the Single Judge shall be empowered to hear all appeals arising from the awards passed by the Motor Accidents Claims Tribunals, irrespective of the value of appeal.
- 4. In view of the judgment of the Hon'ble High Court of Kerala in Valsala Vs Sarojini Prabhu [ILR 2014(3) 284], in order to tide over the situation that may arise when there is a change of forum for appeal, the Government have also decided to make a special provision so that the provisions of the principal Act as amended by this Bill shall apply to all suits, appeals, and other proceedings and applications for compensation under the Motor Vehicles Act, 1988 (Central Act 59)

of 1988), as the case may be, instituted prior to the date of commencement of the amendment Act, pending disposal and also to enable the transfer of pending appeals before a Bench of two Judges where the value of the subject matter does not exceed forty lakh rupees and all appeals from the awards passed by the Motor Accidents Claims Tribunals to the Single Judge.

- 5. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala High Court (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 14th day of December, 2017 and the same was published as Ordinance No. 30 of 2017 in the Kerala Gazette Extraordinary No. 2744 dated 15th December, 2017.
- 6. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 87 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 7. As the provisions of the said Ordinance are to be kept alive and the State Legislative Assembly was not in session, the Kerala High Court (Amendment) Ordinance, 2018 (3 of 2018) was promulgated by the Governor of Kerala on the 12th day of February, 2018 and published as Ordinance No. 3 of 2018 in the Kerala Gazette Extraordinary No. 335 dated 12th February, 2018.
- 8. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 113 of the Fourteenth Kerala Legislative Assembly, the same could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 9. As the provisions of the said Ordinance are to be kept alive and the State Legislative Assembly was not in session, the Kerala High Court (Amendment) Ordinance, 2018 (22 of 2018) was promulgated by the Governor of Kerala on the 7th day of April, 2018 and published as Ordinance No. 22 of 2018 in the Kerala Gazette Extraordinary No. 910 dated, 7th April, 2018.
- 10. The Bill seeks to replace Ordinance No. 22 of 2018 by an Act of the State Legislature.

THE KERALA CONSERVATION OF PADDY LAND AND WETLAND (AMENDMENT) BILL, 2018

Section 5 of the Kerala Conservation of Paddy Land and Wetland Act, 2008 provides for the constitution of Local Level Monitoring Committee and powers and functions of the said Committee, section 8 of the said Act provides for the constitution of State Level Committee and specifies the functions of the said Committee. Section 9 of the said Act provides for the constitution and functions of the District Level Authorised Committee and section 10 of the said Act provides for the power of Government to grant exemption from the provisions of the Act. Section 13 of the said Act enumerates the powers of the District Collector and section 16 provides for the cultivation of the fallow paddy land through Panchayats. Section 19 of the said Act provides for the power of entry and seizure. Section 20 of the Act provides for the confiscation of vessel, vehicle, etc. Section 23 of the Act provides for the penalty and section 25 of the Act provides for the cognizance of offence.

- 2. For the smooth implementation of major Government projects and also in public interest, the Government have decided to amend sections 2, 5, 8, 9, 12, 13, 14, 16, 19, 20, 23, 25 and to insert new sections 27A to 27D in the Kerala Conservation of Paddy Land and Wetland Act, 2008.
- 3. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Kerala Conservation of Paddy Land and Wetland (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 30th day of December, 2017 and the same was published as Ordinance No. 41 of 2017 in the Kerala Gazette Extraordinary No. 2903 dated 30th December, 2017.
- 4. A Bill to replace the said Ordinance by an Act of the State Legislature could not be introduced in, and passed by, the Legislative Assembly of the State of Kerala in its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 5. As the Legislative Assembly of the State of Kerala was not in session and the provisions of the said Ordinance are to be kept alive, the Governor of Kerala has promulgated the Kerala Conservation of Paddy Land and Wetland (Amendment) Ordinance, 2018 on the 12th day of February, 2018 and the same was published as Ordinance No. 13 of 2018 in the Kerala Gazette ExtraOrdinary No. 348 dated 12th February, 2018.

- 6. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 122 of the Fourteenth Kerala Legislative Assembly, the same could not be introduce in, and passed by, the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 7. As the Kerala Legislative Assembly was not in session and the provisions of the said Ordinance are to be kept alive, the Governor of Kerala has promulgated the Kerala Conservation of Paddy Land and Wetland (Amendment) Ordinance, 2018 on the 7th day of April, 2018 and the same was published as Ordinance No. 30 of 2018 in the Kerala Gazette Extraordinary No. 919 dated 7th April, 2018.
- 8. The Bill seeks to replace Ordinance No. 30 of 2018 by an Act of the State Legislature.

THE ABKARI (AMENDMENT) BILL, 2018

As per the Abkari Policy of the Government for the year 2017-2018 declared as per GO. (P) No. 43/2017 dated 13th June, 2017 the Government have specified that consumption of liquor by younger generation in the State would be curtailed. Accordingly, the Government have decided to enhance the minimum age limit for consumption or use of liquor from 21 years to 23 years and also to prohibit the sale of liquor to persons below 23 years.

- 2. As per clause (a) of section 57 of the Abkari Act, 1 of 1077, any licensee who mixes or permits to be mixed with the liquor sold or manufactured by him any ingredient likely to add to its actual or apparent intoxicating quality or strength other than noxious substance shall be punished with imprisonment which may extend to five years. So, for mixing starch in the liquor also the above punishment was imposed. This caused much hardship to the licensees and workers in the toddy sector. Being a traditional industry, it is necessary to protect the interest of the workers in the toddy sector. In the circumstances, the Government have decided to reduce the punishment for mixing starch, a less harmful substance in the liquor and also decided to make the offence compoundable. For the above purpose it was decided to amend the Abkari Act, 1 of 1077 suitably.
- 3. As the Legislative Assembly of the State of Kerala was not in session and the above proposals had to be given effect to immediately, the Abkari (Amendment) Ordinance, 2017 was promulgated by the Governor of Kerala on the 21st day of December, 2017 and the same was published as Ordinance No. 38 of 2017 in the Kerala Gazette Extraordinary No. 2791 dated 21st December, 2017.
- 4. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 96 of the Fourteenth Kerala Legislative Assembly the same could not be introduced in, and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 22nd day of January, 2018 and ended on the 7th day of February, 2018.
- 5. As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Abkari (Amendment) Ordinance, 2018 (4 of 2018) was promulgated by the Governor of Kerala on the 12th day of February, 2018 and the same was published as Ordinance No. 4 of 2018 in the Kerala Gazette Extraordinary No. 336 dated 12th February, 2018.

- 6. Though a Bill to replace the said Ordinance by an Act of the State Legislature was published as Bill No. 120 of the Fourteenth Kerala Legislative Assembly the same could not be introduced in, and passed by the Legislative Assembly of the State of Kerala during its session which commenced on the 26th day of February, 2018 and ended on the 4th day of April, 2018.
- 7. As the provisions of the said Ordinance are to be kept alive and the Legislative Assembly of the State of Kerala was not in session, the Abkari (Amendment) Ordinance, 2018 was promulgated by the Governor of Kerala on the 7th day of April, 2018 and the same was published as Ordinance No. 20 of 2018 in the Kerala Gazette Extraordinary No. 917 dated 7th April, 2018.
- 8. The Bill seeks to replace Ordinance No. 20 of 2018 by an Act of the State Legislature.

			Subject	Date of	Date of	Date of	Bu whom the D
SI.	Name of Bill	Date of	Committee	reference to	meeting of	presentation	By whom the Report was presented
No.		Introduction	to which	Subject	the Subject	of Report	
			referred	Committee	Committee		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	The Kerala						\='\
• .	Municipality						
	(Amendment)						Minister for Local
1	Bill, 2018	4-6-2018	· IX	4-6-2018	7-6-2018	11-6-2018	Self Governments,
	(Bill No. 135)				.		Welfare of
							Minorities, Wakf
							and Hajj Pilgrimage

116

			and the same of				
<u>[1</u>]	(2)	(3)	(4)	(5)	(6)	(7)	(8)
(1)	The Kerala						
	Panchayat						
	Raj						Minister for Local
2	(Amendment)	4-6-2018	IX	4-6-2018	7-6-2018	11-6-2018	Self Governments,
	Bill, 2018						Welfare of
	(Bill No. 136)						Minorities, Wakf
.					•	:	and Hajj Pilgrimage
	The Kerala						
3	Municipality						
	(Second						Minister for Local
	Amendment)	4-6-2018	IX	4-6-2018	7-6-2018	11-6-2018	Self Governments,
	Bill, 2018						Welfare of
	(Bill No. 137)						Minorities, Wakf
							and Hajj Pilgrimage

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	The Sree						
4	Sankarachary						
	a University	5-6-2018	VI	5-6-2018	7-6-2018	11-6-2018	Minister for
	of Sanskrit						Education
	(Amendment)						
	Bill, 2018						
	(Bill No. 143)						
	The Kerala						
5	University						
	(Amendment)	5-6-2018	VI	5-6-2018	7-6-2018	11-6-2018	Minister for
	Bill, 2018						Education
	(Bill No. 134)						

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	The Kerala						
6	University						
	(Alternate	5-6-2018	VI	5-6-2018	7-6-2018	11-6-2018	Minister for
	Arrangement			•			Education
	Temporarily						
	of Senate and						
	Syndicate)						
	Bill, 2018						
s	(Bill No. 150)					,	
7	The Kerala						
	Panchayat						Minister for Local
	Raj (Second	6-6-2018	ΙX	6-6-2018	7-6-2018	11-6-2018	Self Governments,
	Amendment)						Welfare of
	Bill, 2018						Minorities, Wakf
	(Bill No. 138)						and Hajj Pilgrimage

\vdash
ĸ
-
`

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
8	The Travancore-						Minister for Co-
	Cochin Hindu Religious	6-6-2018	п	6-6-2018	11-6-2018	12-6-2018	operation, Tourism
	Institutions (Amendment)						
	Bill, 2018 (Bill No. 144)						
	The Kerala State Higher						
9	Education Council	6-6-2018	VI	6-6-2018	11-6-2018	12-6-2018	Minister for Education
	(Amendment) Bill, 2018 (Bill No. 142)						

_	
Ň	
	_

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
10	The Kerala						
	Irrigation and						Minister for Water
	Water	7-6-2018	m	7-6-2018	11-6-2018	12-6-2018	Resources
	Conservation						
	(Amendment)						
	Bill, 2018						
	(Bill No. 139)						
11	The A. P. J				,		
	Abdul Kalam						
	Technological	11-6-2018	VI	11-6-2018	12-6-2018	18-6-2018	Minister for
	University						Education
	(Amendment)						
	Bill, 2018,						
, . ,	(Bill No. 145)						

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
12	The Kerala						
	High Court						
	(Amendment).	11-6-2018	XIV	11-6-2018	12-6-2018	18-6-2018	Chief Minister
	Bill, 2018						
	(Bill No. 140)						
. 13	The Kerala						
	Conservation						Minister for
	of Paddy	7-6-2018	П	7-6-2018	11-6-2018,	20-6-2018	Revenue and
	Land and				18-6-2018,		Housing
	Wetland		•		19-6-2018		
	(Amendment)						
	Bill, 2018						
	(Bill No. 149)						

: [(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
	14	The Abkari						
		(Amendment)						
	1	Bill, 2018	11-6-2018	VIII	11-6-2018	18-6-2018	19-6-2018	Minister for Labour
		(Bill No. 141)						and Excise
						y + ••		

APPENDIX-IX

STATEMENT SHOWING THE DETAILS OF BILLS PUBLISHED AND DATE OF CIRCULATION TO MEMBERS

[Excluding the Bills introduced during the Eleventh Session]

Si. No.	Name of Bill	Date of Publication	Date of Circulation
(1)	(2)	(3)	(4)
1	The Kerala Madrassa Teachers Welfare Fund Bill, 2018. (Bill No. 131)	9-5-2018	3-6-2018
2	The Kerala Advocates Clerks Welfare Fund (Amendment) Bill, 2018 (Bill No. 132)	9-5-2018	3-6-2018
3	The Employee's Compensation (Kerala Amendment) Bill, 2018 (Bill No. 133)	21-5-2018	3-6-2018
4	The Calicut University (Alternate Arrangement Temporarily of Senate and Syndicate) Bill, 2018 (Bill No. 146)	29-5-2018	1-6-2018
5	The Kerala Farmer's Welfare Fund Bill, 2018 (Bill No. 151)	1-6-2018	4-6-2018
6	The Kerala Advocate Clerks Welfare Fund (Second Amendment) Bill, 2018 (Bill No. 152)	4-6-2018	17-6-2018
7	The Kerala Promotion of Tree growth in Non-Forest Areas, Bill, 2018 (Bill No. 154)	23-6-2018	29-8-2018

APPENDIX-X

Details of Motions for leave to introduce Private Members' Bills moved on 8-6-2018

Sl. No.	Name of the Bill	Member in Charge	Result
. 1	The Kerala Water Sources Preservation Authority (Constitution) Bill, 2017	Sri B. Sathyan	Discussion inconclusive
2	The Kerala State Akshaya Entrepreneurs' (Constitution of Welfare Fund Board) Bill, 2016	Sri N. Samsudheen	Lapsed (Member not in seat)
3	The Kerala Prevention of Black-Magic and Superstitious Practices Bill, 2017	Sri P. T. Thomas	Lapsed (Member not in seat)
4	The Kerala Panchayat Raj (Amendment) Bill, 2018	Prof. Abid Hussain Thangal	Lapsed (Member not in seat)

Details of business transacted on 8-6-2018 in respect of Motions for leave to introduce Private Members' Bills on which discussion was inconclusive

 .			
Sl. No.	Name of the Bill	Member in Charge	Result
1	The Kerala Preservation, Maintenance and Construction of playgrounds Bill, 2016	Sri A. Pradeep Kumar	Discussion inconclusive
2	The Kerala Scheduled Tribes Indigenous Language and Culture Protection Bill, 2016	Sri Purushan Kadalundy	Discussion inconclusive
3	The Kerala State Farmers Welfare Board Constitution Bill, 2017	Sri K. Krishnankutty	Discussion inconclusive

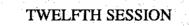
APPENDIX-XI

പതിനാലാം കേരള നിയമസഭ പതിനൊന്നാം സമ്മേളനം

(*4-6-2018 മുതൽ 25-6-2018 വരെ*) (12 ദിവസം)

		സമയം (മിനിറ്റ്സിൽ)
(1)	(2)	(3)
1	ദേശീയഗാനം	2
2	ചോദ്യോത്തര സമയം	732
3	ഉത്തരത്തിൽ തിരുത്ത്	2
4	ചരമോപചാരം	4
5	മൗനം ആചരിക്കൽ	2
6	സത്യപ്രതിജ്ഞ	3
7	ചെയർമാൻമാരുടെ പാനൽ	1
8	അടിയന്തര പ്രമേയം	593
9	ശ്രദ്ധ ക്ഷണിക്കൽ	260
10	സബ്മിഷൻ	590
n	മേശപ്പറത്തുവച്ച കടലാസുകൾ	20
12	റിപ്പോർട്ട് സമർപ്പണം	17
13	റിപ്പോർട്ട് പരിഗണന	4
14	ധനകാര്യം	215
15	നിയമനിർമ്മാണകാര്യം	2012

		77.12 മണിക്കൂർ
<u> </u>	ആകെ	(4632 മിനിറ്റ്സ്)
25	അവലോകനം	6
24	പ്രമേയം	3
23	അവകാശലംഘനപ്രശ്നങ്ങൾ	7
22	താൽക്കാലികമായി നിർത്തിവച്ചത്	21
21	അറിയിപ്പ്	15
20	വ്യക്തിപരമായ വിശദീകരണം	14
19	్డి బ్రేజ్కాంగ్లు	12
18	ക്രമപ്രശ്നം	47
17	ചട്ടം 300 അനുസരിച്ചുള്ള പ്രസ്താവന	19
16	അനൗദ്യോഗികാംഗങ്ങളുടെ കാര്യം	31
1.0		



FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

Twelfth Session

Date of Commencement ... August 30, 2018

Date of Adjournment Au	gust 30, 2018
	gust 30, 2018 (At the conclusion ts sitting)
Number of sittings 1 (C	One)
Party position of Fourteenth Kerala (As on August 30, 2	and the second s
tuling	
Communist Party of India (Marxist)	58
Communist Party of India	19
Janata Dal (Secular)	03
Nationalist Congress Party	02
Congress (Secular)	01
Kerala Congress (B)	01
Communist Marxist Party Kerala State Commi	ittee 01
National Secular Conference	01
Independents	05
Opposition	
Indian National Congress	22
Indian Union Muslim Leage	18
Kerala Congress (M)	06
Kerala Congress (Jacob)	01
Bharatiya Janata Party	01
Independents	01
Total	189
Speaker	
Grand Total	141

Speaker

SHRI P. SREERAMAKRISHNAN

Deputy Speaker

SHRI V. SASI

Council of Members

- 1. Shri Pinarayi Vijayan, Chief Minister
- Shri A. K. Balan, Minister for Welfare of Scheduled Castes, Scheduled Tribes, Backward Classes, Law, Culture and Parliamentary Affairs
- 3. Shri E. Chandrasekharan, Minister for Revenue & Housing
- 4. Dr. K. T. Jaleel, Minister for Local Self Governments, Welfare of Minorities, Wakf & Hajj Pilgrimage
- 5. Shri M. M. Mani, Minister for Electricity
- 6. Shri Mathew T. Thomas, Minister for Water Resources
- 7. Smt. J. Mercykutty Amma, Minister for Fisheries, Harbour Engineering & Cashew Industry
- 8. Shri A. C. Moideen, Minister for Industries, Sports & Youth Affairs
- 9. Shri K. Raju, Minister for Forests, Animal Husbandry and Zoos
- 10. Shri Ramachandran Kadannappalli, Minister for Ports, Museums and Archeology
- 11. Shri T. P. Ramakrishnan, Minister for Labour & Excise
- 12. Prof. C. Raveendranath, Minister for Education
- 13. Shri A. K. Saseendran, Minister for Transport
- 14. Smt. K. K. Shylaja Teacher, Minister for Health and Social Justice
- 15. Shri G. Sudhakaran, Minister for Public Works & Registration

- 16. Shri V. S. Sunil Kumar, Minister for Agriculture
- Shri Kadakampally Surendran, Minister for Co-operation, Tourism & Devaswoms
- 18. Shri P. Thilothaman, Minister for Food & Civil Supplies
- 19. Dr. T. M. Thomas Isaac, Minister for Finance & Coir

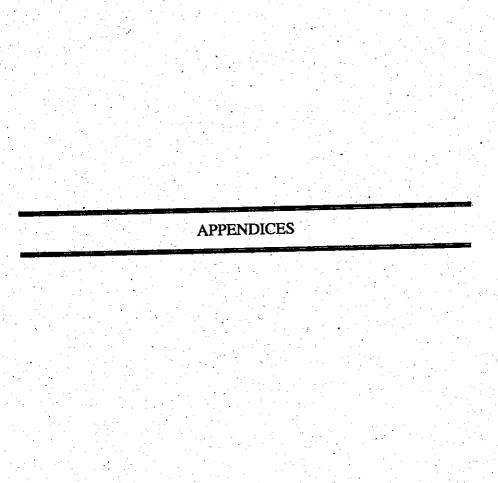
Leader of the House
Shri Pinarayi Vijayan

Leader of Opposition
Shri Ramesh Chennithala

Secretary
Shri V. K. Babu Prakash

CONTENTS

Twelf	TH SESSION	Page
	Obituary Reference "	139
	Motion under Rule 130	139
100	Visitors	142
4.	Termination of the Session	142
5	Appendices	143



RESUME OF BUSINESS TRANSACTED DURING THE TWELFTH SESSION OF THE FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

The Summons dated August 23, 2018 for the Twelfth Session of the Fourteenth Kerala Legislative Assembly was issued to the Members on August 23, 2018. The Session commenced at 9.00 a.m. on Thursday, August 30, 2018 and adjourned sine-die at 5.45 p.m. on the same day. The House transacted business for 8 hours and 45 minutes.

Obituary Reference

The Speaker made reference on the demise of Atal Bihari Vajpayee, former Prime Minister; Somanath Chatterjee, former Speaker of Lok Sabha; M. Karunanidhi, former Chief Minister of Tamil Nadu; Cherkkalam Abdullah, former Minister; T. K. Arumughan, former Member and the people who died in the Flood Hayoc in the State.

Motion Under Rule 130

Sri Pinarayi Vijayan, Chief Minister moved the following motion under rule 130 and spoke.

"സംസ്ഥാനത്ത് പൊതുവിലുണ്ടായ കാലവർഷക്കെടുതിമൂലം ഉളവായിരിക്കുന്ന ഗുരുതരമായ സ്ഥിതിവിശേഷവും പുനർനിർമ്മാണത്തിനായി സ്വീകരിക്കേണ്ട നടപടികളും ഈ സഭ ചർച്ച ചെയ്യണം. "

Shri Mathew T. Thomas, Minister for Water Resources, Sri E. Chandrasekharan, Minister for Revenue and Housing and Shri Pinarayi Vijayan, Chief Minister replied to the points raised in the discussion. Then Shri Pinarayi Vijayan, Chief Minister moved the following Substantive Motion under Rule 275.

"2018 ക്രൂലായ് ആഗസ്റ്റ് മാസങ്ങളിൽ കേരളത്തിൽ ഉടനീളം പെയ്ത കനത്ത മഴയുടെ ഫലമായി സംസ്ഥാനത്തിന്റെ വിവിധ ഭാഗങ്ങളിൽ വ്യാപകമായ വെള്ളപ്പൊക്കവും ഉരുൾപൊട്ടലും ഉണ്ടാവുകയും കേരളം ഇന്നോളം ദർശിച്ചിട്ടില്ലാത്ത തരത്തിലുള്ള പ്രകൃതിദുരന്തം ഏറ്റുവാങ്ങേണ്ട അവസ്ഥ സംജാതമാവുകയും ചെയ്തു ഈ ദുരന്തം കേരളത്തിന്റെ സമസ്തമേഖലകളിലും ഏൽപ്പിച്ച ആഘാതം ഇനിയും പൂർണ്ണമായി കണക്കാക്കപ്പെട്ടിട്ടില്ല. ശാസ്ത്രീയാടിസ്ഥാനത്തിൽ നാശനഷ്ടങ്ങളുടെയും പുനരധിവാസപുനർനിർമ്മാണ പ്രവർത്തനങ്ങളുടെയും കൃത്യമായ കണക്കുകൾ തയ്യാറാക്കാൻ വേണ്ടി വിദഗ്ധർ ഉൾപ്പെടുന്ന ഒരു പ്രത്യേക ഏജൻസിയെ ചുമതലപ്പെടുത്തണമെന്ന് ഈ സഭ ആവശ്യപ്പെടുന്നു.

കേരളത്തിലെ 981 വില്ലേജ്ജുകളിലായി 55 ലക്ഷത്തോളം ആളുകൾ പ്രളയദുരന്തത്തിന് ഇരയായതായി കണക്കുക്കപ്പെടുന്നു. ദുരന്തത്തിൽ 483 പേർ മരിക്കുകയും 14 പേരെ കാണാതാവുകയും ചെയ്തു. ഇതിനുപുറമെ ഇരുതരമായ പരിക്കുകൾ പറ്റിയ 140 പേരും ഉണ്ട്. മരണസാഖ്യ പരമാവധി കുറയ്ക്കുകയും പ്രളയബാധിതരെ രക്ഷപ്പെടുത്തി സുരക്ഷിത സ്ഥാനങ്ങളിൽ എത്തിക്കുകയും ചെയ്യുക എന്നതിനാണ് സംസ്ഥാന സർക്കാർ മുൻഗണന നൽകിയത്. ഈ മഹാദൗത്യത്തിൽ കേന്ദ്ര-സംസ്ഥാന സംവിധാനങ്ങളും സ്വന്തം ജീവൻ പണയപ്പെടുത്തി മത്സ്യത്തൊഴിലാളികളും യുവാക്കളും സന്നദ്ധപ്രവർത്തകരും സജീവമായി അണിനിരന്നും. ഇവരോടൊപ്പം ജനപ്രതിനിധികളാകെയും ദുരിതാശ്വാസ പ്രവർത്തനങ്ങളിലും ശുചീകരണപ്രവർത്തനങ്ങളിലും ന്യൂത്യർഹമായ പങ്ക് വഹിച്ചു. ഇവരുടെയെല്ലാം സേവനം അഭിമാനപൂർവ്വം അന്തസൂരിക്കുന്നതോടൊപ്പം ഇവരോടുള്ള കേരള സംസ്ഥാനത്തിന്റെ കടപ്പാടും നമ്പിയും ഈ സഭ രേഖപ്പെടുത്തുന്നു.

സമാനതകളില്ലാത്ത രക്ഷാപ്രവർത്തനങ്ങളുടെ ഫലമായി 3,879 ദുരിതാശ്വാസ ക്യാമ്പുകളിൽ എത്തിച്ചവരുടെ എണ്ണം 2018 ആഗസ്റ്റ് 21 ലെ കണക്കുപ്രകാരം 3,91,494 കുടുംബങ്ങളിൽപ്പെട്ട 14,50,707 പേർ ആണ്. എന്നാൽ ദുരിതാശ്വാസ ക്യാമ്പുകളുടെ എണ്ണം ഇപ്പോൾ 305 ആയി കുറയുകയും ക്യാമ്പുകളിൽ കഴിയുന്നവരുടെ എണ്ണം 16,763 കടുംബങ്ങളിൽ നിന്നുള്ള 59,296 പേർ ആയി കുറയുകയും ചെയ്തു. ദൂരിതാശ്വാസ ക്യാനുകളുടെ പ്രവർത്തനത്തിന് ആവശ്യമായ സാധനസാമഗ്രികളും ധനസഹായവും കേരളത്തിന്റെ എല്ലാ ഭാഗങ്ങളിൽ നിന്നും മാത്രമല്ല സംസ്ഥാനത്തിന് പുറത്തു നിന്നും രാജ്യത്തിന പുറത്തുനിന്നപോലം പ്രവഹിക്കുന്ന ആവേശജനകമായ കാഴ്ചയാണ് കാണാൻ കഴിഞ്ഞത്. ദുരിതാശ്വാസക്യാമ്പൂകളിൽ ദൃശ്യമായ സൗഹാർദ്ദവും മൈത്രിയും, പ്രതികൂല സാഹചര്യങ്ങളെ അതിജീവിക്കാനുള്ള ആത്മവിശ്വാസവും ദൃഢനിശ്ചയവും പ്രത്യേക പരാമർശം അർഹിക്കുന്നു. ഒരുമയുടെയും കൂട്ടായ്യയുടേയും മഹനീയ മാതൃകയായി ലോകം വിലയിരുത്തിയ ദുരിതാശ്വാസപ്രവർത്തനങ്ങളാണ് കേരളത്തിൽ നടന്നത്. ദുരിതാശ്വാസ പ്രവർത്തനങ്ങളിൽ കേരളത്തിനകത്തും പുറത്തും ഉള്ള മാധ്യമ പ്രവർത്തകർ വഹിച്ച പങ്ക് പ്രത്യേകമായ പ്രശംസ അർഹിക്കുന്നു. സ്വന്തം ജീവൻ പോലും പണയപ്പെടുത്തിയാണ് നിരവധി മാധ്യമ പ്രവർത്തകർ ദൂരന്തഭ്രമിയിൽ എത്തി ദൂരന്തത്തിന്റെ തീവ്രത പൊതു സമൂഹത്തിന്റെയും അധികാരികളുടെയും ശ്രദ്ധയിൽപ്പെടുത്തിയതെന്ന കാര്യം ഈ സഭ നന്ദിയോടെ സൂരിക്കുന്നു.

ദുരിതാശ്വാസപ്രവർത്തനങ്ങൾക്കും ഇടർന്നുള്ള പുനരധിവാസ-പുനർനിർമ്മാണ പ്രവർത്തനങ്ങൾക്കും ആവശ്യമായ സാമ്പത്തികസ്സോതസ്സുകൾ കണ്ടെത്തേണ്ടിയിരിക്കുന്നു മല്യമന്ത്രിയുടെ ദുരിതാശ്വാസനിധിയിലേക്ക് എല്ലാ മേഖലകളിൽ നിന്നും സംഭാവനകൾ ഗണ്യമായ തോതിൽ എത്തിക്കൊണ്ടിരിക്കുന്നു. ന്യായാധിപന്മാർ, സർക്കാർ ഉദ്യോഗസ്ഥർ, പ്രവാസികൾ, വ്യവസായികൾ, തൊഴിലാളികൾ, സന്നദ്ധസംഘടനകൾ, മാധ്യമങ്ങൾ, അഭിഭാഷകർ, വിദ്യാർത്ഥികൾ എന്നിങ്ങനെ എല്ലാ വിഭാഗങ്ങളും പരമാവധി സംഭാവന നൽകാർ മുന്നോട്ടുവരുന്നുണ്ട്. കേരളത്തെ സ്നേഹിക്കുന്ന എല്ലാവരും ഈ മഹായത്തത്തിൽ സജീവ പങ്കാളികളാകം എന്ന കാര്യത്തിൽ സംശയമില്ല. എല്ലാത്തരം വിഭാഗീയ ചിന്താഗതികൾക്കും അതീതമായി കേരളത്തെ പുനർനിർമ്മിക്കാനുള്ള ദുദ്ധനിശ്ചയത്തോടെ ഒരു പുതിയ കട്ടായ്യയും യോജിപ്പിന്റെ ഒരു പുതിയ സംസ്കാരവും ഉയർന്നുവരുന്നുവന്നതിൽ ഈ സഭ അഭിമാനവും സന്തോഷവും രേഖപ്പെടുത്തുന്നു. ദുരിതാശ്വാസപ്രവർത്തനങ്ങളിലും കേരളത്തിന്റെ പുനർനിർമ്മാണത്തിലും എല്ലാവരും ഒറ്റക്കെട്ടായി പ്രവർത്തിച്ചുകൊണ്ട് മുന്നേറണമെന്ന് ഈ സഭ ആഹ്വാനം ചെയ്യുന്നു.

ഈ ആഘാതത്തിൽ നിന്നും കരകയറുക മാത്രമല്ല, "കൂടുതൽ മെച്ചപ്പെട്ട നിലയിൽ പുനർനിർമ്മിക്കുക (Build Back Better)" എന്ന മാതൃക അവലംബിച്ചകൊണ്ട് ഒരു പുതിയ കേരളം സൃഷ്ടിക്കുക എന്ന വലിയ ലക്ഷ്യത്തിലേക്ക് നീങ്ങമ്പോൾ അതിനാവശ്യമായ വിഭവസമാഹരണം നടത്തുക എന്നത് അസാധാരണമായ വെല്ലുവിളികൾ ഉയർത്തുന്നു. ഇപ്പോൾ നൽകിയിട്ടുള്ള താത്കാലികമായ ആദ്യ ഗഡു എന്ന നിലയിലുള്ള 600 കോടി രൂപയ്ക്ക് പുറമെ നാശനഷ്ടങ്ങളുടെ അന്തിമ കണക്കുകളുടെ അടിസ്ഥാനത്തിൽ പുനരധിവാസത്തിനും പുനർനിർമ്മാണത്തിനും പര്യാപ്തമായ കേന്ദ്രസഹായം അനുവദിക്കണമെന്ന് കേരള നിയമസഭയുടെ ഈ പ്രത്യേക സമ്മേളനം കേന്ദ്രസർക്കാരിനോട് അഭ്യർത്ഥിക്കുന്നു. പ്രളയക്കെടുതിയുണ്ടായപ്പോൾ പ്രധാനമന്ത്രിയും ആഭ്യന്തരമന്ത്രിയും കേരളം സന്ദർശിക്കാനെത്തിയെങ്കിലും നവകേരള സൃഷ്ടിക്കായുള്ള തുടർ പ്രവർത്തനങ്ങളിൽ പൂർണ്ണമായ സഹകരണം ഇനിയും കേരളം പ്രതീക്ഷിക്കുകയും ചെയ്യുന്നു.

ഇത്തരത്തിലുള്ള അതിബ്ബഹത്തായ ഒരു പുനരധിവാസ-പുനർനിർമ്മാണ പ്രവർത്തനം സാങ്കേതികമേഖലയിലും ഏറ്റെടുക്കുമ്പോൾ ധനസമാഹരണത്തിന്റെ കാര്യത്തിലും അന്താരാഷ്ട്രതലത്തിലുള്ള സഹകരണവും സഹായവും ആവശ്യമായി വരുന്നതാണ്. വിദേശ് രാജ്യങ്ങൾ, ഐക്യരാഷ്ട്രസഭ ഉൾപ്പെടെയുള്ള . അന്താരാഷ്ട്ര ഏജൻസികൾ, ലോകബാങ്ക് ഉൾപ്പെടെയുള്ള ധനകാര്യ ഏജൻസികൾ എന്നിവ നൽകാൻ സാമ്പത്തിക-സാങ്കേതിക സഹായവും സഹകരണവും കേരളത്തിന്റെ താത്പര്യം സംരക്ഷിച്ചുകൊണ്ട് പുനർനിർമ്മാണത്തിന് പരമാവധി പ്രയോജനപ്പെടുത്തുന്ന കാര്യത്തിൽ അനുകൂലമായ നിലപാട് സ്വീകരിക്കണമെന്നും കൂടുതൽ കേന്ദ്രസഹായം അനുവദിക്കണമെന്നും ഈ സഭ കേന്ദ്രസർക്കാരിനോട് അഭ്യർത്ഥിക്കുന്നു".

The Substantive Motion was unanimously adopted by the House.

Visitors

The number of persons who witnessed the proceedings of the Assembly during the Session was as follows:

Public Gallery		21 t.	:	47	•
Speakers' Gallery				75	-
Distiguished Visitors'	Gallery		•	33	

Termination of the Session

The Twelfth Session of the Fourteenth Kerala Legislative Assembly was prorogued with effect from August 30, 2018 at the conclusion of its sitting vide Notification No. 4847/Table-1/2018/Leg dated 31-8-2018.

APPENDIX-XII

പതിനാലാം കേരള നിയമസഭ പത്രണ്ടാം സമ്മേളനം (30-8-2018)

(30-6-2016) (1 ദിവസം)

	(m	വമയം മിനിറ്റ്സിൽ)
1	ദേശീയഗാനം	2
2	ചരമോപചാരം	9
3	മൗനം ആചരിക്കൽ	1
4	ചട്ടം 130 അനസരിച്ചുള്ള ഉപക്ഷേപം	512
5	പ്രമേയം	1
	ആകെ 525 മിനിറ്റ്സ് (8.45 മണിക്കൂർ)	•

		APPENDI	ICES	

APPENDIX-XIII

STATEMENT SHOWING CONSTITUENCY NAME AND PARTY AFFILIATION OF MEMBERS OF FOURTEENTH KERALA LEGISLATIVE ASSEMBLY

(AS ON 30-8-2018)

Sl. No.	Constituency Name	Name of Members	Party Affiliation of Members
(1)	(2)	(3)	(4)
1	Manjeshwar	Shri P. B. Abdul Razak	Indian Union Muslim League
2	Kasargod	Shri N. A. Nellikunnu	Indian Union Muslim League
3	Udma	Shri K. Kunhiraman	Communist Party of India (Marxist)
4	Kanhangad	Shri E. Chandrasekharan	Communist Party of India
5	Trikaripur	Shri M. Rajagopalan	Communist Party of India (Marxist)
6	Payyannur	Shri C. Krishnan	Communist Party of India (Marxist)
7	Kalliasseri	Shri T. V. Rajesh	Communist Party of India (Marxist)
8	Taliparamba	Shri James Mathew	Communist Party of India (Marxist)

1	2	3	4.
	_		4
9	Irikkur	Shri K. C. Joseph	Indian National Congress
10	Azhikode	Shri K. M. Shaji	Indian Union Muslim League
11	Kannur	Shri Ramachandran Kadannappalli	Congress (Secular)
12	Dharmadam	Shri Pinarayi Vijayan	Communist Party of India (Marxist)
13	Thalassery	Shri A. N. Shamseer	Communist Party of India (Marxist)
14	Kuthuparamba	Smt. K. K. Shailaja Teacher	Communist Party of India (Marxist)
15	Mattannur	Shri E. P. Jayarajan	Communist Party of India (Marxist)
16	Peravoor	Shri Sunny Joseph	Indian National Congress
17	Mananthavady (ST)	Shri O. R. Kelu	Communist Party of India (Marxist)
18	Sulthanbathery (ST)	Shri I. C. Balakrishnan	Indian National Congress
19	Kalpetta	Shri C. K. Saseendran	Communist Party of India (Marxist)
20	Vadakara	Shri C. K. Nanu	Janata Dal (Secular)
21	Kuttiadi	Shri Parakkal Abdulla	Indian Union Muslim League

1	2	3	4
22	Nadapuram	Shri E. K. Vijayan	Communist Party of India
23	Quilandy	Shri K. Dasan	Communist Party of India (Marxist)
24	Perambra	Shri T. P. Ramaƙrishnan	Communist Party of India (Marxist)
25	Balusseri (SC)	Shri Purushan Kadalundi	Communist Party of India (Marxist)
26	Elathur	Shri A. K. Saseendran	Nationalist Congress Party
27	Kozhikode North	Shri A. Pradeepkumar	Communist Party of India (Marxist)
28	Kozhikode South	Dr. M. K. Muneer	Indian Union Muslim League
29	Beypore	Shri V. K. C. Mammed Koya	Communist Party of India (Marxist)
30	Kunnamangalam	Shri P. T. A. Rahim	Independant
31	Koduvally	Shri Karat Razack	Independant
32	Thiruvambadi	Shri George M.Thomas	Communist Party of India (Marxist)
33	Kondotty	Shri T. V, Ibrahim	Indian Union Muslim League
4	Ernad	Shri P. K. Basheer	Indian Union Muslim League
5	Nilambur	Shri P. V. Anvar	Independant

1	2	3	4
36	Wandoor (SC)	Shri A. P. Anil Kumar	Indian National Congress
37	Manjeri	Shri M. Ummer	Indian Union Muslim League
38	Perinthalmanna	Shri Manjalamkuzhi Ali	Indian Union Muslim League
39	Mankada	Shri T. A. Ahammed Kabeer	Indian Union Muslim League
40	Malappuram	Shri P. Ubaidulla	Indian Union Muslim League
41	Vengara	Shri K. N. A. Khader	Indian Union Muslim League
42	Vallikkunnu	Shri Abdul Hameed. P.	Indian Union Muslim League
43	Tirurangadi	Shri P. K. Abdu Rabb	Indian Union Muslim League
44	Tanur	Shri V. Abdurahiman	National Secular Conference
45	Tirur	Shri C. Mammootty	Indian Union Muslim League
46	Kottakkal	Prof. Abid Hussain Thangal	Indian Union Muslim League
47	Thavanur	DR. K. T. Jaleel	Independant
48	Ponnani	Shri P. Sreeramakrishnan	Communist Party of India (Marxist)
49	Thrithala	Shri V. T. Balram	Indian National Congress

1	2	3	4
50	Pattambi	Shri Muhammed Muhassin P.	Communist Party of India
51	Shornur	Shri P. K. Sasi	Communist Party of India (Marxist)
52	Ottapalam	Shri P. Unni	Communist Party of India (Marxist)
53	Kongad (SC)	Shri K. V. Vijayadas	Communist Party of India (Marxist)
54	Mannarkkad	Shri N. Samsudheen	Indian Union Muslim League
55	Malampuzha	Shri V. S. Achuthanandan	Communist Party of India (Marxist)
56	Palakkad	Shri Shafi Parambil	Indian National Congress
57	Tarur (SC)	Shri A. K. Balan	Communist Party of India (Marxist)
58	Chittur	Shri K. Krishnankutty	Janata Dal (Secular)
59	Nenmara	Shri K. Babu	Communist Party of India (Marxist)
60	Alathur	Shri K. D. Prasenan	Communist Party of India (Marxist)
61	Chelakkara (SC)	Shri U. R. Pradeep	Communist Party of India (Marxist)

1	2	3	4
62	Kunnamkulam	Shri A. C. Moideen	Communist Party of India (Marxist)
63	Guruvayoor	Shri K. V. Abdul Khader	Communist Party of India (Marxist)
64	Manalur	Shri Murali Perunelly	Communist Party of India (Marxist)
65	Wadakkanchery	Shri Anil Akkara	Indian National Congress
66	Ollur	Shri K. Rajan	Communist Party of India
67	Thrissur	Shri V. S. Sunil Kumar	Communist Party of India
68	Nattika (SC)	Smt. Geetha Gopi	Communist Party of India
69	Kaipamangalam	Shri E. T. Taison Master	Communist Party of India
70	Irinjalakuda	Prof. K. U. Arunan	Communist Party of India (Marxist)
71	Puthukkad	Prof. C. Raveendranath	Communist Party of India (Marxist)
72	Chalakudy	Shri B. D. Devassy	Communist Party of India (Marxist)
73	Kodungallur	Shri V. R. Sunil Kumar	Communist Party of India

1	2	3	4
74	Perumbavoor	Shri Eldhose P. Kunnapillil	Indian National Congress
75	Angamaly	Shri Roji M. John	Indian National Congress
76	Aluva	Shri Anwar Sadath	Indian National Congress
77	Kalamassery	Shri V. K. Ebrahim Kunju	Indian Union Muslim League
78	Paravur	Shri V. D. Satheesan	Indian National Congress
79	Vypeen	Shri S. Sarma	Communist Party of India (Marxist)
80	Kochi	Shri K. J. Maxy	Communist Party of India (Marxist)
81	Thripunithura	Shri M. Swaraj	Communist Party of India (Marxist)
82	Ernakulam	Shri Hibi Eden	Indian National Congress
83	Thrikkakara	Shri P. T. Thomas	Indian National Congress
84	Kunnathunad (SC)	Shri V. P. Sajeendran	Indian National Congress
85	Piravom	Shri Anoop Jacob	Kerala Congress (Jacob)
86	Muvattupuzha	Shri Eldho Abraham	Communist Party of India
87	Kothamangalam	Shri Antony John	Communist Party of India (Marxist)

1	2	3	4
88	Devikulam (SC)	Shri S. Rajendran	Communist Party of India (Marxist)
89	Udumbanchola	Shri M. M. Mani	Communist Party of India (Marxist)
90	Thodupuzha	Shri P. J. Joseph	Kerala Congress (M)
91	Idukki	Shri Roshy Augustine	Kerala Congress (M)
92	Peerumade	Smt. E. S. Bijimol	Communist Party of India
93	Pala	Shri K. M. Mani	Kerala Congress (M)
94	Kaduthuruthy	Shri Mons Joseph	Kerala Congress (M)
95	Vaikom (SC)	Smt. C. K. Asha	Communist Party of India
96	Ettumanoor	Shri K. Suresh Kurup	Communist Party of India (Marxist)
97	Kottayam	Shri Thiruvanchoor Radhakrishnan	Indian National Congress
98	Puthuppally	Shri Oommen Chandy	Indian National Congress
99	Changanassery	Shri C. F. Thomas	Kerala Congress (M)
00	Kanjirappally	DR. N. Jayaraj	Kerala Congress (M)
01	Poonjar	Shri P. C. George	Independant
02	Aroor	Shri A. M. Ariff	Communist Party of India (Marxist)

1	2	3	4
103	Cherthala	Shri P. Thilothaman	Communist Party of India
104	Alappuzha	DR. T. M. Thomas Isaac	Communist Party of India (Marxist)
105	Ambalappuzha	Shri G. Sudhakaran	Communist Party of India (Marxist)
106	Kuttanad	Shri Thomas Chandy	Nationalist Congress Party
107	Haripad	Shri Ramesh Chennithala	Indian National Congress
108	Kayamkulam	Smt. U. Prathibha	Communist Party of India (Marxist)
109	Mavelikkara (SC)	Shri R. Rajesh	Communist Party of India (Marxist)
110	Chengannur	Shri Saji Cherian	Communist Party of India (Marxist)
111	Thiruvalla	Shri Mathew T. Thomas	Janata Dal (Secular)
112	Ranni	Shri Raju Abraham	Communist Party of India (Marxist)
113	Aranmula	Smt. Veena George	Communist Party of India (Marxist)
114	Konni	Shri Adoor Prakash	Indian National Congress

1	2	3	4
115	Adoor (SC)	Shri Chittayam Gopakumar	Communist Party of India
116	Karunagappally	Shri R. Ramachandran	Communist Party of India
117	Chavara	Shri N. Vijayan Pillai	Communist Marxist Party Kerala State Committee
118	Kunnathur (SC)	Shri Kovoor Kunjumon	Independant
119	Kottarakkara	Smt. P. Aisha Potty	Communist Party of India (Marxist)
120	Pathanapuram	Shri K. B. Ganesh Kumar	Kerala Congress (B)
121	Punalur	Shri K. Raju	Communist Party of India
122	Chadayamangalam	Shri Mullakkara Retnakaran	Communist Party of India
23	Kundara	Smt. Mercykutty Amma	Communist Party of India (Marxist)
24	Kollam	Shri M. Mukesh	Communist Party of India (Marxist)
25	Eravipuram	Shri M. Noushad	Communist Party of India (Marxist)
26	Chathannoor	Shri G. S. Jayalal	Communist Party of India

1	2	3	4
127	Varkala	Shri V. Joy	Communist Party of India (Marxist)
128	Attingal (SC)	Shri B. Satyan	Communist Party of India (Marxist)
129	Chirayinkeezhu (SC)	Shri V. Sasi	Communist Party of India
130	Nedumangad	Shri C. Divakaran	Communist Party of India
131	Vamanapuram	Shri D. K. Murali	Communist Party of India (Marxist)
132	Kazhakoottam	Shri Kadakampaliy Surendran	Communist Party of India (Marxist)
133	Vattiyoorkavu	Shrì K. Muraleedharan	Indian National Congress
134	Thiruvananthapuram	Shri V. S. Sivakumar	Indian National Congress
135	Nemom	Shri O. Rajagopal	Bharathiya Janata Party
136	Aruvikkara	Shri K. S. Sabarinadhan	Indian National Congress
137	Parassala	Shri C. K. Hareendran	Communist Party of India (Marxist)
138	Kattakkada	Shri I. B. Satheesh	Communist Party of India (Marxist)
· ·			

1	. 2	3	4
139	Kovalam	Shri M. Vincent	Indian National Congress
140	Neyyattinkara	Shri K. Ansalan	Communist Party of India (Marxist)
141	Nominated Member	Shri John Fernandez	Communist Party of India (Marxist)